IN THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

O.A. No. 532/2023

IN THE MATTER OF: -

Balbir Sandhu …….Applicant

Versus

Union of India & Ors. …….Respondent

Status Report in compliance of Hon'ble NGT order dated 29.08.2023

INDEX

Place: Ambala
Dated: 27.10.2023

FILED BY: -
Joint Committee Constituted by Hon'ble
NGT vide order dated 29.08.2023

IN THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

O.A. No. 532/2023

IN THE MATTER OF: -

Balbir Sandhu …….Applicant

Versus

Union of India & Ors. …….Respondent

Status Report in compliance of Hon'ble NGT order dated 29.08.2023

A. Background:

Hon'ble NGT has taken the cognizance for a complaint filed by the complainant Sh. Balbir Sandhu with questioning the communications dated 27.02.2023, 25.01.2023 and 18.05.2023 made by the Director, Mines and Geology, Haryana wherein the mining plans of the following 3 no. of mining contractors in the District Ambala was approved by the Mining and Geology Department, Haryana. The mining contractors have also been made Respondents No. 8 to 10 as given below:

i. **Respondent no. 8**: M/s R. M. Mines and Infra Private Limited, 149, Luxmi Garden, Yamuna Nagar, Haryana.
ii. **Respondent no. 9**: M/s SCP Commodities, C-509, DDA Flats, Sector-29, Rohini, New Delhi, India-110085.
iii. **Respondent no. 10**: M/s Reliable Mining Corporation, R/o SR-68, DLF phase-3, Gurugram-122010, Haryana.

The main averments made by the applicant in his complaint are given as below:-

1. That the mining plan of Respondents No. 8 to 10 has been approved in violation of the District Survey Report (DSR) of Ambala District as in terms of said DSR, the total mineable mineral (boulder, gravel and sand) in District Ambala is given as **38.29 lakhs MT** whereas the Mining Department, Haryana has permitted the Respondents No. 8 to 10 to extract around total **71 lakhs MT** of mineable minerals in District Ambala which is clear violation of the District Survey Plan.
2. That in terms of the plan, the mining of concerned minor mineral is permissible only in the river or stream of Markanda, Tangri, Begna and Roon river, whereas the mining plan has been approved for the **River Trilokpur** also which is not covered by the District Survey Report (DSR) of District Ambala.

In view of above, the Hon'ble NGT vide its order dated 29.08.2023 has constituted a joint committee comprising of the Director, Central Pollution Control Board (CPCB) deputed by Member Secretary, CPCB, Member Secretary, Haryana State Pollution Control Board (HSPCB) and District Magistrate, Ambala to carry-out the inspection, examine the concerned record and to submit its report before the Tribunal on the issue involved in the matter within four weeks. The relevant portion of the order passed by the Hon'ble NGT is reproduced as below:-

> *"5. In the meanwhile, a joint Committee is constituted comprising of the Director, Central Pollution Control Board (CPCB) deputed by Member Secretary, CPCB, Member Secretary, Haryana State Pollution Control Board (HSPCB) and*

> *District Magistrate, Ambala. The Member Secretary, HSPCB will co-ordinate with other members of the Committee. The Committee will carry-out the inspection, examine the concerned record and submit the report before the Tribunal on the issue involved in the matter within four weeks."*

The CPCB has nominated/ appointed their representative i.e. Regional Director, CPCB, Chandigarh vide letter no. IPC-II/CM-13011/132/2023 dated 11.09.2023 (copy enclosed as **Annexure-A**).

B. Status Report of Joint Committee in compliance of Hon'ble NGT order dated 29.08.2023:-

In view of directions issued by Hon'ble NGT and Joint Committee constituted vide order dated 29.08.2023, a meeting was convened amongst the committee members at Head Office, HSPCB, Panchkula on dated 10.10.2023 alongwith Mining Officer, Mines & Geology Department, Ambala to discuss the issues raised by Hon'ble NGT and in the Original application filed by the applicant. The copy of attendance sheet of the meeting held on 10.10.2023 is enclosed as **Annexure-B.**

Further during meeting the Mining Officer, Ambala has admitted the discrepancies observed by Hon'ble NGT and raised by the applicant and other shortcomings/lacunae left in the District Survey Report (DSR) prepared for District Ambala by his previous incumbent and proposed rectification of the same in due course of time. The following decisions were taken during the meeting in order to comply with the directions issued by Hon'ble NGT:-

i. Mining Officer, Mine & Geology Department, Ambala was asked by the committee to provide the relevant record to the joint committee through Regional Officer, HSPCB, Ambala to rectify the discrepancies observed by Hon'ble NGT and raised by the applicant alongwith remedial action plan.
ii. Field visits were planned to be conducted by the Joint Committee on 12.10.2023 in order to assess the field conditions of the Mining sites allotted to the above mentioned 03 no. of Mining Contractors and to understand the River structure of District Ambala.

a. Findings of field inspections conducted by the Joint Committee:-

The field inspections of the mining sites allotted to 03 no. of Mining Contractors was carried out by the Joint Committee on 12.10.2023. Further, no mining work has started yet by any of the Mining Contractors in District Ambala and on site status is given as below:-

Sr. No.	Name of Mining Contractor	Mining Area approved as per LOI (in Acre/ Hectare)	Type of Mineral	Name of River	Status of EC	Status of Mining activity
1	M/s Reliable Mining Corporation, R/o SR-68, DLF phase-3, Gurugram-122010, Haryana **(Respondent No. 10)**	105.51/ 42.7	Boulder, **Gravel** & Sand	Markanda, Begna	Public hearing not conducted yet	No mining work started yet
2	M/s R. M. Mines And Infra Private Limited, 149, Luxmi Garden, Yamuna Nagar, Haryana **(Respondent No. 8)**	247/ 99.95	Boulder, **Gravel** & Sand	Markanda, Sukroon (Trilokpur Nadi as per Survey of India) & Roon	Public hearing conducted and case is pending for decision at the level of SEIAA, Hry.	No mining work started yet
3	M/s SCP Commodities, C-509, DDA Flats, Sector-29, Rohini, New Delhi, India-110085 **(Respondent No. 9)**	99.09/ 39.63	Sand	Markanda	Public hearing conducted and case is pending for decision at the level of SEIAA, Hry.	No mining work started yet
	Total	**182.28 Hectare**				

The photographs of field inspections conducted by the Joint Committee are enclosed as **Annexure-C.**

b. **Pointwise Status of averments made by the applicant in compliance of Hon'ble NGT order dated 29.08.2023:-**

Since both of the issues directed to be addressed by Hon'ble NGT relates to Mines & Geology Department, Haryana for District Ambala, hence the status against both of the averments made by the applicant was sought from Mining Officer, Mines & Geology Department, Ambala by Regional Officer, HSPCB, Ambala and reply submitted by Mining Officer, Ambala vide his letter dated 25.10.2023 (copy enclosed as **Annexure-D**) is considered by the Joint Committee. Therefore, after examination of the record provided by Mining Officer, Ambala the pointwise status w.r.t. both of the averments made by the applicant is given below:-

1. **That the mining plan of Respondents No. 8 to 10 has been approved in violation of the District Survey Report (DSR) of Ambala District as in terms of said DSR, the total mineable mineral (boulder, gravel and sand) in District Ambala is given as 38.29 lakhs MT whereas the Mining Department, Haryana has permitted the Respondents No. 8 to 10 to extract around total 71 lakhs MT of mineable minerals in District Ambala which is clear violation of the District Survey Plan:-**

   Reply made by Mining Officer, Ambala:-

   The quantity of total mineable mineral mentioned by the applicant/complainant for District Ambala as 38.29 lakhs MT is derived by the applicant from the table no. 4 & 5 of Para no. 12 of **District Survey Report (DSR)** of District Ambala which is already enclosed as Annexure-A1/2 at page no 138–196 of the original application wherein the total mineable mineral potential of 04 different portions of River or stream recommended for mineral concession of District Ambala is given. The relevant portion of the para is reproduced as below:-

Table No. 4 of DSR:-

Portion of River or stream recommended for mineral concession	Length of area recommended for mineral concession (in KM)	Average width of area recommended for mineral concession (in MT)	Area recommended for mineral concession (Sq Mt)	Mineable mineral potential (in MT) (60 % of total mineral potential)
Kala Amb-Dinarpur-Dhunni	60	150	90,00,000	21,60,000
Fategarh-	47	125	58,75,000	14,10,000
UjjalMajri-Mullana	30	30	9,00,000	2,16,000
Toka- Rasour	12	15	1,80,000	43,200
	Total			**38.29 Lacs MT/ Annum**

Table No. 5 of DSR:-
Mineral potential:-

Boulder	Bajri	Sand	Total Mineable Mineral potential
6,48,000	4,32,000	10,80,000	21,60,000
4,23,000	2,82,000	07,05,000	14,10,000
64,800	43,200	1,08,000	2,16,000
12,960	8,640	21,600	43,200
	Total		**38.29 Lacs MT/ Annum**

Further, the total quantity of Mineable Mineral approved by the Mines & Geology, Department, Haryana of the quantity **71.6 Lacs MT/Annum** is based upon the individual Net Mineable Area allocated to 03 no. of Mining Contractors and as per Mining Plans submitted by them, the details given as below:-

Sr. No.	Name of Mining Contractor	Mining Area approved as per LOI (in Acre/ Hectare)	Type of Mineral	Ancillary area and Blocked Area where mining not allowed as per Haryana Mining Mineral Concession Rules, 2012 (in Hectare)	Net Mineable Area (in Hectare)	Total Quantity of Mineable mineral as per mining plan approved by Director Mining (In M.T/ Annum)	Name of River	Details of Mining Plan Approved by Director Mining vide
1	M/s Reliable Mining Corporation, R/o SR-68, DLF phase-3, Gurugram-122010, Haryana	105.51/ 42.7	Boulder, Gravel & Sand	7.80	34.9	12 Lacs	Markanda, Begna	Letter Dated 18.05.2023
2	M/s R. M. MINES AND INFRA PRIVATE LIMITED, 149, Luxmi Garden, Yamuna Nagar, Haryana	247/ 99.95	Boulder, Gravel & Sand	25.52	74.43	44.60 Lacs	Markanda, Sukroon (Trilokpur Nadi as per Survey of India) & Roon	Letter Dated 27.02.2023

3	M/s SCP Commodities, C-509, DDA Flats, Sector-29, Rohini, New Delhi, India-110085	99.09/ 39.63	Sand	13.37	26.266	15 Lacs	Markanda	Letter Dated 25.01.2023
	Total	**182.28 Hectare**				**71.6 Lacs M.T/ Annum**		

Although there are total 08 no. of mineral bearing quarries/ Mineable sites existing in District Ambala and out of which Letter of Intent (LOI) has been issued by Mining Department, Haryana to only 05 no. of mining contractors with the details given in the table enclosed as **Annexure-E** and out of these 05, the mining plans have only been approved by the Mining Department to 03 No. of mining contractors, copies of same have already been annexed by the applicant.

Further, the justifications given by Mining Officer, Ambala for the difference in mineable mineral quantity of **38.29 Lacs MT/ Annum** and **71.6 Lacs MT/ Annum** as per the averment made by the applicant are given as below:-

i. The table no. 5 of para no. 12 of the DSR as reproduced above represent the mineral potential of Boulder, Bajri & Sand only and does not include with one of the remaining mineral i.e. **Gravel** which is a major constituent available in River beds and same is mistakenly left during compilation and preparation of DSR. However, the availability and mining of mineral **Gravel** is well considered by the Department while floating the E-auction notice dated 31.05.2022 (mentioned at inside Annexure-A of the document at page no. 17) alongwith approving the mining plans and issuance Letter of Intent (LOI) to 02 no. of Mining Contractors (wherein applicable) out of total 03 as tabulated above. Hence, after inclusion of same the overall mineable mineral quantity of District Ambala shall be increased. The copy of E-auction notice dated 31.05.2022 is enclosed as **Annexure-F.**

ii. The Mineable portion of River Sukroon (which is also known as Trilokpur River) shown at Sr. No. 5 of Table no. 1 of Para no. 12 of District survey report (DSR) is inadvertently left to be mentioned at table no. 4 & 5 showing Mineral potential of District Ambala during the compilation & preparation of DSR and after consideration and counting of same the overall mineable mineral quantity of District Ambala shall be increased.

iii. The total quantity of Mineable Mineral should have been calculated as per total mining area which is mentioned alongwith detail of Khasra no. in the last pages of DSR resulting to total more than **1100 Acres≈445.1542 Hectares** and as per methodology mentioned in the point no. 3.6.5 of para no. 3.6 of the DSR the mineable mineral quantity becoming **approx. 266.20 Lacs MT/Annum** subjected to the natural yearly post monsoon replenishment in the River bed area. The relevant portion of para no. 3.6 of the DSR is reproduced as below:-

"3.6.5 The Mineral reserves for river bed areas are calculated on the basis of maximum depth of 3 meters. The area multiplied with depth gives volume and volume multiplied with bulk density gives the quantity in M.T. in case of river bed areas per hectare area, maximum availability of mineral for actual mining is 60,000 MT. However, as explained above the mineral excavated from river gets replenished after every year. Thereafter, the same quantity remain available for mining again and again."

But the quantity of total Mineable Mineral is not explained and defined in the DSR prepared and requires revision which is under process.

In view of justification given above, the Mining Officer, Ambala has undertaken the fact that the DSR of District Ambala needs to be revised and after revision of the same, issue in difference in mineable mineral quantity shall be resolved.

Comments & Findings of the Joint Committee:-

In view of status and justification submitted by the Mining Officer, Ambala, he himself admitted the fact that the DSR of District Ambala is having some shortcomings which left to be addressed during compilation and preparation of DSR and same needs to be revised after following the due procedure for rectification and finalization of uploading on the District Website in public domain for further objections/ suggestions.

Therefore, the present averment made by the applicant regarding difference in mineable mineral quantity of 38.29 Lacs MT/ Annum as per DSR and 71.6 Lacs MT/ Annum as per mining plans can only be ruled out after necessary revision/ updation of DSR of District Ambala w.r.t. above mentioned shortcomings as already suggested by the Mining Department.

2. **That in terms of the plan, the mining of concerned minor mineral is permissible only in the river or stream of Markanda, Tangri, Begna and Roon river, whereas the mining plan has been approved for the River Trilokpur also which is not covered by the District Survey Report (DSR) of District Ambala:-**

<u>Reply made by Mining Officer, Ambala:-</u>

As per the E-auction notice dated 31.05.2022 which is enclosed as **Annexure-F** and Letter of Intents (LOIs) issued by the Mining Department the details of mineable mineral bearing areas are mentioned in shape of the names of the villages of District Ambala with mentioning Khasra/ Kila No. of the said land of River bed as per the revenue record available with revenue department rather than the name of River.

Further, some part of mining area allotted to one of the mining contractor i.e. M/s R. M. MINES AND INFRA PRIVATE LIMITED, 149, Luxmi Garden, Yamuna Nagar, Haryana (**Respondent No. 8**) is mentioned in Trilokpur River/Nadi in the mining plan submitted by the contractor based upon the data/ maps fetched by their consultant engaged by them namely M/s P & M Solution, Noida, UP which is a QCI-NABET accredited organization and by Recognized Qualified Person from the official website of Survey of India, Govt. of India wherein the said seasonal river stretch/Choe is termed/ shown as Trilokpur Nadi.

However, as per the revenue record of District Ambala and information gathered from the local inhabitants/villagers same is known as Sukroon River. The clarification in this regard has also been given by District Revenue Officer, Ambala vide his letter no. 4086 dated 16.10.2023, Copy of same enclosed as **Annexure-G.**

Further, the clarification regarding the same has also been obtained from the said mining contractor to whom its area allotted **(Respondent No. 8)** by Mining Officer, Ambala and the contractor replied vide their letter dated 23.10.2023, which is enclosed as **Annexure-H,** wherein he has claimed that the name "**Trilokpur Nadi**" was used in the mining plan after fetching from an authenticated source as described below in comment section.

Further, the Mining Officer, Ambala also undertaken the said shortcoming and rectification in this regard also being made during the revision of D.S.R. which is under process.

<u>Comments & Findings of the Joint Committee:-</u>

The committee has visited the location of said **Sukroon River/Trilokpur Nadi** which is not a perennial river but a seasonal stretch originating from Shivalik foothills at Trilokpur, Kala Amb, Himachal Pradesh and enters under the jurisdiction of State of Haryana at Village Dera at Jhiriwala and further merging in to River Roon at Shahpur, Naraingarh, Haryana after flowing in a small stretch.

The River is known as Trilokpur Nadi in Himachal Pradesh and same is termed as Sukroon River by the local inhabitants of nearby villages of Haryana. The clarification in this regard has also been given by District Revenue Officer, Ambala vide his letter dated 16.10.2023, Copy of same enclosed as **Annexure-G.**

Further, the mining contractor to whom its area allotted also replied to Mining Officer, Ambala vide his letter dated 23.10.2023, which is enclosed as **Annexure-H,** wherein he has claimed the following:-

> "The Mining Block Toka-Hamidpur allotted to him consists of area in 8 different villages namely: **Toka, Chichi Majra, Sangrani ,Rao Majra, Shahpur, Dera, Hamidpur & Dehar.**
>
> The Entire mining area of the Block "Toka-Hamidpur" lies on the Toposheets no **53F/2** & **53F/3** of the Survey of India which is a body under the Department of Science & Technology, Government of India.
>
> The mining area allotted in village namely "Dera" shown in Trilokpur Nadi as per the Toposheet issued by Survey of India; and hence the detail in mining plan is incorporated based upon the information fetched from the official website of Survey of India i.e. https://onlinemaps.surveyofindia.gov.in/FreeMapSpecification.aspx which is an authenticated source.
>
> The superimposed image of the mining area in Village Dera allotted to the contractor (as Per the GPS co-ordinates provided in the E-Auction Notice) on the Toposheet fetched from the official website of Survey of India was submitted by the contractor to the Director Mines & Geology as **Plate no 2** (Key Plan 5 Km radius) and **Plate no 6** (Environmental Plan).
>
> The use of these toposheets has been necessitated by the guidelines from Indian Bureau of Mines in the IBM Manual on appraisal of Mining Plan, 2014. The Page no 34 Point no. 10 "List of the Plans and Sections to be submitted" Sub point 1 states that:
>
> > *"In case of fresh grant of mining lease a precise area demarcation map demarcating with survey nos./khasra nos. as well as longitude & latitude on survey of India toposheets/maps to be indicated……."*

The copy of IBM Manual on appraisal of Mining Plan, 2014 is already enclosed with his reply dated 23.10.2023 which is an integral part of **Annexure-H.**

In pursuance of the above-mentioned facts the name "**Trilokpur Nadi**" was used in the mining plan by the said contractor after fetching it from an authenticated source and same was approved by Mining Department without clarification that "**Trilokpur Nadi**" and Sukroon River are two different names of same river stretch in its DSR prepared for district Ambala.

Further the Mining Officer, Ambala has also admitted the said shortcoming and rectification in this regard also being made at his level during the revision of D.S.R. which is under process.

Therefore, the present averment made by the applicant regarding name of Trilokpur River not mentioned in DSR shall also be ruled out after necessary revision/updation of DSR of District Ambala as already undertaken by the Mining Department.

3. **Other Issues raised by the Applicant in Original Application:-**

   i. The issue raised by the applicant at **Para No. 8 (IX)** of the Original application w.r.t. total mineable area mentioned as **10.11 Hectare** at the bottom of Para no. 12 of DSR is also seems to be a typographical error at the end of Mining Department and making no sense against the actual total mineable area of approx. 1100 Acres≈**445.1542 Hectares** as described above and same shall be rectified in the DSR under process for revision.

   ii. The averment made by the applicant at **Para No. 8 (XXXV)** of the Original application regarding non assessment of Bulk Density of Mineable Minerals by the NABL recognized Laboratory as per the provisions laid down in Enforcement and Monitoring Guidelines, 2020 issued by MoEF & CC, GOI, New Delhi in the mining plans submitted by both mining contractors i.e. M/s SCP Commodities (Respondent No. 9) and M/s R. M. Mines and Infra Private Limited (Respondent No. 8) is valid and same must have been taken care of while preparation of their individual mining plans. Hence the said both mining contractors and Mining Department, Haryana may be directed to carry out the replenishment study as per methodology suggested at section 5.2 of said Guidelines, 2020 simultaneously with the pending revision of DSR.

C. Other key observations, Conclusions and Recommendations of the Joint Committee:

1. Director, Mines & Geology Department, Haryana may be directed to revise the District Survey Report (DSR) for District Ambala in view of submissions made by Mining Officer, Ambala in order to Rule out the said discrepancies at earliest in the time bound manner after following the due procedure.
2. Director, Mines & Geology Department, Haryana may be asked to direct the concerned field staff deputed throughout the State to take necessary precautions while preparation and compilation of the District Survey Report (DSR) of the concerned Districts to avoid such base line discrepancies in future.
3. Mining Officer, Mines & Geology Department, Ambala and District Level Task Force (DLTF) constituted in District Ambala may be directed to ensure that no illegal mining activities shall be carried out in the District.
4. Mines & Geology Department, Haryana may be asked to monitor all the terms and conditions imposed while issuing Letter of Intent (LOI) and approval of Mining Plans to the Mining Contractors.
5. Mining contractors will obtain prior Environmental Clearance and will strictly adhere with the conditions imposed on Environmental Clearance granted by SEIAA and CTE & CTO granted by HSPCB.

The above report is being filed by the Joint Committee for the consideration of Hon'ble National Green Tribunal.

<u>Names and Signatures of the Members of the Joint Committee</u>

27/10/2023

Er. Gurnam Singh
Regional Director, Chandigarh,
CPCB

Dr. Shaleen, IAS
Deputy Commissioner, Ambala

Sh. Pardeep Kumar, IAS
Member Secretary, HSPCB

Dated: October 27, 2023

Annexure-A

CPCB

LiFE
Lifestyle For
Environment

G20
भारत 2023 INDIA
वसुधैव कुटुम्बकम्

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

BY SPEED POST / E-MAIL

No. IPC-II/CM-13011/132/2023/ September 11, 2023

To,

The Member Secretary,
Haryana State Pollution Control Board,
C-11, Sector-6, Panchkula,
Haryana
E-mail: hspcbms@gmail.com

Sub.: In reference to Hon'ble NGT OA No. 532/2023 (IA No. 681/2023) order dated-29.08.2023-reg.

Sir,

Please refer to Hon'ble NGT order dated-29.08.2023 in OA No. 532/2023 (IA No. 681/2023) in the matter of Balbir Sandhu Vs. Union of India & Ors. (copy enclosed). Hon'ble NGT has directed for constitution of joint committee comprising of representatives of Member Secretary CPCB, Member Secretary HSPCB and District Magistrate, Ambala to carry-out inspection, examine the concerned report and to submit the report in the matter. The Member Secretary, Haryana SPCB will co-ordinate with other members of the Committee.

In this regard, it is to inform that Regional Director, CPCB Chandigarh will represent CPCB in the above-mentioned committee constituted by Hon'ble NGT.

Encl.: As above

Yours faithfully,

11/9/2023

(Nazimuddin)
Scientist 'F' & DH-IPC-II

Copy to:

The Regional Director (Chandigarh), : for necessary action
Central Pollution Control Board,
BSNL Telephone Exchange, 2nd Floor,
Sector – 49, Chandigarh – 160 047
E-mail: gurnamsingh.cpcb@gov.in

'परिवेश भवन' पर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
दूरभाष/Tel : 43102030, 22305792,वेबसाईट/Website : www.cpcb.nic.in

Annexure-B

Attendance sheet for the meeting fixed for NGT matter in O.A. No. 532 of 2023 at Head Office, HSPCB, Panchkula at 03.00 PM on dated 10.10.2023

Sr. No.	Name and Designation	Mobile Number	Signature
1	DR. SHALEEN, DC, Ambala	8708656162	
2	Er. Gurnam Singh, RD, CPCB	7840015561	
3	Dr. Rajesh Kumar, M.O. Ambala	9416996189	Rehrawat
4	U. Narasimha Sr. Surveyor	8901520715	
5	Pardeep Kumar M.S-HSPCB, PKL		
6	Ajay Singh, RO, HSPCB Ambala	9812839988	10/10
7			
8			
9			

Annexure-C

Photographs of Field inspections conducted by Joint Committee on dated 12.10.2023 of Mining Sites of District Ambala

Team visiting the Proposed Mining Sites in River Roon at Village-Sangrani

Team visiting the Proposed Mining Sites in River Markanda at Village Hamidpur

Ambala, Haryana, India
Unnamed Road, Haryana 134203, India
Lat 30.524794°
Long 77.17292°
12/10/23 11:58 AM GMT +05:30

Team visiting the Proposed Mining Sites in River Roon at Village-Chichi Majra

Team visiting the Proposed Mining Sites in Sukroon River/ Trilokpur Nadi at Village Dera at Jhiriwala

Team visiting the Proposed Mining Sites Sukroon River/ Trilokpur Nadi at Village Dera

Team visiting the Proposed Mining Sites in Markanda River at Village-Gadauli

From
Mining Officer,
Mines & Geology Department,
Ambala

To
The Regional Officer,
Haryana State Pollution Control Board,
Ambala.

Memo. No. MO/AMB/2830 **Dated: 25.10.2023**

Sub: Regarding providing the status report in the NGT matter of OA no. 532 of 2023 titled as Balbir Sandhu Vs Union of India &Ors.

Ref: Hon'ble NGT order dated 29.08.2023 in OA no. 532 of 2023 & your office letter No. 3191 dated 12.09.2023.

In this connection, it is submitted that a complainant Sh. Balbir Sandhu has filed a complaint before the Hon'ble Tribunal and has questioned thecommunications dated 27.02.2023, 25.01.2023and 18.05.2023 made by the Director, Mines and Geology, Haryana for approving the mining plansof the following 3 no. of mining contractors in the District Ambala which have also been made Respondents No. 8 to 10 as given below:

A. **Respondent no. 8:**M/s R. M. Mines and Infra Private Limited, 149,LuxmiGarden,Yamuna Nagar, Haryana.
B. **Respondent no. 9:**M/s SCP Commodities, C-509, DDA Flats,Sector-29,Rohini,New Delhi,India-110085.
C. **Respondent no. 10:**M/s Reliable Mining Corporation,R/o SR-68, DLF phase-3, Gurugram-122010,Haryana

Further, the reply against the averments made by the applicant in his complaint and reiterated by Hon'ble NGT are given as below:-

1. **That the mining plan of Respondents No. 8 to 10 has been approved in violation of the District Survey Report (DSR) of Ambala District as in terms of said DSR, the total mineable mineral (boulder, gravel and sand) in District Ambala is given as 38.29 lakhs MT whereas the Mining Department, Haryana has permitted the Respondents No. 8 to 10 to extract around total 71 lakhs MT of mineable minerals in District Ambala which is clear violation of the District Survey Plan:-**

   Reply/ Status: -The quantity of total mineable mineral mentioned by the applicant/ complainant for District Ambala as 38.29 lakhs MT is derived by the complainant from the table no. 4 & 5 of Para no. 12 of District survey report (DSR) of District Ambala which is already enclosed as **Annexure-A1/ 2** at page no 138-196 of the complaint/ application wherein the total mineable mineral potential of 04 different portions of River or stream recommended for mineral concession of District Ambala is given. The relevant portion of the para is reproduced as below:-

Portion of River or stream recommended for mineral concession	**Length of area recommended for mineral concession (in KM)**	**Average width of area recommended for mineral concession (in MT)**	**Area recommended for mineral concession (Sq Mt)**	**Mineable mineral potential (in MT) (60 % of total mineral potential)**
Kala Amb-Dinarpur-Dhunni	60	150	90,00,000	21,60,000
Fategarh-	47	125	58,75,000	14,10,000
UjjalMajri-Mullana	30	30	9,00,000	2,16,000
Toka- Rasour	12	15	1,80,000	43,200
	Total			**38.29 Lacs MT/ Annum**

Mineral potential:-

Boulder	**Bajri**	**Sand**	**Total Mineable Mineral potential**
6,48,000	4,32,000	10,80,000	21,60,000
4,23,000	2,82,000	07,05,000	14,10,000
64,800	43,200	1,08,000	2,16,000
12,960	8,640	21,600	43,200
	Total		**38.29 Lacs MT/ Annum**

Further, the total quantity of Mineable Mineral approved by the Mines & Geology, Department, Haryana of the quantity **71.6 Lacs MT/Annum**is based upon the individual Mining Plans submitted by the 03 no. of Mining Contractors as per the details given below:-

Sr. No.	**Name of Mining Contractor**	**Mining Area approved as per LOI (in Acre/ Hectare)**	**Type of Mineral**	**Ancillary area and Blocked Area where mining not allowed as per Haryana Mining Mineral Concession Rules, 2012 (in Hectare)**	**Net Mineable Area (in Hectare)**	**Total Quantity of Mineable mineral as per mining plan approved by Director Mining (In M.T/ Annum)**	**Name of River/ Rivers**	**Details of Mining Plan Approved by Director Mining vide**
1	M/s Reliable Mining Corporation, R/o SR-68, DLF phase-3, Gurugram-122010, Haryana	105.51/ 42.7	Boulder, **Gravel**& Sand	7.80	34.9	12 Lacs	Markanda, Begna	Letter Dated 18.05.2023
2	M/s R. M. MINES AND INFRA PRIVATE LIMITED, 149, Luxmi Garden, Yamuna Nagar, Haryana	247/ 99.95	Boulder, **Gravel**& Sand	25.52	74.43	44.60 Lacs	Markanda, Sukroon (Tirilokpur as per survey of India) & Roon	Letter Dated 27.02.2023
3	M/s SCP Commodities, C-509, DDA Flats, Sector-29, Rohini, New Delhi, India-110085	99.09/ 39.63	Sand	13.37	26.266	15 Lacs	Markanda	Letter Dated 25.01.2023
						71.6 Lacs M.T/ Annum		

Although there are total 08 no. of mineral bearing quarries/ Mineable sites existing in District Ambala and out of which Letter of Intent (LOI) have been issued to only 05 no. of quarries/ Mineable sites with the details given in the table enclosed as **Annexure-A**.

Further, the justifications for the difference of **38.29Lacs MT/ Annum** and **71.6 Lacs M.T/ Annum**as per the averments made by the complainant is given below:-

1. The table no. 5 of para no. 12 of the DSR as reproduced above represent the mineral potential of Boulder, Bajri& Sand only and does not include with 01 of the remaining major mineral i.e. **Gravel** which is major constituents available In River beds and mistakenly left during compilation and preparation of DSR by the then Mining Officer, Ambala. However, the availability and mining of mineral **Gravel** is well considered by the Department while floating the E-auction notice dated 31.05.2022 (mentioned at Annexure-A of the document at page no. 17) alongwith approving the mining plans and issuance Letter of Intent (LOI)to 02 no. of Mining Contractors out of total 03 as tabulated above. Hence, after inclusion of same the overall mineable mineral quantity of District Ambala is increased. The copy of E-auction notice dated 31.05.2022 is enclosed as **Annex.-B.**
2. The Mineable portion of River Sukroon(which is mentioned as Trilokpur River in the complaint) shown at Sr. No. 5 of Table no. 1 ofPara no. 12 of District survey report (DSR) is inadvertently left to be included at table no. 4 & 5 showing Mineral potential of District Ambala during the compilation & preparation of DSRby the then Mining Officer, Ambala and after consideration and counting of same the overall mineable mineral quantity of District Ambala is increased.
3. The total quantity of Mineable Mineral would have been calculated as per total mining area which is mentioned alongwith detail of Khasra no. in the last pages of DSR resulting tototal **more than 1100 Acres≈445.1542 Hectares** andas per methodology mentioned in the point no. 3.6.5 of para no. 3.6 of the DSR the mineable mineral quantity becoming approx.**266.20Lacs MT/Annum** subjected to the natural yearly post monsoon replenishment in the River bed area. The relevant portion of para no. 3.6 is reproduced as below:-

   "3.6.5 The Mineral reserves for river bed areas are calculated on the basis of maximum depth of 3 meters. The area multiplied with depth gives volume and volume multiplied with bulk density gives the quantity in M.T. in case of river bed areas per hectare area, maximum availability of mineral for actual mining is 60,000 MT. However, as explained above the mineral excavated from river gets replenished after every year. Thereafter, the same quantity remain available for mining again and again."

But the quantity of total Mineable Mineralis not explained and defined in the DSR prepared and requires revision for specifically incorporating of the same in the DSR which is under process for revision.

4. The averment raised by the complainant at Para No. 8 (IX) of the Original application w.r.t. total mineable area mentioned as 10.11 Hectare at the bottom ofPara no. 12 of DSR is also a typographical error and making no sense against the actual total mineable area of approx. 1100 Acres≈445.1542 Hectares as described above and same shall be rectified in the DSR under process for revision.

In view of justification given above, the DSR of District Ambala needs to be revised after following the due procedure for rectification and finalization of uploading on the District Website in public domain for further objections/ suggestions.

2. **That in terms of the plan, the mining of concerned minor mineral is permissible only in the river or stream of Markanda, Tangri, Begna and Roon river, whereas the mining plan has been approved for the river Trilokpur also which is not covered by the District Survey Report (DSR) of District Ambala:-**

Reply/ Status:-As per theE-auction notice dated 31.05.2022 which is enclosed as **Annexure-B** and Letter of Intents (LOIs) issued by the Mining Department the details of mineable mineral bearing areas are mentioned in shape of the names of the villages of District Ambala with mentioning Khasra/ Kila No.of the said land of River bed as per the revenue record available with revenue department rather than the name of River.

Further, some part of mining area allotted to one of the mining contractor i.e.M/s R. M. MINES AND INFRA PRIVATE LIMITED, 149, Luxmi Garden, Yamuna Nagar, Haryana(Respondent No. 8) is mentionedinTrilokpur River in the mining plan submitted by the contractor based upon the data/ maps fetched by their consultant engaged by themnamely M/s P & M Solution, Noida, UP which is a QCI-NABET accredited organization and by Recognized Qualified Person from the official website of Survey of India, Govt. of India wherein the said seasonal river stretch/ Choeis termed as Trilokpur River. However, as per the revenue record of District Ambala and information gathered from the local inhabitants/ villagers same is known as Sukroon River.

Further, the clarification regarding the same has been sought from the said mining contractor vide this office letter no. 2826 dated 20.10.2023 and the contractor replied vide their letter dated 23.10.2023, which is enclosed as **Annex.-C**.

The rectification in this regard alsobeing made during the revision of D.S.R. under process.

3. **That the issue regarding bulk density of minable minerals is not mentioned in Mining plans approved by the department.**

   Reply/Status:-The methodology to calculate total reserve minable minerals for M/s R. M. MINES AND INFRA PRIVATE LIMITED and M/s SCP Commodities by taking bulk density of minable minerals is mentioned intheir Mining plans on page numbers 27 to 30 and 25 to 27 respectively.

In view of above, you are hereby requested to forward the **Status Report** before the committee members for onward submission before the Hon'ble NGT.

Submitted for your kind information and further necessary action, please.

Encl:-Annex.-A,B & C.
Copy of LOIs of 05 no. of Mining Contractors.
Copy of 03 no. of Mining Plans approved.

Rehrawat
Mining Officer,
Mines & Geology Deptt.,
Ambala.

Endst.No. MO/AMB/2831-32 **Dated: 25.10.2023**

A copy of above is forwarded to the following for kind information and further necessary direction regarding revision of District Survey Report (D.S.R):-

1. Director, Mines and Geology, Department Haryana, Panchkula.
2. Deputy Commissioner, Ambala.

Mining Officer,
Mines & Geology Deptt.,
Ambala.

Annexure-E

Sr. No.	District	Name of Mining Contractor	Details of Villages in Which mining approved to the contractor	Mining Area approved as per LOI **(in Acre/ Hectare)**	Type of Mineral	Ancillary area and Blocked Area where mining not allowed as per Haryana Mining Mineral Concession Rules, 2012 (**in Hectare**)	Net Mineable Area **(in Hectare)**	Quantity of Minable mineral sanctioned as per DSR point no. 3.6.5 of para no 3.6 **(In M.T/ Hectare/ Annum)**	Total Quantity of Mineable mineral as per mining plan approved by Director Mining **(In M.T/ Annum)**	Name of River/ Rivers	Details of LOI issued	Details of Mining Plan Approved by Director Mining vide	Present Status of Mining by Contractor	Status of EC
1	Ambala	M/s Reliable Mining Corporation, R/o SR-68, DLF phase-3, Gurugram-122010, Haryana	Fatepur, Laha, Batoura, Nagoli, Banaudi, Bari Bassi	105.51/ 42.7	Boulder, Gravel & Sand	7.80	34.9	60000	12 Lacs	Markanda, Begna	28.07.2022	Letter Dated 18.05.2023	No mining started yet	Public hearing not conducted yet
2	Ambala	M/s R. M. MINES AND INFRA PRIVATE LIMITED, 149, Luxmi Garden, Yamuna Nagar, Haryana	Toka, Chichi Majra, Sangarni, Rao Majra, Shahpur, Dera, Hamidpur, Dehar	247/ 99.95	Boulder, Gravel & Sand	25.52	74.43	60000	44.60 Lacs	Markanda, Sukroon (Trilokpur Nadi) & Roon	28.07.2022	Letter Dated 27.02.2023	No mining started yet	Public hearing conducted and case is pending at the level of SEIAA, Hry.
3	Ambala	M/s SCP Commodities, C-509, DDA Flats, Sector-29, Rohini, New Delhi, India-110085	Gadauli & Ambli	99.09/ 39.63	Sand	13.37	26.266	60000	15 Lacs	Markanda	28.07.2022	Letter Dated 25.01.2023	No mining started yet	Public hearing conducted and case is pending at the level of SEIAA, Hry.
4	Ambala	M/s MP Traders, Karnal Road, tehsil Indri, District Karnal	Kharu Khera	8.98/ 3.63	Sand	1.83	7.15	60000	Mining Plan Not approved yet	Tangri, Markanda	21.07.2023	Not submitted	No mining started yet	--
5	Ambala	M/s PS Enterprises, R/o 1309, Modern Colony, Kansapur Road, Shivpuri, Yamuna Nagar	Sadhanpur, Jatwar, Samru, Khera Jatan, Bodyo, Tepla	90.29/ 36.54	Sand	12.61	77.68	60000	Mining Plan Not approved yet	Tangri	19.07.2023	Not submitted	No mining started yet	--
		Total		**222.45 Hectare**			**220.426 Hectare**		**71.6 Lacs M.T/ Annum**					

Department of Mines and Geology
Government of Haryana

e-Auction Notice

Date 31st May, 2022

No. DMG/HY/e-Auction/Amb/2022/3573

It is hereby notified for the information of the General Public that for grant of mining contracts/mineral rights, for excavation of minor mineral namely "Boulder, Gravel, Sand, and Sand" from the minor mineral mines of the district Ambala, the **e**-Auction process (Registration/User ID) and submission of bidding will be as per schedule given below:

Sr. No.	Titles	From	To
1	**Registration and Creation of user ID and uploading of documents**	01.06.2022 10:00 AM	24.06.2022 Upto 05:00PM
2	**Deposition of EMD**	01.06.2022 10:00 AM	24.06.2022 Upto 05:00 PM
3	**E-service fee**	01.06.2022	24.06.2022 Upto 05:00 PM
4	**Bidding**	27.6.2022 10:00 AM	Till the conclusion of Auction
Note: The manual for prospective bidders shall be available on e-Auction portal.			

The important instructions for participation in the online e-Auction are as under:

1. The bids shall be made online on **the e-Auction web portal**, link of which is available on website of the Department **https://minesharyana.gov.in/** under the tab '**Auctions/Tenders**'.
2. The intending bidders before participation in the e- Auction/bidding process will be required to create a User Account **and to obtain a User-ID and Password for the e-Auction Platform by following the link given on the** website of the Department of Mines and Geology, Haryana i.e.; **minesharyana.gov.in** under the tab '**Auctions/Tenders**'.

3. The intending bidders once registered/ having created the “user account” would not be required to get registered again.
4. On successful Registration a **Wallet** for the bidder will get created in the name of bidder/ intending bidder for keeping additional amount.
5. The detailed instructions for participation in e-Auction can be perused at “**Bidders Manuals**” attached as Annexure A. The copy of same can also be downloaded from link “**Download Manuals**” at e-Auction web portal.
6. The prospective/intending bidders having created user account shall upload following documents (in PDF format not exceeding limit of 10 MB for individual document)
    i. **No-Dues-Certificate(s)** from the concerned Officer In-Charge(s) of the District Mining Office (s) or an affidavit sworn before any Magistrate to the effect that no amount of contract money, royalty, dead rent or surface rent is due in respect of any mining lease/contract or mineral concession held by him (or any of his family members) currently or in the past.
    ii. **Copy of the Partnership Deed** (where bidding entity is a partnership firm) or Articles of Association (where bidding entity is a registered Company) or an Affidavit (where bidding entity is a sole proprietorship firm and the bidder is participating as an Individual).

        No transfer or addition or deletion of the Partners/Directors will be permissible before execution of the agreement;
    iii. **A copy of the authority letter** by the Partnership Firm (where bidding entity is a partnership firm) or a copy of the resolution of the Board of Directors (BoD) of the Company (where bidding entity is a registered Company) in favor of the person (authorized representative) who shall be offering the bids online on behalf of the bidding entity.;
    iv. **An affidavit by the authorized representative** of the bidding entity participating in the bid to the effect that the bidder/any of the partners of the partnership firm/any of the Directors of the Company have not been debarred from participation in the auction and from obtaining a mineral concession/s from the State of Haryana.

7. **Deposition of amount of Earnest Money Deposit (EMD): Earnest Money for participation in bidding process for any** mining area/ site/ unit/ block shall be **equal to** 10% of the reserve price rounded by an amount of Rs. 10,000/-.
8. The prospective bidders would have option to select one or more mines of their interest for participation in the auction and would have option to be change the same before the last date for deposit of EMD
9. The perspective bidders shall deposit lumpsum amount of EMD, which shall not be less than 10% of the highest amount of reserve price among the mines opted to be participated by the bidder.
10. The prospective bidders for participation in the bidding shall transfer (RTGS/NEFT) funds in lumpsum amount, to be deposited as EMD and other amount of bid security etc., online to the Account of the Department as per detail given below:

TYPE OF ACCOUNT: CURRENT ACCOUNT
Account No: DMGZ9999
MICR Code: 160751005
SWIFT BIC CODE: IDFBINBB
IFSC CODE: IDFB0010209

Note: All amount will be accepted in INR and refunds, if any, will also be in INR.
The prospective bidder is required to make single transaction for the EMD amount.

11. On successful transfer of lumpsum amount as EMD and other amount/s towards bid security etc. in the above said Account of the Department up to **24.06.2022 till 05:00 PM** and successfully verification [UTR **22 digits (in case of RTGS) or 16 digits (in case of NEFT)** Verification on the e-Auction portal, as a part of e-Auction process] of the EMD deposited along with the prospective bidder having already submitted other documents as per clause 6 shall be eligible to offer further bid for mine.
12. In case the amount deposited is not verified (UTR Verification on the e-Auction portal) within stipulated time frame, the intending bidder will not be allowed to enter in e-Auction of mine(s)/block(s). In case of highest bidder of any of the mine, the amount equal to 10% of the reserve price rounded by Rs. 10,000/- will be deducted from the lumpsum EMD already deposited and such highest bidder will be able to offer bids for further mines, if so desire, only in case the balance amount is equal or more than 10% of the reserve price of next mine selected for bidding. If the balance

amount is less than the 10% of the reserve price of next mine selected for bidding, the bidder may add additional amount before commencement of bidding time for mine to be participated in the e-auction.

13. **Process for Top-up of EMD from wallet of the bidder:** The prospective bidder, in addition to depositing EMD in the Account of the Department, may deposit and keep additional amount in his wallet, by clicking the link "**My Account**" available on top right corner on portal;

    Note: It is clarified that amount of EMD to be deposited initially has to be deposited as per steps given in clause (10) above and in case of deposits (Top-up of EMD) in wallet by following payment gateway by clicking link "My Account".

14. **Refund of the EMD**

    On completion of the auction process of all the mines in this list, the amount of EMD of the un-successful bidders or balance amount of EMD out of lumpsum amount to the successful bidders, if any, would be refunded, provided the same is otherwise not ordered to be forfeited. The prospective bidders shall furnish details of their account for **refund of EMD** (a) Refund Account Name (b) Refund Account No. (c) IFSC code of the Bank.

    Note: Please cross check the information to be submitted online before saving the same as the information in non-editable.

15. **Refund from the wallet:**

    Bidder may request for refund by clicking on '**Request for Refund'** button available under the section "**My Account**" and will get refunded to his Refund Account.

16. **Deposition of amount of E-service fee for participation in the e-auction** The prospective bidders shall have to pay **e-Service Fee/Administrative Charges of Rs. 11000/- plus GST online** for each of the mine to be participated for e-auction through Debit Card/Internet Banking by using the service of secure electronic payment gateway available on the e-Auction portal itself with the link titled as '**Pay Now'**. The secure electronic payments gateway is an online interface between contractors and online payment authorization networks. The Payment for e-Service Fee/Administrative Charges of the bank can be made by eligible bidders/contractors online directly through **Debit Cards & Internet Banking Accounts**.

17. **Furnishing of wrong information or documents:** In case any of the information furnished for creation of User Account and/or any of the documents uploaded as above are found to be wrong/false at any stage during or after the e-Auction, the same shall be liable for action as under:

    i. The Department shall be entitled to invoke revocation/cancellation of bid;

    ii. The Department shall be entitled to forfeit the amount deposited (EMD or any other amount) at the time of auction;

    iii. Even in case, the false information/document is detected after the award of mineral concession, the Department shall be entitled to terminate the mineral concession.

    iv. The Department shall debar the bidder from participation in any subsequent auction for a period of 5 years.

18. **Information /training/ clarification/ difficulty for participation in the e-auction process:** In case of any query regarding process of **e-Auction and for undertaking training**, the intending bidder can contact **Help-desk support for e-Auction Portal** for offering Technical Support Assistance over telephone from Monday to Friday (**Exclusions: GAZETTED HOLIDAYS**) between **10:00 A.M to 06:30 P.M as per details given below:**

Following helpdesk No. shall be open between **10: 00 AM to 18:30 PM** IST		
Contact Person	**Email ID**	**Tel. No.**
1. Ms. Neeti Bala Chandra	neeti.bala@c1india.com	+91-7291981128
2. Mr. Chandan Kumar	chandan.kumar@c1india.com	+91-9015145373
3. Mr. Sandeep	Sandeep@c1india.com	+91-9050287464
4. Ms. Sneha Kapoor	sneha.kapoor@c1india.com	+91-9953126803
In case the issue is not resolved by the above team, kindly contact on contact given below		
1. Mr. Mukesh Kumar	mukesh.kumar@c1india.com	+91-7291981127
Monday to Friday (Exclusions: Gazette Holidays)		
Dedicated centralized email id: auctions@c1india.com		

i. The bidders may also send queries to the help-desk through e-mail by sending an email to **auctions@c1india.com** along with appropriate screenshots or error description.

ii. The Online **Training Videos** for prospective bidders shall be available on e-Auction portal.

19. **Bidding Process:**

Serial auction of mines: The mines shall be put-up for auction serially from top to bottom as per list notified in the Auction Notice.

i. The bidding process shall start on 27.06**.2022 at 10.00 AM.**

ii. On the start of the bidding process, the name and the particulars of the mine at Sr. No. 1 to be put-up for e-Auction shall be displayed to the bidders.

iii. The perspective bidder would be allowed to offer bids only in case the mine put to auction is selected for participation in bidding.

iv. In case no bid is received during first 60 minutes after the commencement of bidding process the first round of auction of said mine/block offered shall conclude. The new mine/next in the Sr. no., from the list of mines being taken up for auction, would be offered for auction on 10:00 AM of the following day.

v. If a bid/s is/are received during first 50 minutes but no bid is received during last 10 minutes of the auction (50 minutes to 60 minutes), the bidding shall be concluded by the system after 60 minutes of commencement of bidding.

vi. In case a bid is received during last 10 minutes (50 minutes to 60 minutes) the auction shall be extended by blocks of 10 minutes till such time that no bid is received during the last extended block of 10 minutes. Thus, the bidding shall be concluded when no bid has been received in the last 10-minute extended block.

Note: To illustrate, if a bid is received in say, the 55th minute, the bidding process shall extend by 10 minutes from 60 to 70 minutes. If a bid is now received, say in the 69th minute, the bidding process shall again get extended for another block of 10 minutes from 70 to 80 minutes. If no bid is received from 70 to 80 minutes the bidding process will conclude after expiry of 80 minutes.

vii. Fresh Round of auction for unsuccessful mines: The mines which fail to attract bidders during first round of auction, completed serial wise, shall again be offered for e-auction for second time to explore the possibility of attracting bidders.

Note: To illustrate say there are total 02 mines offered/notified for auction. The mine at Sr. no 1 fails to attract any bid during first 60 minutes and the auction gets concluded as explained in Sub Clause (iv) above. The mine at Sr. no 2 will be offered for e-auction/bidding on next day (day two). Finally, after concluding auction process for all mine in serial, the mine says at Sr. no 1 which failed to attract bidders in first round will be again offered for bidding. The same process will be followed for any other mine which fails to attract bid in first round.

viii. **Incremental amount**: Minimum incremental bid amount shall be Rs. 5,00,000/- and its multiples.

ix. **Auction without any break:** Auction of any mine that has started at 10:00 AM shall be completed, without any break, irrespective of the number of days taken in the process.

x. **Auction of new mine on following day of conclusion of auction:** Any new mine, from the list of mines being taken up for auction, would **be** offered for auction on 10:00 AM of the following day on which the ongoing auction of last mine was/ is concluded.

xi. **Confidentiality of bids/Display of the bids:** All bidding participants shall be able to view the quoted highest bid value during online bidding process and they will be able to have details of all of their own quoted bids at their end. However, the names/identity of any of bidder in any manner will not be accessible to anyone during auction.

xii. **Payment of balance amount of initial bid security by highest bidder:**

On conclusion of the bid/auction for any particular mine, a system generated confirmation of highest bid offered by the highest bidder shall be sent automatically on the registered email and SMS will be sent on the registered mobile number, directing the highest bidder to deposit an amount equal to 10% of the highest bid after adjusting the EMD deposited for said mine/ block, as 'Initial Bid Security' within 24 hours of such confirmation. The payment has to be made through RTGS/NEFT mode (as process mentioned in clause 10). The payment is required to be made into Department's account directly and a 22 digits (in case of RTGS) or 16 digits (in case of NEFT) UTR number will be required to verified through the option available on portal for Verification of UTR by the highest bidder. Further, it may also be noted that the highest bidder is not allowed to adjust the amount available in the wallet for payment of difference account. The highest bidder is required to make a single independent transaction for the balance amount.

xiii. In case the highest bidder of preceding mine has funds available in Account (after retention of amount equal to EMD for his successful bid by the Department) equal to EMD for any subsequent mine being offered for auction he may opt for participation in the bidding like any of the other bidders.

xiv. **Non-payment of balance amount of initial bid security by the highest bidder:** In case the bidder is not able to deposit the initial bid security within period allowed as above, the EMD shall be forfeited and he shall be debarred for 5 (five) years to participate in any further/future auction.

xv. **Prospective Effect of Debarment:** The highest bidder of any mine, may participate in subsequent bids for other mine/s in the auction list during the period of 24 hours provided to pay the balance amount towards initial bid security for earlier highest bid. The following scenarios may emerge:

- ➢ The bidder fails to deposit the balance amount for the first mine for which he was the highest bidder. The EMD for the mine in question shall be forfeited and he shall be debarred from participating in future auctions for a period of 5 years. The system shall block the bidding by this bidder in all ongoing/ subsequent bids. Any other highest bids offered subsequently by the bidder thus debarred shall automatically stand cancelled.

- ➢ The bidder deposits the balance amount for the first mine for which he was the highest bidder but fails to deposit the balance amount for the subsequent mine for which he was also the highest bidder. The bid for the first mine shall be accepted. The EMD for the mine for which the balance amount was not deposited shall be forfeited and the bidder shall be debarred from participating in future auctions for a period of 5 years.

xvi. **Refund of EMD:** After the completion of the bidding process the EMD amount of the unsuccessful or any balance amount of the highest bidder after adjustment of amount to be deposited, would be refunded/transferred to the account of the bidders on conclusion of the auction process. The unsuccessful bidder may request for refund through **"Refund EMD"** available under **"My Account"** section.

20. The details of the areas of the Mining Blocks along with reserve price and period of mining contract etc. are attached as **Annexure-A**.

21. **The terms and conditions of the Auction:**

i) The period of contract shall commence w.e.f. the date of grant of environmental clearance by the Competent Authority and the Consent to Operate (CTO) by the State Pollution Control Board, whichever is later, or on expiry of the period of 12 months from the date of issuance of LoI, whichever is earlier.

ii) Any site/area/ mine offered for auction can be withdrawn from the Auction without assigning any reason;

iii) Due care had been taken in specifying the details of the areas of the mining blocks. However, in case of any inadvertent clerical mistake in area detail/Khasra number etc., the same shall be got rectified/corrected even after the completion of the auction but before execution of contract agreement;

iv) The contract areas are Tentative and are being notified on 'as is where is' basis and all prospective bidders are expected and presumed to have surveyed the areas to make their own assessment for the potential of the areas for which bids are to be offered.

v) The bidders are expected and presumed to have gone through the terms and conditions of auction notice and also the applicable Acts and Rules for undertaking mining. The State government shall not be responsible for any kind of loss in land/area or any other loss to the bidders/contractors at any point of time (before or after grant of contract) on any account including on account of reduction of land/area/production/non grant of permission for mining in part area or otherwise on account of any condition stipulated for undertaking mining by any competent authority.

vi) No request regarding reduction in bid amount on account of reduction in land/area of the Mining Block, on any account including that of change in description of khasra numbers/location etc. at any stage will be entertained on any ground. This shall also include any loss/reduction of area for actual mining for want of compliance of applicable laws/restrictions for mining or part of the contracted area had already been operated in the past. Needless to state that this also includes the changes, if any, as per condition above and the prospective bidder shall give their bids taking account of all such eventualities;

vii) No person shall be eligible to participate in the Auction, who or any of his family members is a defaulter of any mining dues in respect of any mineral concession granted in the past or any other current mineral concession. In case any of the partners of a Partnership Firm or a Director of a company participating in the auction process or any of their family members are found to be defaulter, the bidder firm/company would be held ineligible. Further, any person, firm or company as the case may be who had been specifically debarred to participate in the auction would not be eligible to participate in the auction;

viii) In case any bidder participated in the auction is found to be default in arrears of government dues on account of any mineral concession obtained from the State of Haryana at any stage, his bid shall be revoked/cancelled with forfeiture of the amount deposited in order to obtain the said mine on contract;

ix) All intended participant can view the highest quoted bid during online bidding process. The highest bidder will be informed for confirmation of the same through e-mail and SMS alert at his online registered email and Mobile Number respectively on the conclusion of the respective mine;

x) The highest bid received/quoted shall become the 'annual contract money' amount payable by the bidder/contractor. The amount of annual contract money initially determined on the basis of competitive bids/auctions shall be increased by 10% on completion of each block of three years; for every three years.

Explanation: If the initially determined annually bid/ contract money is Rs. 100/, it shall be increased to Rs. 110/- with the commencement of the fourth year and to Rs. 121/- with the commencement of the 7th year and so on and so forth for the next each block of three years.

xi) The highest bidder would be informed about the same- confirmation that he being declared as highest bidder- as per which he shall be liable to deposit 25% of the annual bid/ contract money amount as "security" and one month's advance contract money. The above said amount shall be deposited as per following schedule:

a) an amount equal to 10% of the annual bid amount/ highest bid, after adjusting the EMD deposited for said mine/ block, as 'initial bid security' within 24 hours of conclusion of the bidding process as per details given in **clause 19 (xii).**

b) balance amount of bid security i.e. 15% of an annual bid amount before commencement of the mining operation or before expiry of the period of 12 months from the date of issuance of Letter of Intent (LoI), whichever is earlier;

Provided that where the Letter of Intent holder/contractor having taken all steps on his part, fails to obtain required environmental clearance and Consent To Operate (CTO) for undertaking mining operations within the said period of 12 months from the date of issuance of LoI, such letter of intent holder/contractor on a specific application submitted to the Director, at least *thirty days* prior to the end of the period mentioned above, giving details of the action already taken may seek additional time up to another twelve months, over and above the time of 12 months already allowed for commencement of the period of contract, on payment of a non-refundable fee as per the following:-

1	Extension of further period up to six months	On payment of a non-refundable fee at the rate of one percent per month of the annual bid for each month of requested extension period
2	Extension for a second period up to six months	On payment of a non-refundable fee at the rate of two percent per month of the annual bid each month of requested extension period
Note: Extension shall be allowed only in month (s) and any request for period less/part of the month shall be summarily rejected and shall apply along with advance amount of the fee for such requested period of extension.		

xii) In case the highest bidder fails to deposit 10% of the annual bid amount online towards the "Initial bid Security" within 24 hours given for the same, the earnest money deposited shall stand forfeited. Further such bidder(s) shall not be eligible to participate in any future auctions/Tenders/ competitive bidding process in respect of any area for obtaining mineral concession in the State for a period of 5 years;

xiii) The bids offered/received during the e-auction process shall be provisionally accepted and shall be regarded as successful bid only after accepantace by the State Government;

xiv) The LOI would be issued through e-auction portal/online itself on registered e-mail of the bidder, after validating all the documents and approval from the State Government.

xv) After deposit of 10% of the bid amount (as initial bid security) after the conclusion of auction by the highest bidder(s), no request from the highest bidder(s) regarding revocation or the withdrawal of the highest bid shall be considered. In case, any such request is made, the same shall be followed by the Penal Action i.e. 10% amount deposited towards initial bid security shall stand forfeited and such bidder(s) shall be **debarred** from participation in any future auctions/tenders/competitive bidding process in respect of any area for obtaining mineral concession in the State for a period of 5 years;

xvi) The earnest money deposited by the bidders other than highest bidders shall be refunded upon completion of the auction proceedings;

xvii) After the acceptance of highest bid by the State Government and on issuance of Letter of Intent, the LoI holder shall execute an agreement in Form MC-I appended to the **'Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012'** within a period of 90 days of the order of grant of LoI;

xviii) The agreement executed shall be got duly registered under relevant law with concerned Registering Authority and they shall be liable to pay applicable stamp duty and registration fee etc. as per the applicable rates and demanded by the Registering Authority/Revenue Department.

xix) In case of failure to execute the agreement, after issuance of acceptance of bid/LOI within prescribed period of 90 days from the date of issuance of LOI, the acceptance/LOI shall be deemed to have been revoked and 10% amount deposited towards "initial bid security" shall stand forfeited and such bidder shall debarred from participation in any future auctions/tenders/competitive bidding process in respect of any area for obtaining mineral concession in the State for a period of 5 years.;

xx) After execution of agreement, either before commencement of the mining operation or before expiry of the time allowed, if any, as per **clause 21(xi)(b)** above, in case of failure to deposit the balance 15% amount towards security (as required under clause 21(xi)(b) above) the acceptance of bid/issuance of LoI/execution of agreement shall be deemed to have been revoked and 10% amount deposited towards as initial bid security after the conclusion of auction shall stand forfeited. Further, such bidder shall be debarred from participation in any future auctions/tenders/competitive bidding process in respect of any area for obtaining mineral concession in the State for a period of 5 years.

xxi) In case of default as per clause **17 and 19 (XIV and XV)** above, wherever the bidder/contractor are debarred from participation future auctions/ tenders/competitive bidding process, it may be noted that in case of such default by a company, the said company and all of its Promoter/s and Director/s, in case of Partnership Firm along with such firm all of its partners shall be debarred from participation whether individually or as partner/ proprietor/director in a company in bids for the period prescribed.

xxii) The contractor shall also deposit/pay an additional amount equal to 7.5% of the due contract money along with installments towards the 'Mines and Minerals Development, Restoration and Rehabilitation Fund'

xxiii) The contractor shall also deposit/pay an additional amount equal to 2.5% of the due contract money along with installments towards the 'District Mineral Fund'.

xxiv) The contractor shall be liable to pay advance Income Tax as per provisions of Section 206 (c) of the Income Tax Act, in addition to the contract money payable as per terms and conditions of the contract agreement;

xxv) On enhancement of the contract money by 10% with expiry of every three years period, the contractor shall deposit the balance amount of security so as to upscale the security amount equal to 25% of the revised annual contract money as applicable for one year with respect to the next block of three years;

xxvi) No interest, whatsoever, shall be payable on the security amount deposited under proper security head of the government;

xxvii) The LoI holder/contractor shall also furnish a solvent surety for a sum equal to the amount of the annual bid for execution of the agreement. In case the surety offered by the contractor(s) during the subsistence of the contractor is not found solvent, the contractor (s) shall offer another solvent surety and a supplementary deed to this effect shall be executed;

xxviii) The mining contractor shall got prepare a Mining Plan along with the Mine Closure Plan (Progressive & Final) from the Recognized Qualified Person as per Chapter 10 of the "State Rules, 2012" for mining area granted on contract and shall get the same approved by an officer authorized by the Director, Mines & Geology, in this behalf.

xxix) The contractor / LoI shall obtain prior Environmental Clearance for the Mining block(s)/area from Competent Authority as required under notification dated 14/09/2006 issued by the MoE&F, GoI or as amended from time to time and also other required approvals for mining including Consent to Establish and Consent to Operate before commencement of actual mining operations;

xxx) The Mining contractor would also be liable to pay following to the land owners;

(a) The annual rent in respect of the land area blocked under the concession but not being operated, and;

(b) The rent plus compensation in respect of the area used for actual mining operations.

xxxi) The amount of annual rent and the compensation shall be settled mutually between the landowner and the mining contractor. In case of non-settlement of the rent and compensation, the same shall be decided by the District Collector concerned in accordance with the provisions of Chapter 9 of "the State Rules, 2012".

xxxii) The total mineral excavated and stacked by the concession holder within the area granted on mining contract shall not exceed two times of the average monthly production as per approved Mining Plan at any point of time.

xxxiii) The Mining contractor shall not stock any mineral outside the concession area granted on mining contract, without obtaining a valid Mineral Dealer License as per provisions contained in Chapter 14 of the "Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012";

xxxiv) The contractor shall not carry out any mining operations in any reserved/protected forest or any area prohibited by any law in force in India, or prohibited by any authority without obtaining prior permission in writing from such authority or an officer authorized in this behalf. In case of refusal of permission by such authority or officer authorized in this behalf, contractor(s) shall not be entitled to claim any relief in payment of contract money on this account;

xxxv) The following special conditions shall be applicable for excavation of minor mineral(s) from river beds in order to ensure safety of river-beds, structures and the adjoining areas:

i. No mining would be permissible in a river-bed up to a distance of five times of the span of a bridge on up-stream side and ten times the span of such bridge on down-stream side, subject to a minimum of 250 meters on the up-stream side and 500 meters on the down-stream side;

ii. There shall be maintained an un-mined block of 50 meters width after every block of 1000 meters over which mining isundertaken or at such distance as may be directed by the Director or any officer authorized by him;

iii. The maximum depth of mining in the river-bed shall not exceed 3 meters from the un-mined bed level at any point in time with proper bench formation;

iv. Mining shall be restricted within the central 3/4th width of the river/ rivulet;

v. In case of areas adjoining to rivers/rivulets, no mining shall be permissible in an area up to a width of 500 meters from the active edges of embankments on either side of all other rivers/ rivulets in case of river Yamuna. (This clause is applicable for mining outside riverbed area);

vi. Any other condition(s), as may be required by the Irrigation Department of the state from time to time for river-bed mining in consultation with the Mines & Geology Department, may be made applicable to the mining operations in riverbeds.

vii. No mining operation may be carried out from 01-07 to 15-09 every year (rainy season)

xxxvi) That no mining operation shall be allowed in the urbanize zone of area notified by Town and Country Planning Department. Further, in case of the agriculture zone notified by Town and Country Planning Department mining shall be permissible only after obtaining prior permission from the competent authority;

xxxvii) A safety margin of two meters (2m) shall be maintained above the ground water table while undertaking mining and no mining operations shall be permissible below this level unless a specific permission is obtained from the competent authority in this behalf.

xxxviii) The contractor shall not undertake any mining operations in the area granted on mining contract without obtaining requisite permission from the competent authority as required for undertaking mining operations under relevant laws;

xxxix) The contractor shall be under obligation to carryout mining in accordance with all other provisions applicable as per Mines Act, 1952, Mines and Minerals (Development and Regulation) Act, 1957, Forest (Conservation) Act, 1980 and Environment (Protection) Act, 1986 and the rules made there under Wild Life (Protection) Act, 1972, Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981;

xl) Further information, if any required, can be had on any working day from the office of the Mining Officer, Mines & Geology Department, Ambala or from the O/o the Director, Mines and Geology, Haryana, DHL Square, Plot No 9, IT Park, Sector 22, Panchkula, Haryana.

Director, Mines & Geology,
Haryana.

Annexure- A

Sr. No.	Name of the Block		Detail of Khasra Nos.	GPS reading of all corner point taken by HARSAC by using DGPS			Village Wise Area for Mining Activity (In Acres)	Total Area for Mining Activity (In Acres)	Village Wise Area for Ancillary Activities	Total Area for Ancillary Activities	Total Mineral Concession Area (in Acres)	Name of Mineral	Reserve Price (Rs. in Crores Per Annum)	Period (In years)
1.	**2.**	**3.**	**4.**	**5.**			**6.**	**7.**	**8.**	**9.**	**10.**	**11.**	**12.**	**13.**
1	**Toka-Hamidpur**	Toka	**For Mining areas 10//**7/2 min, 8 min, 13/1, 13/2 min, 18 min **For Ancillary areas 11//** 4/1/2, 4/2, 5, 6, 7	**Pillar**	**Longitude**	**Latitude**	1.78	228.63	3.82	18.37	247.00	Boulder, Gravel and Sand	20.57	10
				A	77°10’18.712”E	30°31’26.981”N								
				A1	77°10’18.161” E	30°31’22.915”N								
				Z	77°10’17.939” E	30°31’20.068”N								
				Z1	77°10’21.633” E	30°31’26.317”N								
		Chichi Majra	**For Mining areas 7//**, 25 min **8//**, 19, 20 min, 21 min, 22 min, **9//**, 1 min, 2 min, **10//**, 3 min, 4 min, 5 min, 6 min, 7 min, 8 min	**Pillar**	**Longitude**	**Latitude**	7.29		0					
				A1	77°10’18.161” E	30°31’22.915”N								
				B	77°10’15.703” E	30°31’22.936”N								
				C	77°10’14.477” E	30°31’21.283”N								
				D	77°10’11.109” E	30°31’18.786”N								
				E	77°10’08.593” E	30°31’17.937”N								
				F	77°10’05.765” E	30°31’16.054”N								
				X	77°10’09.468” E	30°31’15.984”N								
				Y	77°10’14.839” E	30°31’17.466”N								
				Z	77°10’17.939” E	30°31’20.068”N								
		Sangrani	**For Mining areas 6//**, 11, 20, 21, 22 min, **12//**, 1, 2 min, 9 min, 10/1, 10/2 min, 11 min, 12, 19, 20 min, 21 min, 22, **19//**, 1/1 min,1/2 min,2,**27//**1, 2, 3 min, 8 min, 9, 10, 11, 12, 19, 20, 21, **28//**, 5 min, 6 min, 15 min, 16/1 min, 16/2 min, 25 min, **33//**,4 min, 5, 6, 7 min, 8 min, 13 min,	**Pillar**	**Longitude**	**Latitude**	34.34		5.50			Boulder, Gravel and Sand		
				A1	77°9’46.599” E	30°30’07.206”N								
				A2	77°9’46.407” E	30°29’59.390”N								
				A3	77°9’47.029” E	30°29’53.117”N								
				A4	77°9’47.413” E	30°29’49.605”N								

			14, 15, 16, 17, 18, 19 min	A5	77°9’45.480” E	30°29’31.877”N								
				A6	77°9’43.504” E	30°29’25.032”N								
			For Ancillary areas 7// 18/1, 18/2, 19, 22, 23, **32//**15, **33//**11	A7	77°9’43.615” E	30°29’23.399”N								
				A8	77°9’42.083” E	30°29’19.999”N								
				A9	77°9’39.041” E	30°29’18.245”N								
				A10	77°9’37.052” E	30°29’14.443”N								
				B1	77°9’48.848” E	30°30’7.163”N								
				B2	77°9’49.029” E	30°30’3.294”N								
				B3	77°9’51.427” E	30°29’57.341”N								
				B4	77°9’51.373” E	30°29’49.632”N								
				B5	77°9’53.326” E	30°29’31.798”N								
				B6	77°9’50.715” E	30°29’27.993”N								
				B7	77°9’50.623” E	30°29’24.075”N								
				B8	77°9’48.259” E	30°29’24.041”N								
				B9	77°9’47.959” E	30°29’18.216”N								
				B10	77°9’45.518” E	30°29’18.216”N								
				B11	77°9’45.346” E	30°29’14.361”N								
		Rao Majra	**For Mining areas 3//**, 20, 21 min, 22 min, **4//**, 15 min, 16 min, 25 min, **9//**, 5 min, **10//**, 1 min, 2 min, 8 min 9 min, 10 min, 11 min, 12, 13 min, 11//25 min, 13// 1 min, 2 min, 3 min, 4 min, 5 min, 8 min, 9 min, 10 min	Pillar	Longitude	Latitude	11.52		0					
				A11	77°9’31.478” E	30°29’08.067”N								
				A12	77°9’32.082” E	30°29’02.986”N								
				A13	77°9’34.921” E	30°28’56.715”N								
				B12	77°9’34.671” E	30°29’04.740”N								
				B13	77°9’39.209” E	30°28’56.715”N								
		Shahpur	**For Mining areas 17//**, 23 min, **18//**, 3 min, 4 min, 7 min, 8 min, 13 min, 14, 15 min, 17 min	Pillar	Longitude	Latitude	3.89		0					
				A21	77°9’36.595” E	30°28’23.201”N								
				A22	77°9’39.936” E	30°28’16.644”N								

				B28	77°9’37.821” E	30°28’25.066”N								
				B29	77°9’42.549” E	30°28’17.928”N								
		Dera	**For Mining areas 7//**, 8 min, 11 min, 12 min , 13 min, 18 min, 19 min, 20 min, 21 min, 22 min, **8//**, 16 min, 24 min, 25 min, **11//**, 3 min, 4 min, 5 min, 6 min, 7 min, 8 min, 9 min, 12 min, 13 min, 18 min, 19 min, 20 min, 21 min, 22 min, 23 min **21//**1 min, 2 min, 3 min, 8 min, 9 min, 10 min, 11 min, 12 min, 13 min, 18 min, 19 min, 20 min, 21 min, 22 min, 23 min, **24//**, 1 min, 2, 9 min, 10 min, 11 min, 12 min, 19 min, 20 min, 21 min, 22 min, **36//**, 10 min, 11 min, 20 min, 21 min, **37//**, 6 min, 15 min, 16 min, 24 min, 25 min, **42//**, 4 min, 5 min, 6 min, 7 min, 14 min, 15 min, 16 min, 17 min, 24 min, 25 min, **43//**, 1 min, 10 min, 11 min, 20 min, 21 min, **57//**, 1 min, 10 min, 11 min, 58//, 4 min, 5 min, 6 min, 7 min, 14 min, 15 min, 16 min, 17 min, 23 min, 24 min, 25 min, **63//**, 3 min, 4 min, 5 min, 7 min, 8 min, 12 min, 13 min, 14 min, 18 min, 19 min, 20 min, 21 min, 22 min, **62//**, 25 min, **81//**, 1 min , 10 min, **82//**, 4 min, 5, 6, 7, 8 min, 13 min, 14 min, 15 min, 16 min, 17, 18 min, 23 min, 24, 25 min, **88//**, 4 min, 5 min, 6 min, 7 min, 8 min, 12 min, 13 min, 14 min, 15 min, 16 min, 17 min, 18 min, 19 min, 21 min, 22 min, 23 min, 24 min, **108//**, 1 min, 2 min, 3 min, 4 min, 7 min, 8 min, 9, 10, 11, 12, 13, 14 min, 18 min, 19 min, 20, 21 min, 22 min, **109//**, 5 min, 6 min, 14 min, 15 min, 16, 17 min, 23 min, 24, 25, **114//**, 3 min, 4, 5 min, 7 min, 8 min, 13 min, 14 min, 17 min, 18, 19 min, 22 min, 23 min, **115//**, 1 min, **134//**, 2 min, 3 min, 9 min, 10 min, 12 min, **120//**, 6 min, 7 min, 13	A	77°11’3.027” E	30°30’18.077”N	117.94		3.95						
				A1	77°10’44.306” E	30°29’48.431”N								
				A2	77°10’36.752” E	30°29’40.976”N								
				A3	77°10’45.492” E	30°29’39.183”N								
				A4	77°10’46.437” E	30°29’43.105”N								
				A5	77°10’47.810” E	30°29’46.814”N								
				A6	77°10’48.038” E	30°29’52.329”N								
				A7	77°10’50.057” E	30°29’59.737”N								
				A8	77°11’0.693” E	30°30’8.858”N								
				B	77°11’3.977” E	30°30’22.529”N								
				C	77°11’3.957”E	30°30’29.449”N								
				C3	77°10’43.097”E	30°29’33.780”N								
				C39	77°10’24.689”E	30°29’18.364”N								
				C4	77°10’32.120” E	30°29’29.079”N								
				C40	77°10’27.890” E	30°29’24.256”N								
				C41	77°10’28.660” E	30°29’27.093”N								
				C42	77°10’29.691” E	30°29’30.480”N								
				C43	77°10’30.499” E	30°29’32.158”N								
				C44	77°10’31.277” E	30°29’33.931”N								
				C45	77°10’32.646” E	30°29’35.047”N								
				C5	77°10’31.554” E	30°29’25.259”N								
				C6	77°10’30.874” E	30°29’23.673”N								

			min, 14 min, 15 min, 16 min, 17, 18 min, 23 min, 24 min, 25 min, **128//**, 4 min For **Ancillary areas 113//** 16/1, 16/2, 25/1, 25/2, **114//**20, 21	C7	77°10’26.142” E	30°29’17.356”N								
				D	77°11’2.912” E	30°30’32.398”N								
				E	77°11’5.050” E	30°30’38.365”N								
				F	77°11’7.145” E	30°30’42.733”N								
				G	77°11’8.111” E	30°30’50.579”N								
				H	77°11’8.338” E	30°30’53.419”N								
				I	77°11’8.226” E	30°30’59.649”N								
				J	77°11’9.903” E	30°31’3.903”N								
				J1	77°11’23.418” E	30°31’12.052”N								
				K	77°11’7.148” E	30°31’4.819”N								
				K1	77°11’23.369” E	30°31’15.987”N								
				L	77°11’3.478” E	30°31’0.006”N								
				M	77°11’3.629” E	30°30’57.734”N								
				N	77°11’3.520” E	30°30’52.069”N								
				O	77°11’2.966” E	30°30’46.221”N								
				P	77°11’4.535” E	30°30’42.388”N								
				Q	77°11’3.375” E	30°30’38.365”N								
				R	77°11’1.168” E	30°30’33.609”N								
				S	77°10’59.523” E	30°30’30.790”N								
				T	77°10’57.695” E	30°30’26.071”N								
				U	77°11’58.843” E	30°30’15.740”N								
				V	77°10’55.468” E	30°30’8.518”N								
				W	77°10’53.161” E	30°30’4.660”N								
				X	77°10’43.902” E	30°29’58.301”N								
				Y	77°10’43.674” E	30°29’52.862”N								

				Z	77°10’44.125” E	30°29’50.160”N								
				A	77°11’48.827” E	30°29’28.235”N								
				B	77°11’44.046” E	30°29’21.744”N								
				U1	77°11’47.297” E	30°29’19.117”N								
				V1	77°11’50.504” E	30°29’21.860”N								
		Hamid-pur	**For Mining areas 4//**, 22 min, 23, **6//,** 1 min, 2 min, 3 min, 4 min, 8 min, 9 min, 10 min, 11 min, 12 min, 20 min, **7//,** 6 min, 7 min, 11 min, 12 min, 13 min, 14 min, 15 min, 16 min, 17 min, 18 min, **17//**, 19 , 20 min, 21 min, 22 min, 23 min, **8//**, 16 min, 17 min, 24 min, 25 min, **22//,** 3 min, 4 min, 5 min, 6 min, 7 min, 8 min, 13 min, 14, 17 min, 18 min, 23 min, 24 min, **29//,** 3 min, 4 min, 7 min, 8 min, 13 min, 14 min, 17 min, 18 min, 19 min, 21 min, 22 min, 23 min, 24 min, **42//,** 5 min, 6 min, 15 min, 16 min, 17 min, 24 min, 25 min, **43//,** 1 min, 2 min, 3 min, 9 min, 10 min, 11 min, 20 min, **48//,** 3 min, 4 min, 5 min, 7 min, 8 min, 13 min, 14 min, 17 min, 18 min **For Ancillary areas 21//** 14, 15, 16, 17	B	77°11’44.046” E	30°29’21.744”N	46.47		3.90			Boulder, Gravel and Sand		
				C	77°11’36.267” E	30°29’17.114”N								
				D	77°11’30.811” E	30°29’15.836”N								
				E	77°11’22.623” E	30°29’13.425”N								
				F	77°11’19.474” E	30°29’9.072”N								
				G	77°11’18.604” E	30°29’3.418”N								
				H	77°11’18.719” E	30°28’55.499”N								
				I	77°11’12.236” E	30°28’48.976”N								
				J	77°11’7.784” E	30°28’40.057”N								
				K	77°11’6.953” E	30°28’35.636”N								
				L	77°11’9.584” E	30°28’34.745”N								
				M	77°11’10.201” E	30°28’39.756”N								
				N	77°11’13.850” E	30°28’45.178”N								
				O	77°11’21.148” E	30°28’53.067”N								
				P	77°11’23.050” E	30°29’2.704”N								
				Q	77°11’23.769” E	30°29’8.229”N								
				R	77°11’25.671” E	30°29’10.979”N								
				S	77°11’32.070” E	30°29’12.701”N								
				T	77°11’38.160” E	30°29’13.369”N								
				U1	77°11’47.297” E	30°29’19.117”N								
		Dehar	**For Mining areas 2//,** 12 min,	B	77°10’10.682” E	30°26’32.254”N	5.40		1.20			Sand		

			9//, 2 min, 3 min, 8 min, 9 min, 12 min, 13 min, 18 min, 19 min, 23 min **For Ancillary areas (Nanhera) 23//** 9/1, 9/2, 10	C	77°10’12.833” E	30°26’21.564”N								
				D	77°10’14.841” E	30°26’14.932”N								
				E	77°10’15.349” E	30°26’13.161”N								
				F	77°10’13.462” E	30°26’14.865”N								
				G	77°10’11.168” E	30°26’19.003”N								
				H	77°10’11.522” E	30°26’19.879”N								
				I	77°10’11.035” E	30°26’22.129”N								
				J	77°10’9.665” E	30°26’26.268”N								
				K	77°10’8.529” E	30°26’29.870”N								
				L	77°10’7.649” E	30°26’33.460”N								
2	**Fatehpur, Nagoli**	Fateh-pur	**For Mining areas 3//** 24 min, 25 min, **14//** 4 min, 5 min, 6 min, 7 min, 8 min, 13 min, 14 min, 17 min, 18 min, 23 min, 24 min, **16//** 3 min, 4 min, 7 min, 8 min, 9 min, 11 min, 12 min, 13 min, 18 min, 19 min, 20, 21, 22 min, **17//** 3 min, 4 min, 5 min, 6 min, 7, 8 min, 13 min, 14, 15 min, 16, 17, 18 min, 23 min, 24, 25, **28//** 3 min, 4, 5, 6, 7, 8 min, 12 min, 13, 14, 15, 16 min, 17, 18 min, 19 min, 21 min, 22 min, 23 min, 24 min, 25 min, **29//** 1 min, 10 min, 11 min, 20 min **31//,** 1 min, 9 min, 10 min, 11 min, 20 min, **32//,** 6 min, 15 min, 16 min, 24 min, 25 min, **39//** 4 min, 5 min, 6 min, 7 min, 14 min, 15 min, 16 min, 17 min, 24 min, 25 min, **42//** 4 min, 5 min, 6 min, 7 min, 14 min, **For Ancillary areas 42//**8, 9, 12, 13	Z1	77°6’23.489” E	30°32’25.472”N	48.95	86.22	4.0	19.29	105.51	Boulder, Gravel and Sand	7.76	10
				Z2	77°6’23.423” E	30°32’28.036”N								
				Z3	77°6’23.607” E	30°32’34.871”N								
				Z4	77°6’23.660” E	30°32’38.173”N								
				Z5	77°6’27.294” E	30°32’44.835”N								
				Z6	77°6’28.392” E	30°32’47.932”N								
				Z7	77°6’32.327” E	30°32’51.832”N								
				Z8	77°6’32.914” E	30°32’54.043”N								
				A29	77°6’26.268” E	30°32’27.255”N								
				A30	77°6’25.853” E	30°32’28.668”N								
				A31	77°6’27.521” E	30°32’40.907”N								
				A32	77°6’33.809” E	30°32’50.635”N								
				A33	77°6’39.131” E	30°32’50.971”N								
				A34	77°6’42.28” E	30°32’55.14”N								
				A35	77°6’43.77” E	30°32’59.19”N								
				A36	77°6’50.25” E	30°33’7.08”N								

				A37	77°6’49.10” E	30°33’8.39”N								
				A38	77°6’45.80” E	30°33’5.20”N								
				A39	77°6’41.29” E	30°33’3.55”N								
				A40	77°6’37.65” E	30°33’11.39”N								
				A41	77°6’39.63” E	30°33’18.93”N								
				A42	77°6’37.26” E	30°33’21.01”N								
				A43	77°6’36.73” E	30°33’15.76”N								
				A44	77°6’35.03” E	30°33’12.29”N								
				A45	77°6’36.39” E	30°33’3.56”N								
		Laha	**For Mining areas** 90 min **For ancillary areas 4//**6, **5//** 8, 9, 10	A	77°6’13.290” E	30°31’16.790”N	11.75		3.50			Sand		
				B	77°6’15.874” E	30°31’18.664”N								
				C	77°6’17.274” E	30°31’23.148”N								
				D	77°6’17.948” E	30°31’25.872”N								
				E	77°6’17.339” E	30°31’27.895”N								
				F	77°6’18.289” E	30°31’29.400”N								
				G	77°6’19.524” E	30°31’29.607”N								
				H	77°6’20.431” E	30°31’31.393”N								
				I	77°6’14.024” E	30°31’32.323”N								
				J	77°6’12.010” E	30°31’34.449”N								
				K	77°6’11.955” E	30°31’35.808”N								
				L	77°6’17.586” E	30°31’38.730”N								
				M	77°6’20.597” E	30°31’42.562”N								
				N	77°6’21.037” E	30°31’44.730”N								
				A1	77°6’14.097” E	30°31’16.009”N								
				A2	77°6’17.098” E	30°31’18.109”N								
				A3	77°6’18.338” E	30°31’22.929”N								

				A4	77°6’18.847” E	30°31’26.050”N								
				A5	77°6’18.498” E	30°31’27.889”N								
				A6	77°6’18.949” E	30°31’28.865”N								
				A7	77°6’21.985” E	30°31’29.236”N								
				A8	77°6’22.712” E	30°31’30.509”N								
				A9	77°6’20.235” E	30°31’33.071”N								
				A10	77°6’13.834” E	30°31’34.063”N								
				A11	77°6’14.060” E	30°31’35.966”N								
				A12	77°6’18.634” E	30°31’37.959”N								
				A13	77°6’22.483” E	30°31’41.809”N								
				A14	77°6’23.355” E	30°31’45.910”N								
		Batoura	**For Mining areas 1//**, 16 min, 17 min, 23 min, 24 min, 22 min, **2//**, 11 min, 20 min, **6//**, 2 min, 3 min, 10 min, 11 min, 20 min, 21 min, **7//**, 15, 16, **8//**, 10 min, 11 min, 19 min, 20, 21 min, 22 min	A	77°5’59.453” E	30°30’16.400”N	5.98		0			Sand		
				A1	77°6’4.428” E	30°30’15.633”N								
				A2	77°6’1.042” E	30°30’22.630”N								
				A3	77°6’2.221” E	30°30’27.821”N								
				A4	77°6’2.555” E	30°30’31.496” N								
				A5	77°6’6.889” E	30°30’34.200” N								
				A6	77°6’10.675” E	30°30’35.844” N								
				A7	77°6’14.216” E	30°30’37.229” N								
				A8	77°6’16.333” E	30°30’38.260” N								
				C	77°6’0.882” E	30°30’27.515”N								
				D	77°6’1.878” E	30°30’31.529”N								
				E	77°6’6.365” E	30°30’34.375”N								
				F	77°6’10.451” E	30°30’36.101”N								
				G	77°6’14.172” E	30°30’37.621”N								
				H	77°6’15.948” E	30°30’38.469”N								

		Nagoli	**For mining areas** 33//, 24 min, 25 min, 35//, 4 min, 5 min, 6 min, 7 min, 14 min, 15 min, 16 min, 17 min, 24 min, 37//, 4 min, 7 min **For Ancillary area 35//** 1, 2, 3/1, 8, 9	B1	77°5'57.603" E	30°30'31.157"N	3.50		3.46			Sand		
				B2	77°5'58.802" E	30°30'39.203"N								
				B3	77°5'59.074" E	30°30'45.293"N								
				C1	77°5'56.077" E	30°30'31.910"N								
				C2	77°5'57.830" E	30°30'39.026"N								
				C3	77°5'58.173" E	30°30'46.239"N								
		Banaudi	**For Mining areas 13//,** 20 min, **14//,** 16 min, 25 min, **21//,** 5 min, 6 min, 15 min, 16 min, 64 min, 65 min, 66 min, **22//,** 1 min, 10 min, 11 min, 20 min, 21 min, **29//,** 5 min, **28//** 11 min, 12/1 min, 19 min, 20 min, 22 min, 23 min, **35//,** 3 min, 7 min, 8 min, 14 min, 16 min, 17 min, 25 min, **36//,** 21 min, 22 min, **43//,** 1 min, 2 min, 3 min, 6 min, 7 min, 8 min, **42//,** 1 min, 10 min, **37//,** 4 min, 5 min, 7 min, 8 min, 13 min, 18 min, 19 min, 21 min, 22 min, **26//,** 16 min, 24 min, 25 min, **25//,** 11 min, 19 min, 20 min, 22 min, 23 min, **38//,** 3 min, 4 min, 7 min, 14 min, 15 min, 16 min, **39//,** 20 min, 21 min, 22 min, 23 min **For Ancillary areas 47//** 6/2, 15, 16/1, **48//** 11, 19, 20	A33	77°4'48.253" E	30°26'40.879"N	10.82		5.33			Sand		
				A32	77°4'42.847" E	30°26'40.886"N								
				A31	77°4'39.022" E	30°26'44.206"N								
				A30	77°4'34.020" E	30°26'50.466"N								
				A29	77°4'31.737" E	30°26'52.971"N								
				A28	77°4'28,095" E	30°26'52.104"N								
				A27	77°4'23.124" E	30°26'45.689"N								
				A26	77°4'17.196" E	30°26'38.471"N								
				A25	77°4'15.717" E	30°26'36.852"N								
				A24	77°4'13.534" E	30°26'35.827"N								
				A23	77°4'6.708" E	30°26'39.133"N								
				A22	77°4'0.761" E	30°26'43.430"N								
				A21	77°3'53.584" E	30°26'53.091"N								
				A20	77°3'51.889" E	30°26'56.622"N								
				A19	77°3'50.577" E	30°27'0.386"N								
				A18	77°3'50.217" E	30°27'2.235"N								
				A17	77°3'50.090" E	30°27'4.240"N								
				A16	77°3'50.102" E	30°27'8.023"N								
				A15	77°3'49.814" E	30°27'11.176"N								
				A14	77°3'51.311" E	30°27'13.643"N								

				Z6	77°4’48.419” E	30°26’41.568”N								
				Z5	77°4’43.334” E	30°26’41.573”N								
				Z4	77°4’39.612” E	30°26’44.405”N								
				Z3	77°4’34.348” E	30°26’51.193”N								
				Z2	77°4’31.966” E	30°26’53.815”N								
				Z1	77°4’31.694” E	30°26’53.886”N								
				Z0	77°4’31.319” E	30°26’54.012”N								
				Z	77°4’22.431” E	30°26’45.670”N								
				1Z	77°4’27.454” E	30°26’52.254”N								
				Y	77°4’16.676” E	30°26’38.993”N								
				X	77°4’15.094” E	30°26’37.230”N								
				W	77°4’13.572” E	30°26’36.411”N								
				V	77°4’6.864” E	30°26’39.737”N								
				U	77°4’1.182” E	30°26’43.817”N								
				T	77°3’54.446” E	30°26’53.298”N								
				S	77°3’52.719” E	30°26’56.925”N								
				R	77°3’51.091” E	30°27’2.352”N								
				R	77°3’51.514” E	30°27’0.474”N								
				Q	77°3’51.199” E	30°27’4.107”N								
				P	77°3’51.389” E	30°27’7.876”N								
				O	77°3’51.009” E	30°27’11.398”N								
				N	77°3’52.085” E	30°27’13.208”N								
		Bari Bassi	**For Mining areas 24//,** 5 min, 6 min, 15 min, 16 min, 24 min, 25 min, **27//,** 4 min, 5 min, 7 min, 8 min, 12 min, 13 min, 19 min **For Ancillary areas 26//** 11, 12, 20, **27//** 15, 16	1A	77°4’54.100” E	30°28’16.468”N	5.22		3.0			Sand		
				2A	77°4’55.025” E	30°28’16.022”N								
				A	77°4’53.268” E	30°28’14.345”N								
				A0	77°4’54.935” E	30°28’13.290”N								

				A1	77°4’55.276” E	30°28’10.294”N								
				A2	77°4’52.275” E	30°28’5.956”N								
				A3	77°4’46.400” E	30°28’1.364”N								
				B	77°4’53.991” E	30°28’11.002”N								
				C	77°4’51.499” E	30°28’7.253”N								
				D	77°4’45.737” E	30°28’2.667”N								
3	**Badhauli-Tamnauli**	Badhauli	**For Mining areas** 13// 1 min, 2 min, 8 min, 9 min, 10 min, 12 min, 13 min, 17 min, 18 min, 23 min, 24 min, **33//** 11 min, 20 min, 21 min, **34//** 4 min, 5 min, 6 min, 15 min, 16 min, **77//** 10 min, 11 min, 15 min, 16 min, 17 min, 22 min, 23 min, 24 min, 25 min, **81//** 6 min, 7 min, 13 min, 14 min, 18 min, **82//** 1 min, 2 min, 3 min **For Ancillary areas 77//** 2, 3, 4, 7, 8, 9	A1	77°2’19.234” E	30°22’15.571”N	5.37	142.33	6.0	31.34	173.67	Sand	10.24	10
				A2	77°2’20.000” E	30°22’15.000”N								
				A3	77°2’21.600” E	30°22’12.500”N								
				A4	77°2’23.156” E	30°22’12.276”N								
				A5	77°2’24.900” E	30°22’9.500”N								
				A6	77°2’26.837” E	30°22’7.155”N								
				A7	77°2’28.500” E	30°22’5.000”N								
				A8	77°2’29.300” E	30°22’3.800”N								
				A9	77°2’30.347” E	30°22’0.785”N								
				A10	77°2’31.400” E	30°21’57.400”N								
				A11	77°2’6.500” E	30°21’25.300”N								
				A12	77°2’5.100” E	30°21’24.300”N								
				A13	77°2’3.400” E	30°21’22.200”N								
				A14	77°2’1.700” E	30°21’20.700”N								
				A15	77°1’58.770” E	30°21’19.623”N								
				A16	77°1’55.700” E	30°21’18.500”N								
				A17	77°1’53.515” E	30°21’18.265”N								
				A18	77°1’51.900” E	30°21’17.900”N								
				A19	77°1’51.000” E	30°21’16.900”N								
				A20	77°1’46.900” E	30°21’14.100”N								

				A21	77°1’45.800” E	30°21’12.700”N								
				B1	77°2’21.090” E	30°22’15.324”N								
				B2	77°2’22.805” E	30°22’13.599”N								
				B3	77°2’24.051” E	30°22’12.559”N								
				B4	77°2’25.678” E	30°22’9.794”N								
				B5	77°2’27.411” E	30°22’7.340”N								
				B6	77°2’28.900” E	30°22’5.100”N								
				B7	77°2’29.700” E	30°22’3.900”N								
				B8	77°2’30.794” E	30°22’0.864”N								
				B9	77°2’31.800” E	30°21’57.400”N								
				B10	77°2’6.500” E	30°21’24.700”N								
				B11	77°2’5.500” E	30°21’24.100”N								
				B12	77°2’3.700” E	30°21’21.900”N								
				B13	77°2’2.100” E	30°21’20.600”N								
				B14	77°1’59.109” E	30°21’19.274”N								
				B15	77°1’55.800” E	30°21’18.200”N								
				B16	77°1’53.701” E	30°21’17.661”N								
				B17	77°1’52.531” E	30°21’17.378”N								
				B18	77°1’51.374” E	30°21’16.537”N								
				B19	77°1’47.400” E	30°21’14.000”N								
				B20	77°1’46.300” E	30°21’12.500”N								
		Tamnauli	**For Mining areas 34//** 17 min, 24 min, **48//** 4 min, 7 min, 14 min, 17 min, 24 min, **51//** 4 min, 7 min, 14/2 min, 17 min, 24 min, **66//** 4 min, **68//** 18 min, 19 min, 20 min, **69//** 16 min, 18 min, **70//** 23 min, **75//** 3 min, 8 min, 13 min, 18 min	C1	77°2’11.700” E	30°19’13.600”N	4.59		0			Sand		
				C2	77°2’11.200” E	30°19’10.200”N								
				C3	77°2’11.300” E	30°19’7.400”N								
				C4	77°2’11.100” E	30°19’2.100”N								
				C5	77°2’10.800” E	30°18’57.500”N								

				C6	77°2’10.389” E	30°18’55.658”N								
				C7	77°2’10.265” E	30°18’53.529”N								
				C8	77°2’10.226” E	30°18’51.139”N								
				C29	77°1’56.120” E	30°18’35.918”N								
				C30	77°1’54.537” E	30°18’35.996”N								
				C31	77°1’51.800” E	30°18’35.700”N								
				C32	77°1’49.300” E	30°18’35.100”N								
				C35	77°1’44.156” E	30°18’34.715”N								
				C33	77°1’47.500” E	30°18’34.800”N								
				C34	77°1’45.400” E	30°18’35.000”N								
				C36	77°1’43.255” E	30°18’34.143”N								
				C38	77°1’42.300” E	30°18’30.800”N								
				C39	77°1’42.600” E	30°18’27.700”N								
				C37	77°1’42.690” E	30°18’32.624”N								
				C40	77°1’42.522” E	30°18’26.406”N								
				C41	77°1’41.962” E	30°18’25.160”N								
				D1	77°2’12.100” E	30°19’13.500”N								
				D2	77°2’11.600” E	30°19’10.200”N								
				D3	77°2’11.500” E	30°19’7.400”N								
				D4 (P)	77°2’11.500” E	30°19’2.100”N								
				D5	77°2’11.201” E	30°18’57.534”N								
				D6	77°2’10.865” E	30°18’55.685”N								
				D7	77°2’10.583” E	30°18’53.558”N								
				D8	77°2’10.602” E	30°18’51.685”N								
				D30	77°1’55.823” E	30°18’35.565”N								
				D31	77°1’54.600” E	30°18’35.700”N								

				D32	77°1’51.816” E	30°18’35.267”N								
				D33	77°1’49.300” E	30°18’34.600”N								
				D34	77°1’47.462” E	30°18’34.458”N								
				D35	77°1’46.492” E	30°18’34.490”N								
				D36	77°1’45.100” E	30°18’34.600”N								
				D37	77°1’43.700” E	30°18’34.000”N								
				D38	77°1’43.106” E	30°18’32.635”N								
				D39	77°1’42.737” E	30°18’31.043”N								
				D40	77°1’42.800” E	30°18’29.700”N								
				D41	77°1’43.047” E	30°18’27.858”N								
				D42	77°1’42.963” E	30°18’26.455”N								
				D43	77°1’42.400” E	30°18’25.100”N								
		Gokalgarh	**For Mining areas 27//** 4 min, 7 min, 14 min, 17/1 min, 17/2 min, 24/1 min, 24/2 min, **42//** 4/1 min 4/2 min, 3/2 min, 8 min, 13/1 min, 13/2 min, 18 min, 23 min, **43//** 17 min, 18 min, 24 min, 25 min, **44//** 5 min, 6 min, 15 min, **45//** 3 min, 8/1 min, 8/2 min, 9 min, 10 min, 11 min, 12 min **For ancillary areas 41//** 2, 3, 4, 7, 8, 9	C8	77°2’10.226” E	30°18’51.139”N	3.28		5.98			Sand		
				C9	77°2’10.320” E	30°18’48.510”N								
				C10	77°2’10.500” E	30°18’46.700”N								
				C11	77°2’10.500” E	30°18’45.500”N								
				C12	77°2’10.300” E	30°18’44.300”N								
				C13	77°2’8.900” E	30°18’40.400”N								
				C14	77°2’7.527” E	30°18’37.343”N								
				C15	77°2’6.900” E	30°18’35.800”N								
				C16	77°2’7.000” E	30°18’34.000”N								
				C17	77°2’7.700” E	30°18’32.200”N								
				C18	77°2’7.756” E	30°18’30.241”N								
				C19	77°2’6.200” E	30°18’29.100”N								
				C20	77°2’4.300” E	30°18’28.400”N								
				C21	77°2’3.102” E	30°18’28.355”N								

				C22	77°2’2.150” E	30°18’28.301”N								
				C23	77°2’1.619” E	30°18’28.481”N								
				C24	77°2’1.673” E	30°18’29.185”N								
				C25	77°2’1.142” E	30°18’30.716”N								
				C26	77°2’0.100” E	30°18’32.900”N								
				C27	77°1’58.800” E	30°18’34.200”N								
				C28	77°1’57.100” E	30°18’35.700”N								
				C29	77°2’56.120” E	30°18’35.918”N								
				D8	77°2’10.602” E	30°18’51.685”N								
				D9	77°2’10.638” E	30°18’48.556”N								
				D10	77°2’10.763” E	30°18’46.688”N								
				D11	77°2’10.791” E	30°18’45.443”N								
				D12	77°2’10.600” E	30°18’44.200”N								
				D13	77°2’9.100” E	30°18’40.300”N								
				D14	77°2’7.822” E	30°18’37.269”N								
				D15	77°2’7.400” E	30°18’35.700”N								
				D16	77°2’7.300” E	30°18’34.000”N								
				D17	77°2’7.900” E	30°18’32.200”N								
				D18	77°2’8.063” E	30°18’30.121”N								
				D19	77°2’6.516” E	30°18’28.697”N								
				D20	77°2’4.839” E	30°18’28.070”N								
				D21	77°2’3.590” E	30°18’28.020”N								
				D22	77°2’2.280” E	30°18’27.869”N								
				D23	77°2’1.273” E	30°18’28.005”N								
				D24	77°2’1.144” E	30°18’28.471”N								
				D25	77°2’1.217” E	30°18’29.123”N								

				D26	77°2’0.713” E	30°18’30.643”N								
				D27	77°1’59.766” E	30°18’32.737”N								
				D28	77°1’58.445” E	30°18’33.978”N								
				D29	77°1’56.886” E	30°18’35.240”N								
				D30	77°1’55.823” E	30°18’35.565”N								
		Jharumajra	**For Mining areas** 34// 16 min, 24 min, 25 min, 35// 12 min, 13 min, 14 min, 16 min, 17 min, 18, 19 min, 20 min, 21, 22 min, 23 min, 24 min, 38// 1 min, 2 min, 10 min, 39// 4 min, 5, 6 min, 7 min, 13 min, 14, 15 min, 16 min, 17, 18 min, 41// 20 min, 21 min, 22 min, 42// 16 min, 17 min, 18 min, 19 min, 23, 24 min, 25 min, 44// 5 min, 45// 1 min, 2	C28	77°4’39.938” E	30°17’35.086”N	19.26		0			Sand		
				C29	77°4’35.200” E	30°17’35.300”N								
				C30	77°4’29.900” E	30°17’33.800”N								
				C31	77°4’27.100” E	30°17’31.600”N								
				C32	77°4’25.154” E	30°17’25.189”N								
				C38	77°3’57.303” E	30°17’21.831”N								
				C39	77°3’53.200” E	30°17’24.500”N								
				C40	77°3’48.100” E	30°17’26.100”N								
				C41	77°3’45.019” E	30°17’24.823”N								
				D25	77°4’41.460” E	30°17’33.567”N								
				D26	77°4’31.800” E	30°17’30.400”N								
				D27	77°4’28.529” E	30°17’25.055”N								
				D37	77°3’55.587” E	30°17’20.163”N								
				D38	77°3’50.500” E	30°17’23.500”N								
				D39	77°3’47.913” E	30°17’22.616”N								
		Tangail	**For mining areas** 3// 17 min, 18 min, 23 min, 24 min, 7// 2 min, 3 min 4 min, 7 min, 8, 9 min, 11 min, 12 min, 13, 14 min, 18 min, 19 min, 20 min, 21 min, 22 min, 8// 10 min, 11 min, 12 min, 13 min, 16 min, 17 min, 18 min, 19, 20 min, 22 min, 23 min, 24 min, 25 min, 9// 2 min, 3 min, 6 min, 7 min, 8 min, 9 min, 13 min, 14 min, 15, 16 min, 17 min, 13//	C32	77°4’25.154” E	30°17’25.189”N	21.61		7.80			Sand		
				C33	77°4’24.210” E	30°17’21.112”N								
				C34	77°4’17.700” E	30°17’14.600”N								
				C35	77°4’15.000” E	30°17’14.800”N								
				C36	77°4’7.000” E	30°17’18.100”N								
				C37	77°4’2.100” E	30°17’19.400”N								

			4 min, 5 min **For Ancillary 7//** 1, 10, **8//** 3, 4, 5, 6, 7, 8	C38	77°3’57.303” E	30°17’21.831”N								
				D27	77°4’28.529” E	30°17’25.055”N								
				D28	77°4’27.000” E	30°17’21.000”N								
				D29	77°4’26.100” E	30°17’16.200”N								
				D30	77°4’21.900” E	30°17’14.100”N								
				D31	77°4’20.200” E	30°17’12.900”N								
				D32	77°4’14.500” E	30°17’11.700”N								
				D33	77°4’14.500” E	30°17’12.800”N								
				D34	77°4’9.800” E	30°17’13.600”N								
				D35	77°4’7.800” E	30°17’14.400”N								
				D36	77°4’0.952” E	30°17’16.876”N								
				D37	77°3’55.587” E	30°17’20.163”N								
		Rolaheri	**For Mining areas 2//** 18 min, 19 min, 20 min, 21 min, 22 min, **3//** 11 min, 12 min, 16 min, 17 min, 18 min, 19 min, 20 min, 21 min, 22 min, 23 min, 24 min, 25 min, **4//** 13 min, 14 min, 15 min, 16 min, 17, 18 min, 19 min, 22 min, 23, 24, 25 min, **6//** 5 min, 6 min, 7 min, 13 min, 14 min, 15, 16, 17, 18, 23 min, 24 min, 25 min, **7//** 1 min, 2, 3, 4 min, 8 min, 9, 10, 11, 12 min, 13 min, 19/1 min, 19/2 min, 20/1, 20/2, 21 min, 22 min	C21	77°5’24.752” E	30°17’44.468”N	33.03		0			Sand		
				C22	77°5’17.325” E	30°17’43.684”N								
				C23	77°5’9.000” E	30°17’45.800”N								
				C24	77°5’5.600” E	30°17’46.000”N								
				C25	77°5’1.000” E	30°17’44.100”N								
				C26	77°4’55.300” E	30°17’39.000”N								
				C27	77°4’50.060” E	30°17’35.255”N								
				D17	77°5’27.593” E	30°17’43.597”N								
				D18	77°5’22.600” E	30°17’41.700”N								
				D19	77°5’19.000” E	30°17’40.900”N								
				D20	77°5’15.900” E	30°17’41.100”N								
				D21	77°5’9.100” E	30°17’43.300”N								
				D22	77°4’59.600” E	30°17’34.900”N								
				D23	77°4’58.600” E	30°17’31.800”N								

				D24	77°4’48.672” E	30°17’33.329”N								
		Ramgarh	**For Mining areas** 38**//** 16 min, 17, 39**//** 11 min, 12 min, 13 min, 18 min, 19 min, 20 min	C27	77°4’50.060” E	30°17’35.255”N	2.84		0			Sand		
				C28	77°4’39.938” E	30°17’35.086”N								
				D24	77°4’48.672” E	30°17’33.329”N								
				D25	77°4’41.460” E	30°17’33.567”N								
		Gaganheri	**For Mining areas** 32**//** 11, 12, 18, 19, 20 min, 22 min, 23, 24, 25 33**//** 1 min, 2 min, 3 min, 4 min, 6, 7, 8, 9, 10, 11 min, 12 min, 13 min, 14 min, 15 min, 16 min 34**//** 4 min, 5 min, 6, 7 min, 13 min, 14 min, 15 min, 16 min, 17, 18 min, 23 min, 24, 25 min, **43//** 2 min, 3/1, 3/2, 4, 5 min, 6 min, 7/1, 7/2, 8 min, 12 min, 13 min, 14, 15/1 min, 15/2 min, 16 min, 17, 18, 19 min, 21 min, 22 min, 23, 24, 25 min, **45//** 2 min, 3 min, 4 min, 5 min, **48//** 1 min, 2, 3, 4, 5 min, 6 min, 7 min, 8 min, 9 min, 10 min, 13 min, 14 min, **49//** 6 min, 14 min, 15 min, 16 min, 17 min, 18 min, 22 min, 23 min, 24 min , 55**//** 16 min, 25 min, 56**//** 2 min, 3 min, 9 min, 10 min, 11 min, 12 min, 20 min, 21 min, 59**//** 4 min, 5 min, 6 min, 7 min, 8 min, 12 min, 13 min, 14 min, 18 min **For Ancillary areas 55//** 11, 12, 13, 14, 17, 18, 19, 20, 21, 22, 23, 24	C1	77°6’24.102” E	30°18’19.022”N	52.35		11.56			Sand		
				C2	77°6’16.505” E	30°18’22.405”N								
				C3	77°6’11.801” E	30°18’25.167”N								
				C4	77°6’6.872” E	30°18’26.064”N								
				C5	77°6’8.407” E	30°18’28.249”N								
				C6	77°6’4.700” E	30°18’28.800”N								
				C7	77°6’2.300” E	30°18’29.400”N								
				C8	77°5’59.000” E	30°18’28.500”N								
				C9	77°5’56.800” E	30°18’27.100”N								
				C10	77°5’52.700” E	30°18’21.500”N								
				C11	77°5’52.200” E	30°18’18.700”N								
				C12	77°5’52.735” E	30°18’15.006”N								
				C13	77°5’49.300” E	30°18’9.800”N								
				C14	77°5’45.400” E	30°18’6.300”N								
				C15	77°5’39.100” E	30°18’0.500”N								
				C16	77°5’37.100” E	30°17’57.700”N								
				C17	77°5’35.700” E	30°17’54.500”N								
				C18	77°5’34.000” E	30°17’52.300”N								
				C19	77°5’31.300” E	30°17’49.800”N								
				C20	77°5’26.800” E	30°17’45.700”N								
				C21	77°5’24.752” E	30°17’44.468”N								

				D1	77°6’20.400” E	30°18’18.100”N								
				D2	77°6’17.800” E	30°18’18.300”N								
				D3	77°6’15.200” E	30°18’21.000”N								
				D4	77°6’8.800” E	30°18’24.100”N								
				D5	77°6’5.200” E	30°18’25.200”N								
				D6	77°5’59.700” E	30°18’23.300”N								
				D7	77°5’57.800” E	30°18’16.800”N								
				D8	77°5’58.300” E	30°18’12.500”N								
				D9	77°5’57.600” E	30°18’7.300”N								
				D10	77°5’54.400” E	30°18’5.400”N								
				D11	77°5’51.500” E	30°18’6.200”N								
				D12	77°5’47.600” E	30°18’6.100”N								
				D13	77°5’44.741” E	30°18’3.362”N								
				D14	77°5’40.600” E	30°18’0.200”N								
				D15	77°5’37.900” E	30°17’55.700”N								
				D16	77°5’32.600” E	30°17’48.200”N								
				D17	77°5’27.593” E	30°17’43.597”N								
4	**Kakarkunda-Binjalpur**	Kakar kunda	**For Mining areas 35//** 24 min, 25 min, **36//** 21 min, 22 min, 23 min, **38//** 21 min, **39//** 20 min, 21 min, 22 min, 23 min, 24 min, 25 min, **40//** 1, 2 min, 3 min, 4 min, 7 min, 8 min, 9 min, 10 min, 11 min, 13 min, 14 min, 15 min, 16 min, 17 min, 20 min, 21 min, 24 min, 25 min, **41//** 3 min, 4 min, 5, 6, 7 min, 8 min, 13 min, 14 min, 15, 16, 17, 18 min, 21 min, 22 min, 23 min, 24, 25 min, **42//** 24 min, 25 min, **46//** 4 min, 5 min, 6 min, 7, 8, **47//** 8 min, 9 min, 10 min, 11, 12, 13, 14 min, 15 min, 16 min, 17, 18, 25	B46	77° 7’ 15.572’’E	30° 18’27.971’’N	49.68	188.72	0	11.27	199.99	Sand	13.58	08
				A48	77° 7’ 10.600’’E	30° 18’28.700’’N								
				B48	77° 7’ 4.800’’E	30° 18’27.100’’N								
				A49	77° 7’ 2.900’’E	30° 18’29.800’’N								
				B49	77° 7’ 0.600’’E	30° 18’28.600’’N								
				B50	77° 6’ 59.300’’E	30° 18’29.800’’N								
				A50	77° 6’ 58.300’’E	30° 18’35.400’’N								
				A51	77° 6’ 56.900’’E	30° 18’38.000’’N								

			min, **48//** 3 min, 4 min, 5, 6 min, 7 min, 9 min, 10 min, 11 min, 12 min, 19 min, 20 min, 21 min, **49//** 1, 2, 3, 4 min, 5 min, 7 min, 8 min, 9 min, 10 min	B51	77° 6’ 54.900’’E	30° 18’37.000’’N								
				A52	77° 6’ 53.700’’E	30° 18’39.600’’N								
				A53	77° 6’ 52.000’’E	30° 18’39.600’’N								
				A54	77° 6’ 50.000’’E	30° 18’39.200’’N								
				A55	77° 6’ 47.300’’E	30° 18’38.500’’N								
				A56	77° 6’ 45.500’’E	30° 18’37.700’’N								
				A57	77° 6’ 44.400’’E	30° 18’36.300’’N								
				A58	77° 6’ 47.000’’E	30° 18’34.200’’N								
				B52	77° 6’ 50.200’’E	30° 18’33.700’’N								
				B53	77° 6’ 50.900’E	30°18’29.500’’ N								
				B54	77° 6’ 47.000’’E	30° 18’26.000’’N								
				B55	77° 6’ 42.900’’E	30° 18’24.900’’N								
				A59	77° 6’ 41.100’’E	30° 18’28.600’’N								
				A60	77° 6’ 35.500’’E	30° 18’29.000’’N								
				A61	77° 6’ 32.300’’E	30° 18’28.300’’N								
				B56	77° 6’ 32.500’’E	30° 18’26.500’’N								
				B57	77° 6’ 31.100’’E	30° 18’25.700’’N								
				A62	77° 6’ 29.800’’E	30° 18’26.400’’N								
				A63	77° 6’ 23.907’’E	30° 18’23.756’’N								
				B58	77° 6’ 26.500’’E	30° 18’21.000’’N								
				A64	77° 6’ 17.200’’E	30°18’25.200’’N								
				A65	77° 6’ 14.200’’E	30° 18’26.000’’N								
				A66	77° 6’ 12.600’’E	30° 18’26.300’’N								

				B59	77° 6’ 24.102”E	30° 18’19.022”N								
				A67	77° 6’ 8.407”E	30° 18’28.249”N								
				B60	77° 6’ 16.505”E	30° 18’22.405”N								
				B61	77° 6’ 11.801”E	30° 18’25.167”N								
				B62	77° 6’ 6.872”E	30° 18’26.064”N								
				A47	77° 7’ 13.316”E	30° 18’29.621”N								
		Binjalpur	**For Mining areas 2//**19/1, 19/2, 20 min, 21/1 min, 21/2, 22 min, **3//** 25/1 min, 25/2 min, **6//** 25/2 min, **7//** 3/1 min, 4/1 min, 4/2 min, 5/1, 5/2, 6 min, 7/1 min, 7/2, 8/1 min, 8/2, 9/1 min, 9/2 min, 11 min, 12/1 min, 12/2, 13/1 min, 14 min, 19/1 min, 19/2, 20/1 min, 20/2 min, 21/1 min, 21/2 min, 21/3 min, 22 min, **13//** 1 min, 10 min, 11 min , 20 min, 21 min, **14//** 5 min, 6 min, 15 min, 16 min, 25 min, **16//** 25 min, **17//** 5 min, 6 min, 15 min, 16 min, 17 min, 21 min, 22 min, 23 min, 24 min, 25 min, **18//** 1 min, 10 min, 11 min, 20 min, **30//** 1 min, 2 min, 3 min, 4 min, 5 min **For Ancillary areas 7//**25, **8//** 21, 22, **12//** 1, 2, 9, 10, 11, 12, **13//** 5, 6, 15	A37	77° 7’ 43.593”E	30° 19’0.091” N	23.90		11.27			Sand		
				B36	77° 7’ 45.095”E	30° 18’58.663”N								
				B37	77° 7’ 41.100”E	30° 18’54.900”N								
				B38	77° 7’ 38.100”E	30° 18’53.600”N								
				B39	77° 7’ 34.700”E	30° 18’52.800”N								
				A39	77° 7’ 33.300”E	30° 18’54.800”N								
				A40	77° 7’ 29.200”E	30° 18’50.800”N								
				A41	77° 7’ 28.500”E	30° 18’49.200”N								
				B40	77° 7’ 29.800”E	30° 18’47.800”N								
				B41	77° 7’ 28.600”E	30° 18’41.500”N								
				A42	77° 7’ 25.900”E	30° 18’42.500”N								
				A43	77° 7’ 26.100”E	30° 18’33.000”N								
				B42	77° 7’ 28.400”E	30° 18’30.600”N								
				B43	77° 7’ 26.300”E	30° 18’28.400”N								
				B44	77° 7’ 24.700”E	30° 18’26.700”N								
				B45	77° 7’ 22.800”E	30° 18’25.900”N								
				A44	77° 7’ 22.900”E	30° 18’27.800”N								

				A45	77° 7’ 20.400”E	30° 18’28.000”N								
				A46	77° 7’ 17.000”E	30° 18’29.900”N								
				B46	77° 7’ 15.572”E	30° 18’27.971”N								
				A38	77° 7’ 38.164”E	30° 18’57.211”N								
				A47	77° 7’ 13.316”E	30° 18’29.621”N								
		Jafarpur	8// 25 min, 9// 4, 5min, 6 min, 7 min, 14 min, 15 min, 16 min, 17 min, 18 min, 22 min, 23 min, 24 min, 25 min, 21// 2 min 3 min, 4 min, 8 min, 9, 10 min, 11, 12, 13 min, 19 min, 20, 21, 22 min, **22//** 15, 16, 17, 24 min, 25, 24// 4 min, 5, 6, 7 min, 15 min, **25//** 1, 2 min, 9 min, 10, 11, 12 min, 19 min, 20 min, 21 min, 22 min, 23 min, **40//**2 min, 3 min, 7 min, 8 min, 9 min, 13 min, 14 min, 17/1 min, 18/1 min, 19 min, 20 min, 21 min, 22 min, **41//** 16 min, 23 min, 24 min, 25/1 min, **43//** 25 min **44//** 2 min, 3 min, 4 min, 5 min, 6, 7, 8, 9, 11, 12, 13, 14 min, 15 min, 17 min, 18, 19, 20, 21, 22, 23, 24, 25 min, **45//** 1 min, 2 min, 3, 4, 5, 7, 8, 9, min, 10, 11 min, **61//** 10 min, 11 min, 12 min, 13 min, 17 min, 18 min, 19, 20 min, 22 min, 23, 24 min, **62//**1 min, 2, 3, 4, 5 min, 6 min, 7, 8, 9 min, 10 min, 12 min, 13 min, 14/1 min, 14/2 min, 15, 16 min, **65//**, 6 min, 7 min, 8 min, 12 min, 13 min, 14 min, 15 min, 18 min, **66//** 1 min, 2 min, 3 min, 4 min, 8 min, 9, 10, 11 min, 12 min, 13 min	A9	77° 8’ 14.977”E	30° 20’1.832” N	88.41		0			Sand		
				A10	77° 8’ 16.472”E	30° 20’0.072” N								
				A11	77° 8’ 11.200”E	30° 19’54.000”N								
				A12	77° 8’ 6.524”E	30° 19’51.190”N								
				A13	77° 8’ 4.841”E	30° 19’48.915”N								
				A14	77° 8’ 2.887”E	30° 19’46.406”N								
				A15	77° 8’ 2.600”E	30° 19’43.200”N								
				A16	77° 8’ 4.100”E	30° 19’41.700”N								
				A17	77° 8’ 6.900”E	30° 19’39.600”N								
				A18	77° 8’ 9.300”E	30° 19’35.800”N								
				A19	77° 8’ 12.900”E	30°19’31.600” N								
				A20	77° 8’ 12.900”E	30° 19’29.800”N								
				A21	77° 8’ 7.900”E	30° 19’28.800”N								
				A22	77° 8’ 2.800”E	30° 19’27.000”N								
				A23	77° 7’ 57.800”E	30° 19’25.500”N								
				A24	77° 7’ 53.500”E	30° 19’25.000”N								
				A25	77° 7’ 45.947”E	30° 19’24.550”N								
				A28	77° 7’ 40.370”E	30° 19’17.202”N								
				A29	77° 7’ 43.200”E	30° 19’13.500”N								
				A30	77° 7’ 49.500”E	30° 19’10.700”N								

				A31	77° 7’ 55.000”E	30° 19’9.100” N								
				A32	77° 7’ 56.946”E	30° 19’7.337” N								
				A33	77° 7’ 56.100”E	30° 19’4.800” N								
				A34	77° 7’ 53.100”E	30° 19’4.100” N								
				A35	77° 7’ 50.900”E	30° 19’4.100” N								
				A36	77° 7’ 48.700”E	30° 19’4.300” N								
				A37	77° 7’ 43.593”E	30° 19’0.091” N								
				B9	77° 8’ 18.369”E	30° 20’5.247” N								
				B10	77° 8’ 19.800”E	30° 20’3.300” N								
				B11	77° 8’ 19.800”E	30° 19’59.900”N								
				B12	77° 8’ 18.200”E	30° 19’56.900”N								
				B13	77° 8’ 13.800”E	30° 19’53.700”N								
				B14	77° 8’ 12.400”E	30° 19’50.600”N								
				B15	77° 8’ 11.100”E	30° 19’45.100”N								
				B16	77° 8’ 10.600”E	30° 19’39.200”N								
				B17	77° 8’ 11.800”E	30° 19’35.800”N								
				B18	77°8’ 12.800”E	30° 19’35.400”N								
				B19	77° 8’ 15.200”E	30° 19’31.400”N								
				B20	77° 8’ 14.300”E	30° 19’29.000”N								
				B21	77° 8’ 13.100”E	30° 19’28.400”N								
				B22	77° 8’ 11.000”E	30° 19’28.300”N								
				B23	77° 8’ 5.500”E	30° 19’25.300”N								
				B24	77° 8’ 2.300”E	30° 19’23.900”N								
				B25	77° 7’ 50.900”E	30° 19’20.300”N								
				B26	77° 7’ 52.563”E	30° 19’13.615”N								

				B27	77° 8’ 0.700”E	30° 19’9.600” N								
				B28	77° 8’ 3.200”E	30° 19’6.300” N								
				B29	77° 8’ 1.100”E	30° 19’4.800” N								
				B30	77° 8’ 0.300”E	30° 19’3.200” N								
				B31	77° 7’ 58.300”E	30° 19’1.000” N								
				B32	77° 7’ 55.000”E	30° 19’0.500” N								
				B33	77° 7’ 52.300”E	30° 19’1.600” N								
				B34	77° 7’ 50.600”E	30° 19’2.500” N								
				B35	77° 7’ 48.900”E	30° 19’1.500” N								
				B36	77° 7’ 45.095”E	30° 18’58.663”N								
		Nurhad	**For Mining areas** 7// 2 min, 3 min, 8 min, 9 min, 10 min, 11 min, 12, 13 min, 18 min, 19, 20 min, 21 min, 22, 23 min, **17//** 1 min, 2, 3 min, 8, 9, 10 min, 11 min, 12 min, 13 min, 14 min, 17 min, 16 min, 18, 19 min, 22 min, 23 min, 24, 25 min, **18//** 21/1 min, 21/2 min, **21//** 1 min, 3 min, 4 min, 8 min, 9 min, 10, 11 min, 12 min, **22//** 3 min, 4, 5/1, 5/2, 6, 7/1, 7/2, 15 min, 51// 11 min, 52// 15 min, 16 min, 25 min	A1	77° 7’ 55.814”E	30° 20’24.684”N	26.73		0			Sand		
				A2	77° 7’ 54.946”E	30° 20’18.469”N								
				A3	77° 7’ 55.700”E	30° 20’11.700”N								
				A4	77° 7’ 59.400”E	30° 20’6.500” N								
				A5	77° 8’ 2.400”E	30° 20’3.700” N								
				A6	77° 8’ 6.700”E	30° 20’1.600” N								
				A7	77° 8’ 9.600”E	30° 20’1.700” N								
				A8	77° 8’ 12.400”E	30° 20’3.800” N								
				A9	77° 8’ 14.977”E	30° 20’1.832” N								
				A25	77° 7’ 45.947”E	30° 19’24.550”N								
				A26	77° 7’ 41.600”E	30° 19’22.800”N								
				A27	77° 7’ 40.600”E	30° 19’21.600”N								
				A28	77° 7’ 40.370”E	30° 19’17.202”N								
				B1	77° 7’ 59.246”E	30° 20’24.921”N								

				B2	77° 7’ 58.300’’E	30° 20’19.000’’N								
				B3	77° 7’ 58.500’’E	30° 20’12.700’’N								
				B4	77° 7’ 3.300’’E	30° 20’9.400’’ N								
				B5	77° 8’ 5.200’’E	30° 20’8.600’’ N								
				B6	77° 8’ 8.500’’E	30° 20’4.700’’ N								
				B7	77° 8’ 11.400’’E	30° 20’4.900’’ N								
				B8	77° 8’ 14.300’’E	30° 20’6.500’’ N								
				B9	77° 8’ 18.369’’E	30° 20’5.247’’ N								
5..	**Paplotha-Mullana**	Paplotha	**For Mining areas 20//** 8 min, 13 min, 14 min, 17 min, 24/2 min, 25 min, **26//** 11 min, 20 min, 21 min, **27//** 5/2 min, 6 min, 15 min, 16 min, **36//** 1 min , 9 min, 10 min, 11 min, 12 min, 19 min, 20 min, 21, 22 min, **41//** 1 min 18 min, 19 min, 20 min, 21 min, 22 min, 23 min, 24 min, 25 min, **42//** 5 min, 6 min, 15 min, 16 min, 25 min **For Ancillary areas 26//** 3, 4, 5, 6, 7, 8	C1	77°1’28.600” E	30°17’21.700”N	3.95	119.04	6.0	38.65	157.69	Sand	8.57	08
				C2	77°1’29.700” E	30°17’19.000”N								
				C3	77°1’31.536” E	30°17’16.264”N								
				C4	77°1’32.800” E	30°17’14.100”N								
				C5	77°1’33.200” E	30°17’11.400”N								
				C6	77°1’34.600” E	30°17’8.700”N								
				C7	77°1’35.100” E	30°17’5.100”N								
				C8	77°1’35.086” E	30°17’3.105”N								
				C9	77°1’36.400” E	30°17’2.300”N								
				C10	77°1’37.200” E	30°16’59.900”N								
				C11	77°1’37.301” E	30°16’58.095”N								
				C12	77°1’36.700” E	30°16’56.000”N								
				C13	77°1’34.900” E	30°16’54.000”N								
				C14	77°1’33.779” E	30°16’52.479”N								
				C15	77°1’32.369” E	30°16’50.390”N								
				C16	77°1’32.300” E	30°16’48.200”N								
				C17	77°1’33.418” E	30°16’46.637”N								
				C18	77°1’34.011” E	30°16’46.594”N								

				C19	77°1’36.000” E	30°16’46.700”N								
				C20	77°1’38.200” E	30°16’47.000”N								
				C21	77°1’41.200” E	30°16’46.500”N								
				C22	77°1’43.441” E	30°16’45.893”N								
				C23	77°1’43.959” E	30°16’44.596”N								
				D1	77°1’29.000” E	30°17’22.000”N								
				D2	77°1’30.000” E	30°17’19.100”N								
				D3	77°1’31.917” E	30°17’16.516”N								
				D4	77°1’33.500” E	30°17’14.100”N								
				D5	77°1’33.400” E	30°17’12.000”N								
				D6	77°1’33.958” E	30°17’10.779”N								
				D7	77°1’35.200” E	30°17’8.900”N								
				D8	77°1’35.571” E	30°17’5.478”N								
				D9	77°1’35.600” E	30°17’3.800”N								
				D10	77°1’36.800” E	30°17’2.700”N								
				D11	77°1’37.700” E	30°16’59.900”N								
				D12	77°1’37.774” E	30°16’58.002”N								
				D13	77°1’36.870” E	30°16’55.421”N								
				D14	77°1’35.293” E	30°16’53.847”N								
				D15	77°1’34.310” E	30°16’52.298”N								
				D16	77°1’32.883” E	30°16’50.310”N								
				D17	77°1’32.822” E	30°16’48.300”N								
				D18	77°1’33.941” E	30°16’46.856”N								
				D19	77°1’35.885” E	30°16’47.032”N								
				D20	77°1’38.348” E	30°16’47.389”N								
				D21	77°1’41.407” E	30°16’46.912”N								

				D22	77°1’43.824” E	30°16’46.488”N								
				D23	77°1’44.600” E	30°16’45.000”N								
		Mullana	**For Mining areas 17//** 6 min, 15 min, 16 min, **18//** 10, 11 min, 20 min, **19//** 1 min, 2 min, 3 min, **31//** 22 min, 23 min, 24 min, 25 min, **35//** 2 min, 3, 4, 8 min, 9 min **For Ancillary areas 31//** 11 **32//** 14, 15, 16/2, 17	A1	77° 3’ 45.019’’E	30° 17’24.823’’N	8.88		4.40			Sand		
				A2	77° 3’ 41.800’’E	30° 17’23.800’’N								
				A3	77° 3’ 34.300’’E	30° 17’23.100’’N								
				A4	77° 3’ 28.900’’E	30° 17’21.100’’N								
				A5	77° 3’ 24.686’’E	30° 17’17.058’’N								
				B1	77° 3’ 47.958’’E	30° 17’22.631’’N								
				B2	77° 3’ 42.769’’E	30° 17’21.005’’N								
				B3	77° 3’ 35.504’’E	30° 17’20.192’’N								
				B4	77° 3’ 30.100’’E	30° 17’18.400’’N								
				B5	77° 3’ 27.308’’E	30° 17’15.515’’N								
		Hema Majra	**For Mining areas 34//** 16 min, 22 min, 23 min, 24 min, 25 min, **35//** 7 min, 12 min, 13 min, 14 min, 18 min, 19 min, 20 min, 21 min, 22 min, **44//** 1/1 min, 1/2 min, 2 min, 3 min, 10 min, **45//** 5 min, 6/1 min, 6/2 min, 7 min, 8 min, 12 min, 13/1 min, 13/2 min, 14/1 min, 18 min, 19 min, 20 min, 21 min, 22 min, **46//** 25/2 min, **50//** min, 6 min, 14 min, 15 min, 16/1 min, 17 min, 23 min, 24/1 min, 24/2 min, **51//** 1 min, **60//** 1 min, 2 min, 3/1 min, 3/2 min, 4/1 min, 4/2/1 min, 4/2/2 min, 9 min, 10 min, **61//** 5 min, 6 min, 15 min **For Ancillary area 44//** 12, 13, 14, 17, 18, 19	E1	77°0’15.330” E	30°16’3.076” N	14.50		5.75			Sand		
				E2	77°0’7.959” E	30°15’59.838”N								
				E3	77°0’1.819” E	30°15’58.740”N								
				E4	76°59’48.430” E	30°15’54.620”N								
				E5	76°59’40.456” E	30°15’47.987”N								
				E6	77°59’37.906” E	30°15’42.303”N								
				E7	77°59’36.345” E	30°15’38.511”N								
				E8	77°59’34.665” E	30°15’37.712”N								
				E9	77°59’30.319” E	30°15’37.159”N								
				E10	77°59’26.988” E	30°15’36.952”N								
				E11	77°59’25.618” E	30°15’36.215”N								

				F1	77°0’15.800” E	30°16’2.300”N								
				F10	77°59’27.700” E	30°15’35.900”N								
				F11	77°59’27.231” E	30°15’33.350”N								
				F2	77°0’8.200” E	30°15’58.500”N								
				F3	77°0’2.100” E	30°15’57.800”N								
				F4	76°59’49.351” E	30°15’53.162”N								
				F5	76°59’41.200” E	30°15’47.400”N								
				F6	76°59’39.000” E	30°15’41.900”N								
				F7	76°59’37.100” E	30°15’37.200”N								
				F8	77°59’35.528” E	30°15’36.340”N								
				F9	77°59’30.100” E	30°15’36.000”N								
		Harda	**For Mining areas 28//** 6, 7 min, 14/1 min, 42/2 min, 15/1 min, 15/2 min, 16 min, 17/1 min, 18/2 min, 23 min, 24 min, **31//** 2 min, 3 min, 8 min, 9 min, 11/1 min, 11/2 min, 12 min, 20 min, 21/1 min, **32//** 16 min, 25/1 min, 25/2 min, 25/3 min, **46//** 4 min, 5 min, 7 min, 8 min, 13 min, 12 min, 19 min **For Ancillary areas 27//** 12, 13, 14, 15, 16, 17, 18, 19	A1	76°59’25.618” E	30°15’36.215”N	6.39		8.0			Sand		
				A2	76°59’24.075” E	30°15’32.012”N								
				A3	76°59’19.235” E	30°15’25.623”N								
				A4	76°59’12.517” E	30°15’18.404”N								
				A5	76°59’8.499” E	30°15’15.509”N								
				A6	76°59’5.605” E	30°15’12.571”N								
				B1	76°59’27.231” E	30°15’33.350”N								
				B2	76°59’20.295” E	30°15’25.160”N								
				B3	76°59’13.300” E	30°15’17.800”N								
				B4	76°59’10.503” E	30°15’15.610”N								
				B5	76°59’7.800” E	30°15’13.500”N								
		Ghelri	**For Mining areas**	A6	76°59’5.605” E	30°15’12.571”N	23.67		0			Sand		

			430 min, 433 min, 429 min, 428 min, 427 min, 420 min, 412 min, 413 min, 405 min, 406 min, 407 min, 398 min, 399 min, 400 min, 401 min, 390 min, 391 min, 392 min, 387 min, 388 min, 377 min, 378 min, 374 min, 375 min, 376 min, 365 min, 368 min, 369 min, 373 min, 372 min, 370 min, 371 min, 116 min, 117 min, 115 min, 118 min, 119 min, 120 min, 123 min, 121 min, 133 min, 134 min, 132 min, 135 min, 131 min, 130 min, 136 min, 137 min, 266 min, 267 min, 268 min, 265 min, 270 min, 264 min, 271 min, 276/2 min, 263 min, 272 min, 275 min, 262 min, 273 min, 227 min, 231 min, 236 min, 237 min, 244 min, 235 min, 245 min,	A7	76°59’3.299” E	30°15’9.450”N									
				A8	76°59’2.236” E	30°15’5.989”N									
				A9	76°59’2.509” E	30°15’3.088”N									
				A10	76°59’3.726” E	30°15’1.652”N									
				A11	76°59’6.295” E	30°15’0.419”N									
				A12	76°59’7.698” E	30°14’57.338”N									
				A13	76°59’7.719” E	30°14’55.463”N									
				A14	76°59’6.451” E	30°14’54.401”N									
				A15	76°59’4.292” E	30°14’53.997”N									
				A16	76°58’59.334” E	30°14’54.853”N									
				A17	76°58’56.092” E	30°14’54.579”N									
				A18	76°58’54.087” E	30°14’51.839”N									
				A19	76°58’52.745” E	30°14’44.125”N									
				A20	76°58’53.784” E	30°14’40.672”N									
				A21	76°58’55.824” E	30°14’37.754”N									
				A22	76°58’52.762” E	30°14’35.201”N									
				A25	76°58’42.809” E	30°14’32.948”N									
				A26	76°58’35.961” E	30°14’32.383”N									
				B25	76°58’42.144” E	30°14’31.750”N									
				B26	76°58’39.635” E	30°14’31.622”N									
				B27	76°58’32.467” E	30°14’31.470”N									
				A6	76°59’5.605” E	30°15’12.571”N									
		Sabga	**For Mining areas 76//** 15 min, 16 min, 24 min, 25 min, **77//** 9 min, 10/1 min, 10/2 min, 11 min, 12 min, 20 min, 21 min,	C1	76°56’31.400” E	30°12’50.700”N	9.98		5.15			Sand		
				C2	76°56’29.800” E	30°12’50.000”N								

			87// 4 min, 5 min, 6 min, 7 min, 14/1 min, 14/2 min, 15/1 min, 15/2 min, 17 min, 23 min, 24 min, **95//** 14 min, 15/1 min, 15/2 min, 16/1 min, 17 min, 18 min, 23 min, **96//** 2/2 min, 3 min, 4 min, 8 min, 9/1 min, 9/2 min, 10/2 min, 10/4 min, 11 min **For ancillary area 76//**21, 22, 23, **87//**1, 2, 3/1	C3	76°56’29.700” E	30°12’48.900”N								
				C4	76°56’26.400” E	30°12’43.900”N								
				C5	76°56’25.300” E	30°12’40.000”N								
				C6	76°56’25.200” E	30°12’37.000”N								
				C7	76°56’23.700” E	30°12’34.800”N								
				C8	76°56’21.700” E	30°12’32.900”N								
				C9	76°56’19.500” E	30°12’31.700”N								
				C10	76°56’16.700” E	30°12’30.500”N								
				C11	76°56’11.400” E	30°12’28.300”N								
				C12	76°56’9.399” E	30°12’26.430”N								
				D1	76°56’32.684” E	30°12’49.768”N								
				D2	76°56’30.277” E	30°12’46.092”N								
				D3	76°56’27.683” E	30°12’42.968”N								
				D4	76°56’27.026” E	30°12’39.746”N								
				D5	76°56’26.359” E	30°12’36.010”N								
				D6	76°56’24.576” E	30°12’33.905”N								
				D7	76°56’22.442” E	30°12’32.046”N								
				D8	76°56’19.927” E	30°12’30.914”N								
				D9	76°56’17.007” E	30°12’29.342”N								
				D10	76°56’12.213” E	30°12’27.076”N								
				D11	76°56’10.422” E	30°12’26.018”N								
		Rain Majra	**For Mining areas** 2// 21 min, 22 min, 23 min, 4// 1 min, 2 min, 5// 4 min, 5 min, 6 min, 7	C12	76°56’9.399” E	30°12’26.430”N	6.32		0			Sand		
				C13	76°56’7.643” E	30°12’25.443”N								

			min, 8 min, 9 min, 10/1 min, 11 min, 12 min, 6// 14 min, 15 min, 16 min, 17 min, 18 min, 19 min, 21 min, 22 min, 23 min, 7// 25 min, 8// 4 min, 5 min, 9// 1 min	C14	76°56'3.808" E	30°12'23.866"N								
				C15	76°56'1.628" E	30°12'23.369"N								
				C16	76°55'52.985" E	30°12'21.420"N								
				C12	76°56'9.399" E	30°12'26.430"N								
				C18	76°55'35.539" E	30°12'14.498"N								
				C17	76°55'45.584" E	30°12'18.268"N								
				D11	76°56'10.422" E	30°12'26.018"N								
				D12	76°56'4.301" E	30°12'23.136"N								
				D14	76°55'53.267" E	30°12'20.452"N								
				D16	76°55'36.547" E	30°12'13.893"N								
				D15	76°55'45.866" E	30°12'17.300"N								
				D13	76°55'59.024" E	30°12'22.067"N								
		Tandwal	**For Mining areas** 3 min, 4 min, 7 min, 8 min, 9/2 min, 10/2 min, 11 min, 12 min, 18 min, 84 min	A22	76°58'52.762" E	30°14'35.201"N	3.33		0			Sand		
				A23	76°58'50.329" E	30°14'34.194"N								
				A24	76°58'46.751" E	30°14'33.457"N								
				A25	76°58'42.809" E	30°14'32.948"N								
				B22	76°58'54.300" E	30°14'34.400"N								
				B23	76°58'51.100" E	30°14'33.400"N								
				B24	76°58'47.400" E	30°14'32.400"N								
				B25	76°58'42.144" E	30°14'31.750"N								
		Panjail	**For Mining areas 33//** 18 min, 19/1 min, 19/2 min, 20 min, 21 min, 22 min, 23 min, 24 min, 25 min, **34//** 16 min, 17 min, 18 min, 22/2 min, 23 min, 24 min, **37//** 2/1 min, 2/2 min, 3 min, 9	A1	76°55'26.216" E	30°12'16.445"N	14.37		6.0			Sand		
				A2	76°55'23.904" E	30°12'18.348"N								
				A3	76°55'17.300" E	30°12'23.100"N								

			min, 12 min, **38//** 5 min, **39//** 1 min, 2 min, 8 min, 9 min, 10 min, 12 min, 13 min, 14/1 min, 16 min, 17 min, 18 min, 24 min, 25 min, **40//** 21 min, **43//** 1 min, 2 min, 8 min, 9 min, 10 min, 12 min, 13 min, 14 min, 16 min, 17 min, 25 min, **44//** 5 min, **For Ancillary areas 43//** 4, 5, 6, 7, **42//** 1, 10	A4	76°55'13.200" E	30°12'26.100"N								
				A5	76°55'6.866" E	30°12'30.972"N								
				A6	76°55'1.329" E	30°12'35.120"N								
				A7	76°54'58.652" E	30°12'36.551"N								
				A8	76°54'51.140" E	30°12'38.097"N								
				A9	76°54'46.200" E	30°12'38.300"N								
				A10	76°54'43.150" E	30°12'37.242"N								
				A11	76°54'40.400" E	30°12'35.700"N								
				A12	76°54'38.775" E	30°12'31.994"N								
				B1	76°55'25.253" E	30°12'15.883"N								
				B2	76°55'21.621" E	30°12'18.675"N								
				B3	76°55'16.598" E	30°12'22.360"N								
				B4	76°55'12.382" E	30°12'25.309"N								
				B5	76°55'5.715" E	30°12'30.494"N								
				B6	76°55'0.669" E	30°12'34.494"N								
				B7	76°54'57.154" E	30°12'35.947"N								
				B8	76°54'51.082" E	30°12'37.136"N								
				B9	76°54'46.416" E	30°12'37.341"N								
				B10	76°54'41.819" E	30°12'34.968"N								
				B11	76°54'39.996" E	30°12'31.170"N								
		Dinarpur	**For Mining areas** 29// 12 min, 17 min, 18 min, 19 min, 22 min, 23 min, 24 min, 25 min, 30// 10 min, 11 min, 20 min, 31// 4 min, 5 min, 6 min, 15 min, 16 min, 24 min, 25 min, 48// 3 min, 4/1	A12	76°54'38.475" E	30°12'31.994"N	16.83		0			Sand		
				A13	76°54'39.223" E	30°12'29.169"N								
				A14	76°54'41.469" E	30°12'27.136"N								

			min, 4/2 min, 5 min, 7/3 min, 7/4 min, 7/5 min, 8 min, 9 min, 11 min, 12 min, 13 min, 19 min, 20/1 min, 20/2 min, 21 min, 47// 16/2 min, 20 min, 21 min, 22 min, 23 min, 24 min, 25 min, 51// 1 min, 2 min, 3 min, 4 min, 46// 7 min, 8/1 min, 13 min, 14 min, 15 min, 16 min	A15	76°54’45.800” E	30°12’25.600”N								
				A16	76°54’46.900” E	30°12’23.000”N								
				A17	76°54’46.899” E	30°12’19.664”N								
				A18	76°54’45.477” E	30°12’16.494”N								
				A19	76°54’43.000” E	30°12’14.200”N								
				A20	76°54’39.854” E	30°12’11.794”N								
				A21	76°54’36.486” E	30°12’9.612”N								
				A22	76°54’31.000” E	30°12’7.100”N								
				A23	76°54’28.024” E	30°12’7.104”N								
				A24	76°54’25.800” E	30°12’8.000”N								
				A25	76°54’21.431” E	30°12’11.752”N								
				A26	76°54’18.830” E	30°12’13.400”N								
				A27	76°54’18.132” E	30°12’13.372”N								
				A28	76°54’17.250” E	30°12’12.608”N								
				A29	76°54’16.016” E	30°12’10.714”N								
				B11	76°54’39.996” E	30°12’31.170”N								
				B12	76°54’41.371” E	30°12’28.384”N								
				B13	76°54’44.783” E	30°12’27.536”N								
				B14	76°54’46.785” E	30°12’26.140”N								
				B15	76°54’48.115” E	30°12’23.529”N								
				B16	76°54’49.234” E	30°12’22.519”N								
				B17	76°54’48.451” E	30°12’18.848”N								
				B18	76°54’46.946” E	30°12’16.146”N								

				B19	76°54’44.581” E	30°12’13.247”N								
				B20	76°54’37.914” E	30°12’8.704”N								
				B21	76°54’34.480” E	30°12’6.837”N								
				B22	76°54’31.199” E	30°12’5.981”N								
				B23	76°54’27.664” E	30°12’5.639”N								
				B24	76°54’25.763” E	30°12’6.132”N								
				B25	76°54’24.966” E	30°12’6.847”N								
				B26	76°54’20.968” E	30°12’10.960”N								
				B27	76°54’18.474” E	30°12’12.608”N								
				B28	76°54’17.215” E	30°12’11.728”N								
				B29	76°54’16.564” E	30°12’10.254”N								
		Hasanpur	**For Mining areas 2//** 18 min, 19 min, 22 min, 23/1 min, **4//** 2/1 min, 2/2 min, 3/1 min, 9 min, 12/1 min, 12/2 min, 19 min, 22/1 min, 22/2 min, **11//** 2 min, 9 min, 12 min, 19/1 min, 19/2 min, 22 min, 23 min, **14//** 2 min, 3 min, 8 min, 9 min, 12 min, 13 min, 18 min, 19 min, 23 min, **20//** 3 min, 8 min, 9 min, 12 min, 13 min, 19 min, 21 min, 22 min, **21//** 1 min, 2 min, 10 min, 11 min, **For Ancillary areas 3//** 20, 21, **4//** 17, 24, 25	A29	76°54’16.016” E	30°12’10.714”N	10.82		3.35			Sand		
				A30	76°54’14.757” E	30°12’5.436”N								
				A31	76°54’13.571” E	30°11’58.264”N								
				A32	76°54’14.308” E	30°11’47.517”N								
				A33	76°54’15.265” E	30°11’43.149”N								
				A34	76°54’15.483” E	30°11’35.300”N								
				A35	76°54’13.787” E	30°11’30.417”N								
				A36	76°54’10.032” E	30°11’22.204”N								
				B29	76°54’16.564” E	30°11’10.254”N								
				B30	76°54’15.717” E	30°11’4.906”N								
				B31	76°54’14.838” E	30°11’57.796”N								
				B32	76°54’15.590” E	30°11’47.373”N								

				B33	76°54’16.405” E	30°11’43.452”N								
				B34	76°54’16.651” E	30°11’35.005”N								
				B35	76°54’14.763” E	30°11’29.980”N								
				A29	76°54’16.016” E	30°12’10.714”N								
				B36	76°54’10.950” E	30°11’21.607”N								
6.	**Rayawali** **Sadhanpur**	Rayawali	**44**/2/1/2 min	A28	76°55’50.603” E	30°28’3.065”N	2.0	77.68	0	12.61	90.29	Sand	5.59	08
				A29	76°55’54.723” E	30°27’55.149”N								
				Z1	76°55’49.587” E	30°28’2.914”N								
				Z4	76°55’54.595” E	30°27’53.355”N								
		Sadhanpur	**For Mining areas** 16 min, 17 min, 75 min, 14 min, 19 min, 23 min, 38 min, 49 min, 66 min, 191 min, 67 min, 183 min, 181 min, 101 min, 102 min, 103 min, 104 min	A30	76°56’1.085” E	30°27’49.807”N	9.99		0			Sand		
				A31	76°56’3.611” E	30°27’46.279”N								
				A32	76°56’4.043” E	30°27’44.187”N								
				A33	76°56’2.738” E	30°27’40.482”N								
				A34	76°56’0.834” E	30°27’39.601”N								
				A35	76°55’56.999” E	30°27’39.269”N								
				A36	76°55’51.979” E	30°27’40.313”N								
				Z5	76°55’58.967” E	30°27’49.416”N								
				Z6	76°56’0.088” E	30°27’49.212”N								
				Z7	76°56’2.807” E	30°27’43.768”N								
				Z8	76°55’58.854” E	30°27’40.498”N								
				Z9	76°55’50.874” E	30°27’41.402”N								
		Jatwar	**For Mining areas** **4//,** 17 min, 18 min, 23 min, **6//,** 3 min, 8 min, 13 min, 17 min, 18 min, 23 min, 24 min, **17//,** 6	A37	76°55’49.300” E	30°27’37.700”N	39.10		12.61			Sand		
				A38	76°55’48.800” E	30°27’28.800”N								

			min, 7 min, 13 min, 14 min, **18//**, 1 min, 2 min, 3 min, 4 min, 5 min, 6 min, 7 min, 8 min, 9 min, 10/1, 10/2, **28//**, 21 min, **29//**, 18 min, 19 min, 20 min, 21, 22, 23, 24 min, 25 min, **30//**, 16 min, 25 min, **37//**, 25 min, **38//**, 4 min, 5, 6 min, 7 min, **38//**, 12 min, 13 min, 14 min, 15 min, 18 min, 19 min, 20 min, 21 min, **39//**, 1 min, 2 min, 3 min, 4 min, 5 min, **40//**, 1 min, 2 min, 3 min, 4 min, 5 min, **61//**, 1 min, 21 min, 22 min, **62//**, 4 min, 5 min, 6 min, 7 min, 13 min, 14 min, 17 min, 18 min, 23 min, 24 min, 25 min, **67//**, 1 min, 2 min, 3 min, 4 min, 6 min, 7, 8, 14 min, 15 min, 16 min, **68//,** 10 min, 11 min, 12 min, 19 min, 20 , 22 min, 23 min, **109//**, 17 min, 23 min, 24 min, 25 min, **108//**, 21 min, **111//**, 5 min, **112//**, 1 min, 2 min, 3 min, 8 min, 13 min, 14 min, 17 min, 18 min, 23 min, 24 min, **128//**, 2 min, 3 min **For Ancillary areas 40//** 24, 25, **41//** 21, 22, **59//** 4, 5, 6, 7, 14, 15, **58//** 1/1, 1/2, 9, 10/1, 10/2,	A39	76°55’50.700” E	30°27’27.100”N								
				A40	76°55’51.600” E	30°27’25.300”N								
				A41	76°55’51.700” E	30°27’24.000”N								
				A42	76°55’48.700” E	30°27’23.600”N								
				A43	76°55’41.700” E	30°27’23.000”N								
				A44	76°55’38.600” E	30°27’22.400”N								
				A52	76°55’13.900” E	30°27’5.700”N								
				A53	76°55’7.700” E	30°27’5.500”N								
				A54	76°54’59.200” E	30°27’7.100”N								
				A55	76°54’51.600” E	30°27’5.800”N								
				A56	76°54’50.000” E	30°27’3.900”N								
				A57	76°54’47.481” E	30°27’2.566”N								
				A58	76°54’45.599” E	30°27’1.571”N								
				A59	76°54’43.500” E	30°27’0.600”N								
				A60	76°54’41.000” E	30°26’59.300”N								
				A61	76°54’38.500” E	30°26’56.600”N								
				A62	76°54’34.900” E	30°26’53.800”N								
				A63	76°54’34.100” E	30°26’49.800”N								
				A64	76°54’39.400” E	30°26’49.500”N								
				A66	76°54’56.200” E	30°26’39.900”N								
				A77	76°55’8.537” E	30°26’7.123”N								
				A78	76°55’9.615” E	30°26’5.955”N								
				A79	76°55’11.390” E	30°26’1.704”N								

				A80	76°55’8.755” E	30°25’57.469”N								
				Z10	76°55’48.400” E	30°27’38.000”N								
				Z11	76°55’47.800” E	30°27’28.800”N								
				Z12	76°55’49.600” E	30°27’27.000”N								
				Z13	76°55’49.900” E	30°27’24.800”N								
				Z14	76°55’41.700” E	30°26’24.200”N								
				Z15	76°55’38.300” E	30°27’23.000”N								
				Z22	76°55’13.600” E	30°27’6.700”N								
				Z23	76°55’8.400” E	30°27’6.700”N								
				Z24	76°54’58.600” E	30°27’9.100”N								
				Z25	76°54’54.200” E	30°27’10.600”N								
				Z26	76°54’51.100” E	30°27’9.900”N								
				Z27	76°54’49.000” E	30°27’8.200”N								
				Z28	76°54’47.300” E	30°27’4.100”N								
				Z29	76°54’41.500” E	30°27’1.100”N								
				Z30	76°54’40.500” E	30°27’0.200”N								
				Z31	76°54’36.600” E	30°26’57.700”N								
				Z32	76°54’33.900” E	30°26’55.100”N								
				Z33	76°54’32.100” E	30°26’51.100”N								
				Z34	76°54’32.900” E	30°26’49.300”N								
				Z35	76°54’34.900” E	30°26’48.400”N								
				Z36	76°54’38.700” E	30°26’48.200”N								
				Z37	76°54’50.600” E	30°26’41.400”N								

				Z45	76°55’3.009” E	30°26’8.112”N								
				Z46	76°55’7.698” E	30°26’6.547”N								
				Z47	76°55’9.131” E	30°26’5.177”N								
				Z48	76°55’10.521” E	30°26’1.755”N								
				Z49	76°55’7.201” E	30°25’57.877”N								
		Samru	**For Mining areas** 33//, 2 min	A45	76°55’34.500” E	30°27’20.600”N	5.02		0			Sand		
				A46	76°55’62.200” E	30°27’18.400”N								
				A47	76°55’31.400” E	30°27’15.400”N								
				A48	76°55’30.100” E	30°27’13.200”N								
				A49	76°55’27.600” E	30°27’10.700”N								
				A50	76°55’24.900” E	30°27’9.300”N								
				A51	76°55’17.500” E	30°27’6.400”N								
				Z16	76°55’34.300” E	30°27’21.300”N								
				Z17	76°55’31.300” E	30°27’19.300”N								
				Z18	76°55’30.300” E	30°27’15.100”N								
				Z19	76°55’26.400” E	30°27’11.700”N								
				Z20	76°55’22.000” E	30°27’8.900”N								
				Z21	76°55’17.600” E	30°27’7.500”N								
		Khera Jatan	**For Mining areas** 27 min	A72	76°54’39.040” E	30°26’26.988”N	3.0		0			Sand		
				A73	76°54’37.447” E	30°26’25.335”N								
				A74	76°54’34.776” E	30°26’24.095”N								
				Z41	76°54’39.125” E	30°26’28.283”N								
				Z42	76°54’35.091” E	30°26’25.796”N								

				Z43	76°54’35.011” E	30°26’24.193”N								
		Bodyo	**For Mining areas** **1//**, 16 min, 25 min, **2//,** 20, 21, 22 min, **4//**, 1, 2 min, 9 min, 10 min, 11 min, 20 min, **5//**, 5 min, 6 min, 15 min, 16 min, 25 min, **6//**, 5 min, 29/4 min, 29/3 min, 31 min, 23 min, 24 min, **11//**, 3 min, 4 min, 5 min, 6 min, **10//**, 1 min, 10 min, 11 min, 12 min, 28/9 min, 28/10 min	A65	76°54’51.685” E	30°26’33.322”N	17.15		0			Sand		
				A67	76°54’53.600” E	30°26’35.000”N								
				A68	76°54’50.024” E	30°26’30.639”N								
				A69	76°54’47.541” E	30°26’26.628”N								
				A70	76°54’44.792” E	30°26’24.201”N								
				A71	76°54’43.460” E	30°26’24.027”N								
				A75	76°54’57.910” E	30°26’11.858”N								
				Z38	76°54’49.100” E	30°26’33.500”N								
				Z39	76°54’45.535” E	30°26’27.703”N								
				Z40	76°54’42.243” E	30°26’26.850”N								
				Z44	76°54’56.444” E	30°26’10.994”N								
		Tepla	**For Mining areas** 2//, 14 min, 16, 17 min, 24 min, 25, 11//, 5 min	Z2	76°55’50.603” E	30°27’59.565”N	1.42		0			Sand		
				Z3	76°55’51.719” E	30°27’57.080”N								
				Z4	76°55’54.595” E	30°27’53.355”N								
7	**Gadauli-Ambli**	Gada-uli	**For Mining areas 135//,** 5 min, 6 min, 14 min, 15, 16, 17 min, 23 min, 24 min, 25, **136//,** 1 min, 2 min, 3 min, 9 min, 10 min, 11 min, 12 min, 20 min, 21 min, **146//**, 1 min, 10 min, 11 min, 20 min, 21 min, **147//**, 3 min, 4, 5, 6, 7, 8 min, 13 min, 14, 15, 16, 17 min, 18 min, 24 min, 25, **154//**, 4 min, 5, 6 min, 7 min, 13 min, 14, 15 min, 16 min, 17 min, 18 min, 19 min, 21 min, 22 min, 23 min, 24 min, 25 min, **155//**, 1 min, **167//,** 1, 2, 3, 4 min, 5 min, 7 min, 8 min, 9, 10, 11 min, 12 min, 13 min, **168//**, 1, 2 min, 3 min, 4 min, 5 min, 6, 7, 8, 9, 13	A12	77°9’56.214” E	30°22’39.063”N	48.21	83.59	7.80	15.50	99.09	Sand	6.01	08
				A13	77°9’52.972” E	30°22’34.741”N								
				A14	77°9’50.587” E	30°22’29.935”N								
				A15	77°9’50.421” E	30°22’25.477”N								
				A16	77°9’50.910” E	30°22’21.192”N								
				A17	77°9’49.466” E	30°22’15.752”N								
				A18	77°9’49.176” E	30°22’13.115”N								
				A19	77°9’47.497” E	30°22’9.861”N								
				A20	77°9’45.015” E	30°22’7.478”N								

			min, 14 min, 15 min, **152//,** 25 min, **153//**, 21 min **For Ancillary areas 134//** 6, 15, 16, 25, **135//** 10, 11, 20, 21	A21	77°9’40.715” E	30°22’5.671”N								
				A22	77°9’38.718” E	30°22’5.528”N								
				A23	77°9’34.911” E	30°22’5.887”N								
				A24	77°9’30.779” E	30°22’6.699”N								
				Z	77°9’23.422” E	30°22’13.096”N								
				Y	77°9’32.003” E	30°22’9.341”N								
				X	77°9’38.584” E	30°22’11.408”N								
				W	77°9’41.699” E	30°22’14.388”N								
				V	77°9’44.843” E	30°22’16.825”N								
				U	77°9’45.954” E	30°22’18.970”N								
				T	77°9’45.852” E	30°22’22.925”N								
				S	77°9’44.343” E	30°22’23.956”N								
				R	77°9’43.330” E	30°22’29.148”N								
				Q	77°9’47.411” E	30°22’34.419”N								
				P	77°9’49.260” E	30°22’39.693”N								
		Ambli	**For Mining areas 20//**, 17 min, 24 min, **36//,** 4 min, 7 min, 14, 13 min, 17, 18 min, 23 min, 24, **38//,** 3 min, 4, 5, 6, 7, 8 min, 13 min, 14, 15 min, 16 min, 17 min, 18 min, 19 min, 22 min, 23 min, 24 min, **54//,** 2 min, 3 min, 4 min, 8 min, 9 min, 10 min, 11 min, 12, 13 min, 18 min, 19, 20 min, 21 min, 22, 23, 24 min, **56//**, 11 min, 19 min, 20 min, 21 min, 22 min, 23 min, **57//**, 2 min, 3, 4 min, 5 min, 6 min, 7, 8 min, 9 min, 13 min, 14 min, 15, 16 min, 17 min, **74//**, 1 min, 2 min, 3 min, **For Ancillary areas 21//** 17, 18, 19, 20, 21, 22, 23, 24	A	77°10’26.792” E	30°25’1.217”N	35.38		7.70			Sand		
				B	77°10’25.957” E	30°24’53.852”N								
				C	77°10’25.052” E	30°24’49.006”N								
				D	77°10’22.346” E	30°24’38.486”N								
				E	77°10’20.288” E	30°24’34.790”N								
				F	77°10’19.286” E	30°24’32.126”N								
				G	77°10’20.338” E	30°24’27.276”N								
				H	77°10’22.529” E	30°24’23.995”N								
				I	77°10’24.142” E	30°24’23.165”N								
				J	77°10’25.561” E	30°24’22.236”N								

				K	77°10’29.564” E	30°24’20.072”N								
				L	77°10’31.291” E	30°24’18.377”N								
				M	77°10’33.826” E	30°24’15.191”N								
				N	77°10’42.050” E	30°24’9.870”N								
				O	77°10’33.817” E	30°24’20.439”N								
				P	77°10’31.147” E	30°24’21.970”N								
				Q	77°10’24.127” E	30°24’29.786”N								
				P	77°10’24.151” E	30°24’34.960”N								
				Q	77°10’28.557” E	30°24’40.406”N								
				R	77°10’29.711” E	30°24’45.120”N								
8	**Kharu Khera**	Kharu Khera	**For Mining area** 27 min **For ancillary area 12//**22, 23	B1	76°55’41.263” E	30°19’31.298”N	7.15	7.15	1.83	1.83	8.98	Sand	0.51	08
				B2	76°55’39.840” E	30°19’31.426”N								
				C1	76°55’41.517” E	30°19’30.448”N								
				C2	76°55’39.844” E	30°19’30.529”N								
				B3	76°55’35.866” E	30°19’31.480”N								
				C3	76°55’35.616” E	30°19’31.100”N								
				B4	76°55’35.434” E	30°19’31.520”N								
				C4	76°55’32.018” E	30°19’30.928”N								
				B6	76°55’22.740” E	30°19’28.271”N								
				C5	76°55’23.038” E	30°19’27.642”N								
				C6	76°55’21.415” E	30°19’26.892”N								
				B7	76°55’20.921” E	30°19’27.136”N								
				C7	76°55’20.812” E	30°19’25.620”N								

				B8	76°55’20.090” E	30°19’25.894”N								
				B9	76°55’19.380” E	30°19’21.242”N								
				C8	76°55’20.220” E	30°19’21.158”N								

Office of the Deputy Commissioner, Ambala
E-mail ID : dro.ambala@hry.nic.in, skbranchambala@gmail.com

सेवा में

खनन अधिकारी,
खान एवं भू–विज्ञान विभाग,
अम्बाला।

क्रमांक 4086 /SK/NSK दिनांक 16-10-23

विषय : जिला अम्बाला में त्रिलोकपुर नदी की जानकारी बारे।

संदर्भ : आपके कार्यालय के पत्र क्रमांक एम0ओ0 / अम्ब / 2683 दिनांक शून्य।

विषयाधीन मामले बारे उपमण्डल अधिकारी (ना0) नारायणगढ़ से उनके कार्यालय के पत्र क्रमांक 1108 दिनांक 13 / 10 / 2023 द्वारा रिपोर्ट (संलग्न) प्राप्त की गई जिस अनुसार त्रिलोकपुर नदी हिमाचल प्रदेश के गांव त्रिलोकपुर से होते हुए हरियाणा के जिला अम्बाला के गांव डेरा में आती है। जो झीड़ीवाला (डेरा) में प्रवेश करती है। इस नदी को स्थानीय निवासी सुकडू नदी के नाम से जानते हैं। त्रिलोकपुर नदी जिला अम्बाला (हरियाणा) में कोई नहीं है।

रिपोर्ट आपकी सेवा में आगामी आवश्यक कार्यवाही हेतू प्रेषित है।

संलग्नः उपरोक्तानुसार।

जिला राजस्व अधिकारी
अम्बाला

NSK Letter-2023

850

प्रेषक,

उपमण्डल अधिकारी (ना0),
नारायणगढ़ ।

प्रेषित,

जिला राजस्व अधिकारी,
अम्बाला ।

1512/315
16-10-23

क्रमांक 1108 दिनांक 13-10-2023

विषय : **जिला अम्बाला में त्रिलोकपुर नदी की जानकारी बारे ।**

उपरोक्त विषय बारे आपके कार्यालय के पत्र क्रमांक 3498-3501 दिनांक 10.10.23 के सन्दर्भ में।

विषयाधीन मामले बारे नायब तहसीलदार नारायणगढ से रिपोर्ट प्राप्त की गई जिसके अनुसार त्रिलोकपुर नदी हिमाचल प्रदेश के गांव त्रिलोकपुर से होते हुए हरियाणा के जिला अम्बाला के गांव डेरा में आती है जोकि झीडीवाला (डेरा) में प्रवेश करती है । इस नदी को स्थानीय निवासी सुकड़ू नदी से जानते हैं । त्रिलोकपुर नदी जिला अम्बाला, हरियाणा में कोई नहीं है । रिपोर्ट आपको आगामी आवश्यक कार्यवाही हेतू प्रेषित है ।

संलग्न:-उपरोक्त

उपमण्डल अधिकारी (ना0),
नारायणगढ़ ।

नदी हिमाचल प्रदेश के गाँव त्रिलोकपूर से होते हुए हरियाणा के अम्बाला जिला के गांव डेरा मे आती है और झीडीवाला से प्रवेश करते हुए डेरा गाव से निकलकर आगे रुण नदी मे सम्मिलित हो जाती है इसको हिमाचल व अपनी भाषा मे त्रिलोकपूर नदी कहते है और हम हरियाणा वाले सुकडु नदी के नाम से पुकारते है,

Baljeet Singh 10-10-2023
Sarpanch
Gram Panchayat Dera
Block Naraingarh (Ambala)

नम्बरदार
ग्राम डेरा ह० 190
तह. नारायणगढ़ (अम्बाला)

11/10/23
सरपंच
ग्राम--पंचायत झीड़ीवाला
खंड नारायणगढ़(अम्बाला)

Ram Saran
राम सरण, नम्बरदार
गाव झिड़ी वाला
मौजा डेरा (नारायणगढ़)

श्रीमान जी, हल्का [illegible] मुताबिक सरपंच डेरा व नम्बरदार के अनुसार त्रिलोकनदी हिमाचल प्रदेश के गांव त्रिलोकपुर होते हुऐ हरियाणा के जिला अम्बाला के गांव डेरा आती है जोकि झीडीवाला (डेरा) मे प्रवेश करती है रुन नदी को स्थानीय निवासी सुकडु नदी से जानते है त्रिलोकपुर नदी जिला अम्बाला हरियाणा कोई नदी नही है रिपोर्ट पेश है

11/10/2

क्रमांक 123/OK दिनांक 11/10/23

मुझे लेख है उपमंडल अधिकारी (ना) नारायणगढ़ की रिपोर्ट से मालूम हुआ है कि जिस स्थान से रिपोर्ट की गई [illegible] तिलोकपुर नदी हिमाचल प्रदेश [illegible] के गांव तिलोकपुर से होते हुए हरियाणा के जिला अम्बाला, के गांव डेरा में आती है जोकि खीड़ीवाला (डेरा) में प्रवेश करती है इस नदी को स्थानीय निवासी सुकड़ नदी के नाम से जानते है। तिलोकपुर नदी जिला अम्बाला हरियाणा के कोई नदी नहीं है रिपोर्ट नाम की रिकॉर्ड में प्राप्त है

नायब तहसीलदार
नारायणगढ़

Steno
11/10/2023
4.00 pm

जिला राजस्व अधिकारी

CIN : V14294HR2021PTC093579
☎ 99960-15003

R. M. MINES & INFRA (P) LTD.

MINING SITE AT : ❖TOKA ❖CHICHI MAJRA ❖SANGRANI ❖RAO MAJRA
❖SHAH PUR ❖DERA ❖HAMID PUR ❖DEHAR, Teh. Naraingarh, Distt. Ambala (Hr.)

 # 149, Luxmi Garden, Yamuna Nagar - 135 001 (Haryana)

Ref. No........................

Date 23/10/2023

To,

Mining Officer
Department of Mines & Geology
Ambala

Subject: Regarding reply to the complaint raised by one Sh. Babir Sandhu in the matter of O.A. 532 of 2023
Reference: Hon'ble NGT order dated 29.08.2023 in O.A. on 532 of 2023.
Your letter no memo. 2826 Dated-20.10.2023

Respected Sir,

As you are already aware that we M/s R.M. Mines & Infra Private Ltd had taken part in the e-auction held on 29.06.2022, and were declared the highest bidder for obtaining the mining contract of minor Mineral of mining Lease "Toka-Hamidpur (BGS) for extraction of Boulder, Gravel & Sand" having total area of 247 Acres in District Ambala.

Accordingly, we were issued the letter of Intent vide memo no **DMG/HY/Cont./Toka Hamidpur/AMB/2022/4860 Dated 28.07.2022.**

In pursuance of the terms & Conditions of the auction and the letter of Intent issued the Mining plan was prepared and submitted to Director, Mines & Geology, Haryana which was approved vide **Memo no. DMG/HY/MP/Toka Hamidpur/2022/1055 Dated 27.02.2023.**

As you are already aware that the Mining Block Toka-Hamidpur allotted to us consists of area in 8 Villages namely; Toka, Chichi Majra, Sangrani ,Rao Majra, Shahpur, Dera, Hamidpur & Dehar.

The Entire mining area of the Block "Toka-Hamidpur" lies on the Toposheets no 53F/2 & 53F/3 of the Survey of India which is a body under the Department of Science & Technology, Government of India.

The mining area under village namely "Dera" lies on Trilokpur Nadi as per the Toposheet issued by Survey of India; which is a body under Government of India and the information provided in the same is authenticated.

The superimposed image the of the mining area in Village Dera allotted to us (as Per the GPS co-ordinates provided in the Auction Notice) on the Toposheet was submitted by us to the Director Mines & Geology as **Pate no 2 (Key Plan 5 Km radius)** and **Plate no 6 (Environmental Plan)**.

The use of these toposheets has been necessitated by the guidelines from IndianBureau of Mines in the **IBM Manual on appraisal of Mining Plan,2014**. The Pageno 34 Point no. 10 **"List of the Plans and Sections to be submitted" Sub point 1 states that**:
"In case of fresh grant of mining lease a precise area demarcation mapdemarcating with survey nos./khasra nos. as well as longitude &latitude on survey of India toposheets/maps to be indicated……."

These Toposheet are available to public on the Survey of India website https://onlinemaps.surveyofindia.gov.in/FreeMapSpecification.aspx for download to public.

In pursuance of the above-mentioned facts the name" **Trilokpur *Nadi"***was used in the mining plan. Sir it is pursuant to mention the fact that Trilokpur Nadi is not a perennial river but is seasonal river which merges with Markanda river.
We would like to mention the fact that these seasonal water channels are often known through multiple names as per the locality it passes through.

The undersigned would like to submit that the we used the name Trilokpur Nadi as the same was mentioned as Survey of India which is a body under Department of Science & Technology, Government of India and is considered to be the authentic source for any nomenclature.

We are attaching the documents mentioned in this reply for your ready reference.

Thanking you.

For R M Mines And Infra Private Limited

Yours Faithfully,

Director/Auth. Sign.

M/s R.M. Mines & Infra Pvt Ltd.
(Director)

Ensl:

1) **Annexure 1-** Letter of Intent Issued by Director, Mines &Geology, Haryana
2) **Annexure 2-**Mine Plan Approval LetterIssued by Director, Mines &Geology, Haryana
3) **Annexure 3-** Plate no 2& Plate no 6 submitted as part of the mining plan

4) **Annexure 4**- Toposheet no 53F/2 & 53F/3 as available on Survey of India website https://onlinemaps.surveyofindia.gov.in/FreeMapSpecification.aspx
5) **Annexure 5**-IBM Manual on appraisal of Mining Plan,2014

From
Mining Officer
Department of Mines & Geology
Ambala

To
M/s R.M. Mines & Infra Private Limited
149, Laxmi Garden, Yamuna Nagar, Haryana

Memo: 2826 Dated 20-10-23

Subject: Regarding Providing the status report in the NGT matter of O.A. No. 532 of 2023 titled Balbir Singh Sandhu v/s Union of Inida&Ors

In reference of the letter memo no H.S.P.C.B./AMB/3191/2023 Dated 19.09.2023 of the H.S.P.C.B. Ambala

On the subject noted above, on the basis of e-auction held on 29.06.2022, you offered the highest bid of Rs 50,02,00,000/- per annum against the reserve price of Rs 20,57,00,000/- for obtaining the mining contract of minor Mineral Mine namely "Toka-Hamidpur (BGS) for extraction of Boulder, Gravel & Sand" having total area of 247 Acres. Accordingly, letter of Intent (L.O.I.) was issued on 28-07-2022 in your favour.

As per terms & Conditions of issued L.O.I. ,you have got the mining plan approved by Director Mines & Geology Department, Haryana and applied for getting Environment Clearance. But the Undersigned got the information regarding above subject and letter memo.

So as per O.A. no 532 filled by Sh. Balbir Singh Sandhu you got the mining plan approved for the mining from River Trilokpur also as per the averment made by the complainant.

Copy of the letter memo no H.S.P.C.B./AMB/3191/2023 Dated 19.09.2023 is attached herewith for your ready reference.

So you are directed to explain your views as per point no 2 of the above-mentioned letter, as soon as possible .As per direction of Hon'ble NGT the reply has to be submitted by date 31.10.2023.Kindly consider this as most urgent.

Mining officer,
Department of Mines & Geology
Ambala.

Annexure 1

Letter of Intent Issued by Director, Mines & Geology, Haryana

Speed/Registered

From

The Director,
Mines and Geology Haryana,
Plot No. 9, I.T. Park, Sector-22,
Panchkula.

To

M/s R M Mines and Infra Private Limited,
149, Luxmi Garden, Yamuna Nagar, Haryana – 135001.

Memo No. DMG/HY/Cont./Toka Hamidpur/AMB/2022/ 4560
Dated Panchkula, the **28.07.2022.**

Subject: Acceptance of the highest bid in respect of the minor mineral Boulder, Gravel and Sand contract of "Toka Hamidpur (BGS)" having tentative area of 247 Acres in the district Ambala, offered in e-auction held on 29.06.2022/issuance of Letter of Intent (LoI)- regarding.

You participated in the e-auction held on 29.06.2022 on the e-Auction web portal (https://mineshar yana.c1auctions.com/) for grant of mining contract of minor mineral Boulder, Gravel and Sand mine after accepting the terms and conditions of the auction notice issued vide notification no. DMG/HY/e-Auction/Amb./2022/3573 dated 31.05.2022 and Corriengendum No. DMG/HY/e-Auction/Amb./2022/3629 dated 09.06.2022 in order to obtain mining contract of minor mineral Boulder, Gravel and Sand mine of the district Ambala.

2. You offered the highest bid of Rs. 50,02,00,000/- (Rs. Fifty Crores two lacs only) per annum against the Reserve Price of Rs. 20,57,00,000/- for obtaining the Mining Contract of Minor Mineral Mine namely 'Toka Hamidpur (BGS)' for extraction of 'Boulder, Gravel and Sand' having total area of 247 Acres. The details of the khasra number of the area under above said Mining (228.63 hectares in riverbed for mining and 18.37 hectares for ancillary activities) is attached as Annexure 'A'.

3. You are hereby informed that the State Government has accepted the highest bid of Rs. 50,02,00,000/- per annum offered by you in respect of 'Toka Hamidpur (BGS)' under the provision of Haryana Minor Mineral Concession, Stocking, Transportation of Minerals & Prevention of Illegal Mining Rules, 2012 (State Rules, 2012). Accordingly, you have become the successful bidder in respect of above said mine.

4. The State Government having accepted the aforementioned highest bid of Rs. 50,02,00,000/- per annum offered by you, the Department is pleased to issue this Letter of Intent (LoI) in your favour in respect of the Mining area namely of 'Toka Hamidpur (BGS)' subject to the following terms and conditions:

4.1 The period of the contract shall be 10 years and the same shall commence w.e.f. the date of grant of Environmental Clearance by the competent authority and the Consent to Operate (CTO) by the State Pollution Control

Board, whichever is later, or on expiry of the period of 12 months from the date of issuance of LoI, whichever is earlier;

4.2 As per the terms and conditions of the grant, you are liable to deposit Rs. 12,50,50,000/- i.e. equal to 25% of the annual bid amount as "Security", out of which you have already deposited an amount of Rs. 5,00,20,000/- (Rs. Five Crore twenty thousand only) i.e. equal to 10% of the annual bid amount as 'initial bid security' after the conclusion of e-auction. The balance amount of Rs. 7,50,30,000/- of the bid security i.e. 15% of the annual bid amount shall be deposited before commencement of the mining operation or before expiry of the period of 12 months from the date of issuance of Letter of Intent (LoI), whichever is earlier;

Provided that in case having taken all steps on your part, if you fails to obtain required environmental clearance and consent to operate(CTO) for undertaking mining operations within the said period of 12 months from the date of issuance of LoI, such letter of intent holder/contractor on a specific application submitted to the Director, at least thirty days prior to the end of the period mentioned above, giving details of the action already taken may seek additional time up to another twelve months, over and above the time of 12 months already allowed for commencement of the period of contract, on payment of a non-refundable fee as per the following:-

1	Extension of further period up to six months	On payment of a non-refundable fee at the rate of one percent per month of the annual bid for each month of requested extension period
2	Extension for a second period up to six months	On payment of a non-refundable fee at the rate of two percent per month of the annual bid for each month of requested extension period
Note: Extension shall be allowed only in month (s) and any request for period less/part of the month shall be summarily rejected and shall apply along with advance amount of the fee for such requested period of extension.		

4.3 You may note that the detail of the area of the mining is tentative and was notified on 'as is where is' basis (refer condition no. 21 (iv) of the auction notice). In case of any inadvertent mistake in the area detail/Khasra number etc., the same shall be got rectified/corrected before execution of the contract agreement (refer condition no. 21 (iii) of the auction notice);

4.4 No request regarding reduction in bid amount on account of reduction in land/area of the Mining Block, on any account including that of change in description of Khasra numbers / location etc. at any stage will be entertained on any ground. This shall also include any loss/reduction of area for actual mining for want of compliance of applicable laws/restrictions for mining or part of the contracted area had already been operated in the past. Needless to state that this also includes the changes, if any, as per condition no. 21 (vi) of the auction notice.

4.5 You offered bid after having gone through the terms and conditions of auction notice and also the applicable Acts and Rules for undertaking mining. The State government shall not be responsible for any kind of loss to you being the highest bidders/contractor at any point of time (before or after grant of contract) on any account including on account of reduction of land/ area/ production/ non grant of permission for mining in part area or otherwise on account of any condition stipulated for undertaking mining by any competent authority.

4.6 The amount of the highest bid i.e. Rs. 50,02,00,000/- (Rs. Fifty Crores two lacs only) per annum shall be the "Annual Contract Money" payable by you as the contractor money in the manner prescribed in the contract agreement to be executed on form MC-1 appended to State Rules.

As per orders dated 01.07.2022 of the State Government you will have to open Escrow Account with the Department wherein all the sale proceed made through E-rawaana portal will required to be deposited.

4.7 The annual contract money shall be increased at the rate of 10% on completion of each block of three years. Accordingly, the year-wise amount of the annual contract money shall be as per details given below:

Sr. No.	Year of the contract Period	Annual Contract Money [in Rs.]
1	First Year	50,02,00,000/-
2	Second Year	50,02,00,000/-
3	Third Year	50,02,00,000/-
4	Fourth Year	55,02,20,000/-
5	Fifth Year	55,02,20,000/-
6	Sixth Year	55,02,20,000/-
7	Seventh Year	60,52,42,000/-
8	Eighth Year	60,52,42,000/-
9	Ninth Year	60,52,42,000/-
10	Tenth Year	66,57,66,200/-

4.8 You are directed to execute the Contract Agreement in Form MC-1 appended to the State Rules, 2012 within a period of 90 days from the date of order of issuance of this LoI.

Note: 90 days period is for execution of Contract Agreement. Therefore, it is advised to submit draft agreement along with all relevant documents preferably within 45 days, so that agreement could be executed within 90 days after completing all the formalities of scrutiny and verification.

4.9 In case of the Partnership Deed (where bidding entity is a partnership firm) or Articles of Association (where bidding entity is a registered Company) or an Affidavit (where bidding entity is a sole proprietorship firm and the bidder is participating as an Individual), no transfer or addition or deletion of the Partners/Directors will be permissible before execution of the agreement;

4.10 The Contract Agreement executed shall be got duly Registered under relevant laws with concerned Registering Authority and you will be liable to pay applicable stamp duty and registration fee etc. as per the applicable rates and as demanded by the Registering Authority/Revenue Department at the time of Registration.

4.11 In case of failure to execute the agreement, after issuance of this acceptance of bid/LoI within the prescribed period of 90 days, this LoI shall be deemed to have been revoked and 10% amount of the highest bid deposited as initial bid security shall be forfeited and you, will be debarred from participation in any future auctions/tenders/competitive bidding process in respect of any area for obtaining mineral concession in the State for a period of 5 years.

4.12 You shall also furnish a solvent surety for a sum equal to the amount of the annual bid for execution of the Agreement. The documents in support of solvency of the surety shall be submitted dully evaluated by the concerned Revenue Authority along with Non Encumbrance Certificate from the concerned Revenue Authority. In case, the surety offered by the contractor(s) during the subsistence of the contract is not found solvent, the contractor(s) shall offer another solvent surety and a supplementary deed shall be executed to this effect.

4.13 After execution of agreement, either before commencement of the mining operation or before expiry of the time allowed, if any, as per condition No. 4.2 above, in case of failure to deposit the balance 15% amount towards security (as required under clause 4.2 above), the acceptance of bid/issuance of LoI/execution of agreement shall be deemed to have been revoked and 10% amount deposited towards as initial bid security after the conclusion of auction shall stand forfeited. Further, such bidder shall debarred from participation in any future auctions/Tenders/competitive bidding process in respect of any area for obtaining mineral concession in the State for a period of 5 years.

4.14 You shall be liable to deposit the contract money in advance at monthly intervals as per provisions of Contract Agreement i.e. from the date of commencement of the contract period.

4.15 You shall also deposit/ pay an additional amount equal to 7.5% of the due contract money along with the monthly instalments towards the 'Mines and Mineral Development, Restoration and Rehabilitation Fund.

4.16 You shall also deposit/ pay an additional amount equal to 2.5% of the due contract money along with the monthly instalments towards the 'District Mineral Fund'.

4.17 You shall also be liable to pay advance Income Tax as per provisions of Section 206(c) of Income Tax Act in addition to contract money, payable as per terms and conditions of contract agreement.

4.18 On enhancement of the contract money with the expiry of every three years period, you shall deposit the balance amount of security so as to upscale the security amount equal to 10% of the revised annual contract money as applicable for one year with respect to the next block of three years. No interest, whatsoever, shall be payable on the security amount deposited under the prescribed security head of the government;

4.19 You shall prepare a Mining Plan along with the Mine Closure Plan (Progressive & Final) from the Recognized Qualified Person as per chapter 10 of the State Rules, 2012 for the "Mining Unit" and get the same approved from an officer authorised by the Director, Mines & Geology, in this behalf.

4.20 Further, the actual mining will be allowed to be commenced only after prior Environment Clearance is obtained by you as the LoI holder/ Mining contractor for the Mining from the Competent Authority as required under EIA notification dated 14/09/2006 issued by Ministry of Environment, Forests and Climate Change, Government of India or as amended from time to time and also other required approvals for mining including Consent to Establish and Consent to Operate from the Haryana State Pollution Control Board before commencement of actual mining operations.

4.21 You will also be liable to pay the following to the landowners to undertake mining operations:

(a) Annual rent in respect of the land area blocked under the concession but not being operated; and
(b) Rent Plus compensation in respect of the area used for actual mining operations.

4.22 The amount of annual rent and the compensation shall be settled mutually between the landowner and the mining contractor. In case of non-settlement of the rent and compensation, the same shall be decided by the District Collector concerned in accordance with the provisions contained in Chapter 9 of the "State Rules, 2012";

4.23 The total mineral excavated and stacked by the concession holder within the area granted on mining contract, however, the quantity of mineral stacked shall not exceed three times of the average monthly production as per approved Mining Plan and/or quantity approved under Environmental Clearance, at any point of time.

4.24 The Mining Contractor shall not stock any mineral outside the concession area granted on mining contract, without obtaining a valid Mineral Dealer Licence as per provisions contained in Chapter 14 of the State Rules, 2012.

4.25 The contractor shall not carry out any mining operations in any reserved/ protected forest or any area prohibited by any law in force in India, or prohibited by any authority without obtaining prior permission in writing from such authority or officer authorized in this behalf. In case of refusal of permission by such authority or officer authorised in this behalf, contractor(s) shall not be entitled to claim any relief in payment of contract money on this account;

4.26 Following are the general/ special conditions applicable for excavation of minor mineral(s) from river beds in order to ensure safety of riverbeds, structures and the adjoining areas:

i. No mining would be permissible in a river-bed up to a distance of five times of the span of a bridge structure on up-stream side and ten time the span of such bridge structure on down-stream side, subject to a minimum of 250 meters on the up-stream side and 500 meters on the down-stream side;

ii. There shall be maintained an un-mined block of 50 meters width after every block of 1000 meters over which mining is undertaken or at such distance as may be directed by the Director or any officer authorised by him;

iii. The maximum depth of mining in the river-bed shall not exceed three meters from the un-mined bed level at any point in time with proper bench formation;

iv. Mining shall be restricted within the central 3/4th width of the river/ rivulet;

v. Any other condition(s), as may be required by the Irrigation Department of the state from time to time for river-bed mining in consultation with the Mines & Geology Department, may be made applicable to the mining operations in river-beds.

vi. No mining operation may be carried out from 1st July to 15th September every year (rainy season).

4.27 No mining operation shall be allowed in the urbanize zone of area notified by Town and Country Planning Department. Further, in case of the agriculture zone notified by Town and Country Planning Department mining shall be permissible only after obtaining prior permission from the competent authority;

4.28 The contractor shall not undertake any mining operation in the area granted on mining contract without obtaining requisite permission from the competent authority as are required for undertaking mining operations under relevant laws;

4.29 The contractor shall be under obligation to carry out mining in accordance with all other provisions as applicable under the Mines Act, 1952. Mines and Minerals (Development and Regulation) Act, 1957, Indian Explosive Act, 1884, Forest (Conservation) Act, 1980 and Environment (Protection) Act, 1986 and the rules made thereunder, Wild life (Protection) Act, 1972, Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981;

4.30 All other terms and conditions shall remain as per auction notice, and the contract agreement to be executed in Model Form MC-1 appended to the

State Rules, 2012. Further, the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and Rules made thereunder shall prevail over all the terms and conditions.

5. In view of above, it is once again stated that the highest bid of Rs. 50,02,00,000/- (Rs. Fifty Crores two lacs only) per annum offered by you in respect of minor mineral mine namely 'Toka Hamidpur (BGS)" of district Ambala have been accepted by the State Government and the Department is pleased to issue this Letter of Intent (LoI) in your favour for grant of mining contract of said mine subject to the above said terms and conditions. Accordingly, you are advised to execute the Contract Agreement by submitting all requisite documents including a solvent surety(s) for a sum equal to the amount of the annual bid for execution of the agreement, within a period of 90 days from the date of issue of this bid acceptance letter and the LoI.

Director, Mines & Geology,
Haryana.

Speed/Registered

Endst. No. DMG/HY/Cont./Toka Hamidpur/AMB/2022/4861 Dated: 28-7-22

A copy is forwarded to the following for information and necessary action please:-

1. The Principal Secretary to Government Haryana, Mines and Geology Department.
2. The Chairman, Haryana State Pollution Control Board, Panchkula.
3. The Deputy Commissioner, Ambala.
4. The Mining Officer, Mines & Geology Department, Ambala. He is directed to ensure that proper and complete 'Draft Contract Agreement Documents' as required are submitted within stipulated period.

Director, Mines & Geology,
Haryana.

Director, Mines and Geology, Haryana

Annexure 'A'.

Sr. No.	Name of mining Contract Unit with name of Mineral	Name of village	Details of Khasra Nos.	Area as per Revenue record (in Acres)	Period (in years)
1	Toka Hamidpur (BGS)	Toka	**For Mining areas 10//**7/2 min, 8 min, 13/1, 13/2 min, 18 min **For Ancillary areas 11//** 4/1/2, 4/2, 5, 6, 7	247	10
		Chichi Majra	**For Mining areas 7//**, 25 min **8//**, 19, 20 min, 21 min, 22 min, **9//**, 1 min, 2 min, **10//**, 3 min, 4 min, 5 min, 6 min, 7 min, 8 min		
		Sangrani	**For Mining areas 6//**, 11, 20, 21, 22 min, **12//**, 1, 2 min, 9 min, 10/1, 10/2 min, 11 min, 12, 19, 20 min, 21 min, 22, **19//**, 1/1 min,1/2 min,2,**27//**1, 2, 3 min, 8 min, 9, 10, 11, 12, 19, 20, 21, **28//**, 5 min, 6 min, 15 min, 16/1 min, 16/2 min, 25 min, **33//**,4 min, 5, 6, 7 min, 8 min, 13 min, 14, 15, 16, 17, 18, 19 min **For Ancillary areas 7//** 18/1, 18/2, 19, 22, 23, **32//**15, **33//**11		
		Rao Majra	**For Mining areas 3//**, 20, 21 min, 22 min, **4//**, 15 min, 16 min, 25 min, **9//**, 5 min, **10//**, 1 min, 2 min, 8 min 9 min, 10 min, 11 min, 12, 13 min, 11//25 min, 13// 1 min, 2 min, 3 min, 4 min, 5 min, 8 min, 9 min, 10 min		
		Shahpur	**For Mining areas 17//**, 23 min, **18//**, 3 min, 4 min, 7 min, 8 min, 13 min, 14, 15 min, 17 min		
		Dera	**For Mining areas 7//**, 8 min, 11 min, 12 min , 13 min, 18 min, 19 min, 20 min, 21 min, 22 min, **8//**, 16 min, 24 min, 25 min, **11//**, 3 min, 4 min, 5 min, 6 min, 7 min, 8 min, 9 min, 12 min, 13 min, 18 min, 19 min, 20 min, 21 min, 22 min, 23 min **21//**1 min, 2 min, 3 min, 8 min, 9 min, 10 min, 11 min, 12 min, 13 min, 18 min, 19 min, 20 min, 21 min, 22 min, 23 min, **24//**, 1 min, 2, 9 min, 10 min, 11 min, 12 min, 19 min, 20 min, 21 min, 22 min, **36//**, 10 min, 11 min, 20 min, 21 min, **37//**, 6 min, 15 min, 16 min, 24 min, 25 min, **42//**, 4 min, 5 min, 6 min, 7 min, 14 min, 15 min, 16 min, 17 min, 24 min, 25 min, **43//**, 1 min, 10 min, 11 min, 20 min, 21 min, **57//**, 1 min, 10 min, 11		

			min, 58//, 4 min, 5 min, 6 min, 7 min, 14 min, 15 min, 16 min, 17 min, 23 min, 24 min, 25 min, **63//**, 3 min, 4 min, 5 min, 7 min, 8 min, 12 min, 13 min, 14 min, 18 min, 19 min, 20 min, 21 min, 22 min, **62//**, 25 min, **81//**, 1 min , 10 min, **82//**, 4 min, 5, 6, 7, 8 min, 13 min, 14 min, 15 min, 16 min, 17, 18 min, 23 min, 24, 25 min, **88//**, 4 min, 5 min, 6 min, 7 min, 8 min, 12 min, 13 min, 14 min, 15 min, 16 min, 17 min, 18 min, 19 min, 21 min, 22 min, 23 min, 24 min, **108//**, 1 min, 2 min, 3 min, 4 min, 7 min, 8 min, 9, 10, 11, 12, 13, 14 min, 18 min, 19 min, 20, 21 min, 22 min, **109//**, 5 min, 6 min, 14 min, 15 min, 16, 17 min, 23 min, 24, 25, **114//**, 3 min, 4, 5 min, 7 min, 8 min, 13 min, 14 min, 17 min, 18, 19 min, 22 min, 23 min, **115//**, 1 min, **134//**, 2 min, 3 min, 9 min, 10 min, 12 min, **120//**, 6 min, 7 min, 13 min, 14 min, 15 min, 16 min, 17, 18 min, 23 min, 24 min, 25 min, **128//**, 4 min For **Ancillary areas 113//** 16/1, 16/2, 25/1, 25/2, **114//**20, 21		
		Hamid-pur	**For Mining areas 4//**, 22 min, 23, **6//**, 1 min, 2 min, 3 min, 4 min, 8 min, 9 min, 10 min, 11 min, 12 min, 20 min, **7//**, 6 min, 7 min, 11 min, 12 min, 13 min, 14 min, 15 min, 16 min, 17 min, 18 min, **17//**, 19 , 20 min, 21 min, 22 min, 23 min, **8//**, 16 min, 17 min, 24 min, 25 min, **22//**, 3 min, 4 min, 5 min, 6 min, 7 min, 8 min, 13 min, 14, 17 min, 18 min, 23 min, 24 min, **29//**, 3 min, 4 min, 7 min, 8 min, 13 min, 14 min, 17 min, 18 min, 19 min, 21 min, 22 min, 23 min, 24 min, **42//**, 5 min, 6 min, 15 min, 16 min, 17 min, 24 min, 25 min, **43//**, 1 min, 2 min, 3 min, 9 min, 10 min, 11 min, 20 min, **48//**, 3 min, 4 min, 5 min, 7 min, 8 min, 13 min, 14 min, 17 min, 18 min **For Ancillary areas 21//** 14, 15, 16, 17		
		Dehar	**For Mining areas 2//**, 12 min, **9//**, 2 min, 3 min, 8 min, 9 min, 12 min, 13 min, 18 min, 19 min, 23 min **For Ancillary areas (Nanhera) 23//** 9/1, 9/2, 10		

Annexure 2

Mine Plan Approval Letter Issued by Director,
Mines & Geology, Haryana

From

The Director,
Mines and Geology Haryana,
Plot No. 9, I.T. Park, Sector-22,
Panchkula.

To

M/s R M Mines & Infra Private Ltd,
149, Luxmi Garden,
Yamunanagar, (Haryana)-135001

Memo No. DMG/HY/MP/Toka Hamidpur/2022/ 1055
Dated Panchkula, the 27-02-23

Subject- **Submission of Mining Plan & Progressive Mine Closure Plan for Boulder, Gravel & Sand Mine (Minor Minerals) of Toka Hamidpur Unit of Ambala District, Haryana comprising an area of 247 Acres of M/s R M Mines & Infra Private Ltd., Yamuna Nagar, Haryana.**

****

Reference to your letter dated 16.02.2023 on the subject noted above.

2. Vide letter under reference, the Mining Plan along with Progressive Mine Closure Plan in respect of an area of 247 Acres of land in Toka-Hamidpur Unit, District Ambala was submitted for approval.

3. In exercise of the powers conferred by Rule 69 of the Haryana Minor Mineral Concession, Stoking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012, I hereby approve the above said Mining Plan along with Progressive Mine Closure Plan in respect of Boulder,Gravel and Sand mine of Villages –Toka,Chechi Majra,Sangrani,Rao Majra,Shahpur,Dera,Hamipur &Dehar, over an area of 247 Acres of land situated in district Ambala. This approval is subject to the following conditions:-

(i) That this Mining Plan and Progressive Mine Closure Plan is approved without prejudice to any other laws applicable to the mine/area from time to time whether made by the Central Government or State Government or any other authority.

(ii) That this approval of the "Mining Plan along with Progressive Mine Closure Plan" of Mining does not in any way imply the approval of the State Government in terms of any other provisions of the Mines and Minerals (Development & Regulation) Act, 1957 or Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012 or any other law including Forest (Conservation) Act, 1980 and Environment Protection Act, 1986 and rules framed there under.

(iii) That this "Mining Plan along with Progressive Mine Closure Plan" is being approved on the basis of data provided by you. In case, at any point of time any ambiguity in the same is found, the approval will be revoked with suspension of the mining operations and will be allowed to resume operation only after modification/rectification of the same, if so required.

(iv) That this "Mining Plan along with Progressive Mine Closure Plan" is approved without prejudice to any other order or direction from any court of any competent jurisdiction and is for a period of five years only and shall not be make you entitled for any extension of the lease period.

(v) That all the norms and provisions as envisaged in the Mining Plan would be adhered to, during the working of mine.

(vi) That the Financial Assurance of Rs. 14,82,000/- (Rs. Fourteen lac Eighty Two thousand only) as required under the provisions of Rule 71(6) of "Haryana Minor Mineral Concession, Stocking, Transportation of Minerals & Prevention of Illegal Mining Rules, 2012, shall be furnished within a period of 60 days or before start of mining operations, whichever is earlier.

4. Further, as per condition no. 4.20 of the LoI dated 28.07.2022, the actual mining will be allowed to be commenced only after Prior Environmental Clearance from the Competent Authority as required under EIA notification dated 14/9/2006, as amended from time to time by the MoE&F, GoI and guidelines/ circulars issued in this behalf.

Encl: Mining Plan & Progressive
Mine Closure Plan (2 copies)

State Geologist,
for Director, Mines and Geology,
Haryana.

Registered Post
Endst. No. DMG/HY/MP/Toka Hamidpur/2022/ Dated:

A copy along with a copy of the dully approved Mining Plan and Progressive Mine Closure Plan is forwarded to the Director Mines Safety, Room No. 201-203, 2nd Floor, B-Block, CGO Complex-II, Hapur Road, Ghaziabad for information and necessary action.

-sd-

Encl: Mining Plan & Progressive
Mine Closure Plan

State Geologist,
for Director, Mines and Geology,
Haryana.

Endst. No. DMG/HY/MP/Toka Hamidpur/2022/ Dated:

A copy along with a copy of the dully approved Mining Plan and Progressive Mine Closure Plan is forwarded to the Mining Officer, Mines and Geology Department, Ambala for information and necessary action.

-sd-

Encl: Mining Plan & Progressive
Mine Closure Plan

State Geologist,
for Director, Mines and Geology,
Haryana.

Endst. No DMG/HY/MP/Toka Hamidpur/2022/ Dated:

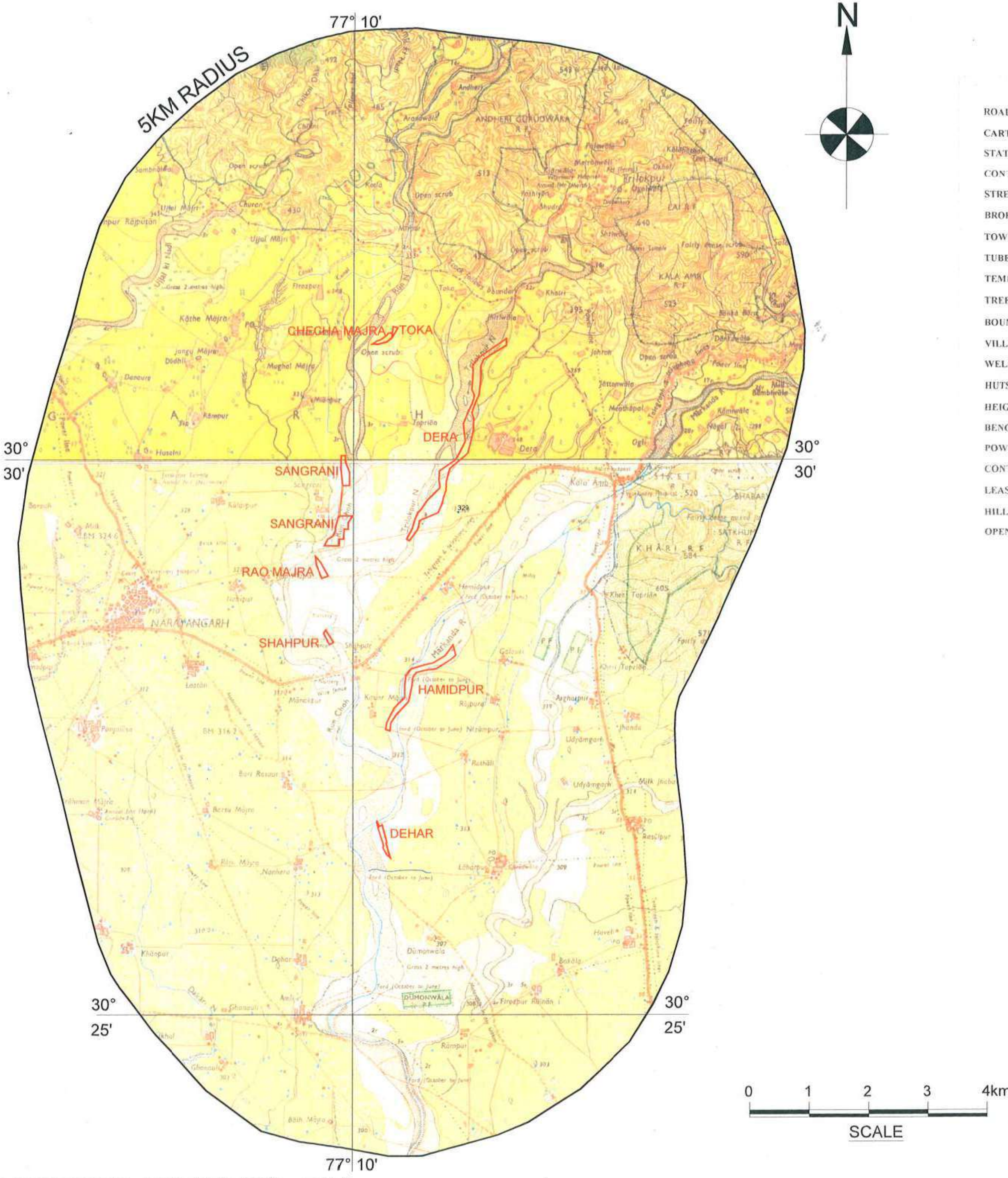
A copy is forwarded to Sh. S.N.Sharma& Sh.D. C. Yadav, House No. 282, Sector 11-D, Faridabad – 121 001 (Haryana) w.r.t. his letter dated 16.02.2023 for information and necessary action.

-sd-

State Geologist,
for Director , Mines and Geology,
Haryana.

Annexure 3

Plate no 2 & Plate no 6 submitted as part of the mining plan



SOURCE: SOI TOPOSHEET NO. 53F/2, 53F/3, 53F/6 and 53F/7

INDEX

ROADS METALLED/UNMETALLED	
CART TRACK/PACK TRACK/FOOT PATH	
STATE BOUNDARY/DISTT. BOUNDARY	
CONTOURS	250
STREAMS/CANALS/NATURAL DRAIN	
BROKEN GROUNDS	
TOWN OR VILLAGE	
TUBEWELL/TANKS/PERENNIAL/DRY	
TEMPLE	
TREES	
BOUNDARY PILLARS SURVEYED/UNLOCATED	▪ ▭
VILLAGE TRIJUNCTION	^
WELLS LINED/UNLINED	● ○
HUTS PERMANENT/TEMPORARY	▬ ▭
HEIGHTS TRIANGULATED/STATION POINT (T.I.)	Δ287 ·280
BENCH MARK/GEODETING/TERTIARY	BM 276
POWER LINE & TELEPHONE LINE	· · · · ·
CONTOUR INTERVAL	10 mtr.
LEASE BOUNDARY	
HILLY TERRAIN/WESTE LAND	🟧
OPEN SCRUB/GRAZING LAND	🟩

APPROVED

PLATE NO. 2

TOKA HAMIDPUR BLOCK BOULDER, GRAVEL & SAND MINE, AMBALA

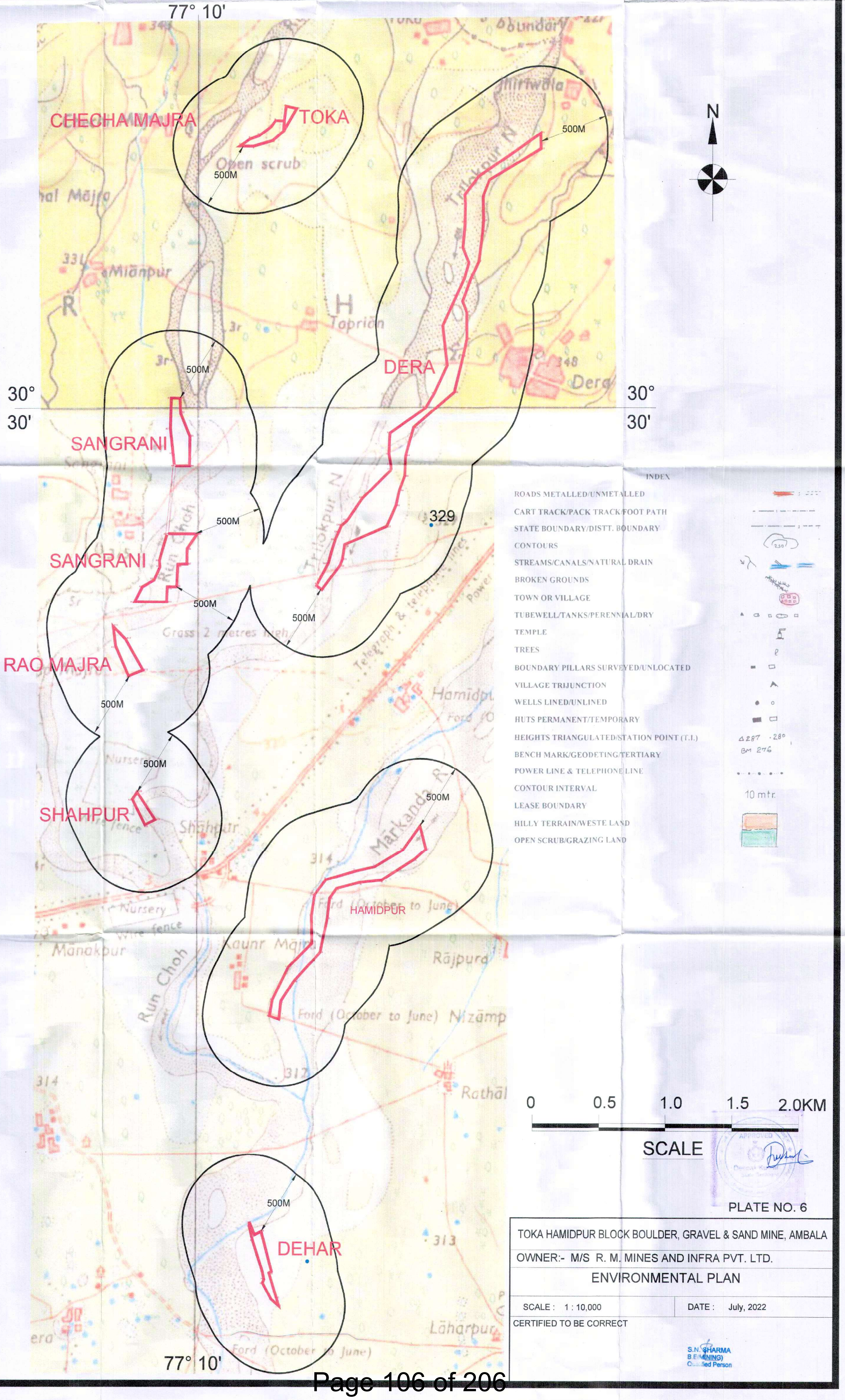
OWNER:- M/S R. M. MINES AND INFRA PVT. LTD.

KEY PLAN 5KM RADIUS

SCALE : 1 : 50,000 DATE : July, 2022

CERTIFIED TO BE CORRECT

S.N. SHARMA
B.E(MINING)
Qualified Person



APPROVED
Deepak Kumar
State Geologist

PLATE NO. 6

TOKA HAMIDPUR BLOCK BOULDER, GRAVEL & SAND MINE, AMBALA

OWNER:- M/S R. M. MINES AND INFRA PVT. LTD.

ENVIRONMENTAL PLAN

SCALE : 1 : 10,000

DATE : July, 2022

CERTIFIED TO BE CORRECT

S.N. SHARMA
B.E(MINING)
Qualified Person

Annexure 4

Toposheet no 53F/2 & 53F/3 as available on Survey of India website https://onlinemaps.surveyofindia.gov.in/FreeMapSpecification.aspx

Annexure 5

IBM Manual on appraisal of Mining Plan,2014

IBM MANUAL
ON
APPRAISAL OF MINING PLAN
2014

Issued
by

Controller General In-charge
Indian Bureau of Mines
Nagpur

CONTENTS

LIST OF ANNEXURES

Processing and examination of mining plans/scheme of mining /FMCP

XXII	CCOM circular no 2/2013- SELF-APPRAISAL NOTE to be submitted by Owner of the mine under Rule 63 of MCDR, 1988 stating extent of implementation of Approved Mining Plan/Scheme of Mining during the reporting year of 1/4/20__ to 31/3/20__ along with supporting plans/sections, representative photographs in hard as well as soft copy.	84

List of Officers involved :-

Prepared by
RCOM, IBM, Kolkata, RCOM, IBM, Bhubaneswar,
SMG, IBM, Bhubaneswar
under the guidance of COM,CCOM Office

Revisited by Committee of RCOM, IBM, Kolkata, RCOM, IBM, Bhubaneswar,
RCOM, IBM, Hyderabad, and SgMg, IBM, Bengaluru
Under guidance of COM,CCOM Office and COM(CZ)

Revised by Committee of COM, CCOM Office, COM(CZ) ,
RCOM, IBM, Kolkata, RCOM IBM, Chennai,
SgMG of CMG Office
At Nagpur on 25th& 26th AUGUST-2014

Chapter-1.
INTRODUCTION

1.1 The amendments in Mines and Minerals (Development & Regulation),Act 1957(herein after referred as MMDR Act,1957), Mineral Concession Rules, 1960(herein after referred as MCR,1960), and Mineral Conservation and Development Rules, 1988(hereinafter referred as MCDR,1988) have brought into focus the dynamic component of the Indian mineral legislation with special regard to the much needed impetus required for scientific development of mines, proper planning, conservation, environment preservation etc.

1.2 Under the MM(D&R) Amendment Act, 1986, a new thrust to the mineral development activity in the country has been given as per the provisions of section 5(2)(b) which requires that the application for grant of mining lease should be accompanied by a duly approved mining plan. Indian Bureau of Mines (IBM) has been authorized by the Central Govt. to approve mining plans. By virtue of power conferred under Mineral Conservation and Development Rules, 1988 IBM has been given powers of approval of scheme of mining / Progressive Mine Closure Plan and Final mine closure plans. By virtue of amendment in MCR,1960 vide G.S.R. 56(E) dated 17.1.2000 State DGMs have been authorized by the Central Govt. to approve mining plans/scheme of mining / Progressive Mine Closure plan and Final mine closure plans in respect of 29 Minerals specified in rule 22(4A) of MCR,1960 subject to certain conditions. Few State Governments have been exercising this power.

1.3 The amended MCR,1960 under rule 22(5) specify the contents of mining plan which is required to include details such as extent of mineral body, geology, lithology, mineral reserves, extent of mechanization, plan of area indicating water course, water pollution etc. The mining plan thus indeed becomes an extremely vital document for scientific development of mineral deposits particularly since the applicant is required to carry out mining operations strictly according to the approved mining plan as per rule 22A of amended MCR, 1960 and rule 13(1) of MCDR, 1988. Rule 22B of MCR, 1960 stipulates that mining plan should be prepared only by recognized persons who are duly qualified and experienced. The Chief Controller of Mines and Regional Controllers of Mines of IBM has been delegated powers to grant recognition for preparing mining plans.

1.4 In order to facilitate the officers of IBM and the State DGMs in dealing with new responsibilities of approval of mining plan/ scheme of mining/final mine closure plan and recognition of qualified persons for preparing mining plans, this manual has been specially designed which gives necessary background information, procedure, details, outlines and guidelines.

1.5 Chapter 2 on “Recognition of persons to prepare mining plans” sets out details of procedures followed in granting recognition/refusal to qualified persons for preparing mining plans under the provisions of MCR,1960. Explanation is given of the methodology of numerical notation of the registration number.

1.6 Exhaustive details governing the processing and examination of mining plans are given in Chapter 3 with regard to geology, opencast mine, underground mine, environment, mineral beneficiation.

1.7 Chapter 4 on "Guidelines for scrutiny of mining plan" gives useful guidelines for scrutiny of mining plans and lists the aspects to be checked and examined.

1.8 Chapter 5 is the format for preparation for Mining plan/ Scheme of Mining including Progressive Mine Closure Plan.

1.9 Chapter 6 is on guidelines for preparation of Final mine closure plan gives useful details for preparing the FMCP with a basic objective of sustainable development both for the mines and for community living in that area.

1.10- Chapter 7 is on Frequently Asked Questions (FAQ)

Chapter-2

RECOGNITION TO PERSONS TO PREPARE MINING PLANS

2.1 Relevant amendments

As per amended rule 22B(1) of MCR,1960 a mining plan is to be prepared by a **recognized person** who satisfies the qualification and experience stipulated in rule 22B(2) of MCR. Under rule 22C, the Chief Controller of Mines and Regional Controller of Mines have been declared as competent authority to grant/refuse recognition.

2.2 Prescribed forms for applying for recognition :

For seeking recognition as **recognised person** under rule 22C, prescribed application forms are Form A and Form B. Form A is for individual applicant and priced at **Rs.100/-** (Annexure I). Form B is for organization applicant and priced at **Rs.500/-** (Annexure II). There are six copies of enclosures to Form B for the bio data of upto six key persons. **The Certificate for individual/organization shall be provided by the regional office in a comparatively thick photo / glossy paper for better durability.**

2.3 Procurement and submission of forms :

An applicant may obtain on payment his application form the regional office under whose jurisdiction the place he normally resides, falls. Alternatively the application form can be downloaded from the website of IBM i.e www.ibm.gov.in.

The completed application may be submitted to the Regional Controller of Mines under whose jurisdiction the applicant normally resides. In case the application has been downloaded from he IBM website the amount of fees of **Rs. 100/-** for Form A and **Rs. 500/-** for form B is to be submitted in the form of a Bank Draft.

2.4 Processing of Forms :

2.4.1- Required enclosures

The Regional Controller of Mines may examine the application in accordance with Rule 22C of MCR, 1960 and instructions issued from time to time.

The enclosures required are:

(i) Attested copies of Matriculation/Higher Secondary certificate.

(ii) Attested copies of Degree in Mining Engineering/Post Graduate degree in Geology or equivalent granted by a University.

(iii)Attested copies of all appointment letters after passing Degree in Mining Engineering/Post Graduate degree in Geology or equivalent granted by a University.

(iv) Attested copies of all experience certificates of professional experience of working in a supervisory capacity in the field of Mining after obtaining the Degree in Mining Engineering/Post Graduate degree in Geology or equivalent granted by a University. The minimum experience required is 5 years.

(v) Three passport size photographs.

(vi) The latest pay slip of the organization where the applicant is working

2.4.2-Grant or refusal of recognition

The Regional Controller of Mines after complete satisfaction if necessary by personal interview may accord recognition to applicant or refuse recognition as the case may be. The reasons of refusal are to be recorded in writing. In case of renewal of recognition, an opportunity of hearing may be given to the person concerned in case of refusal and reasons of refusal may be also recorded in writing. Decision regarding recognition should be recorded in the space provided for office use only at the end of Form A&B. If necessary, separate sheets may be attached for reporting reasons for refusing grant of recognition.

The refusal may be communicated to the party in form of letter given in Annexure III. The reasons for refusal shall also be recorded in the letter.

The recognition may be granted in the certificate given at Annexure IV A and IV B for individual and organization respectively. The recognition granted is valid for 10(ten) years.

It is desirable that the certificate is not to be laminated as the renewal is processed and stamped on the original certificate.

2.4.3- Period of Recognition and renewal

The Grant of Recognition is for a period of 10 years. The renewal is to be granted upto a maximum period of 10 Years. The period of renewal is to be decided by the competent authority, it can be less than 10 years. **In case the age of the applicant exceeds 60 it is desirable to have a medical certificate of fitness for grant and renewal both.**

2.4.4 Procedure for giving registration numbers

Registration number should be given containing the following segment of information in the order

a) A notation RQP indicating that it is for recognition for the qualified persons followed by.
b) The regional office code of Regional office which has granted recognition (Annexure V) followed by
c) The running serial number of recognized person in three digits running from 001 to 999 followed by
d) Year of registration and validity (10 years)
e) Whether the applicant is individual or an organization.

Thus in respect of first individual qualified person recognized the number would be as follows :-

RQP/Regional office code/001/year of registration/A.
The serial number mentioned in item (c) above shall be common for individual and organization both.

2.4.5- Disposal of application of recognition

An application for grant/ renewal shall be disposed off by the Regional Controller of Mines concerned within 30 days from the date of receipt of complete application. All clarifications must be sought at one time.

A copy of the order granting recognition or refusal should simultaneously be endorsed to Chief Controller of Mines and the Controller of Mines concerned for information.

While forwarding letter of recognition to an applicant, a proforma of annual return (Annexure VI) should be endorsed which he will be required to submit giving information and particulars of the mining plan prepared by him during the year under review. This annual report is to be submitted by 31st July for the year ending 31st March. It may be specified that the Recognised person may visit the website of IBM regularly for updated information/instructions. It may also be specified that in case of change of address the Recognised person shall intimate the Regional Controller of Mines.

The application for RENEWAL of recognition may be dealt as per the office Procedure elaborated in Annexure VII

2.4.5.1- Additional instructions for processing of Form B

Additionally the following aspects are to be observed by the Regional Controller of Mines while processing the application for application for recognition to an Organisation who have applied in Form B

i) A key person in Form B must be a whole time employee of the company
ii) A company should submit names of at least two key persons with requisite qualification and experience in Form B.
iii) Form of declaration to be given by the applicant while seeking recognition under rule 22C of MCR, 1960 as a company/organization/association etc is enclosed as Annexure VIII.
iv) It is possible that a key person in the employment of applicant firm, association, company etc may leave the firm and another person(s) holding requisite qualification and experience who could be regarded as suitable key person may join. Therefore while issuing the certificate of recognition to the firm, association or company, forwarding letter should convey instructions that the company shall inform the Regional Controller of Mines by a letter in duplicate within one week of the change, the name of key person dropped and proposed to be added. It may be made clear to the company that in case of default, certificate of recognition would be deemed as invalid. The Regional Controller of Mines is to convey his decision regarding approval of proposed key person(s) in his reply to company's letter. The duplicate copy of company's letter and reply of Regional Controller of Mines should be sent forthwith to the Controller of Mines for information.
v) It shall also be the duty of key person(s) to inform the Regional Controller of Mines about their leaving employment of the company who had mentioned their names as key persons in the application for grant of certificate of recognition to prepare mining plans.

vi) While granting certificate of recognition, forwarding letter should also mention that any mining plan prepared by the company and submitted by authorized persons should also bear the signatures of key persons who have contributed to preparation of mining plan.

vii) The names of key persons and their qualifications should also be mentioned on the reverse side of the certificate of recognition.

2.5 Information on monthly reports and Maintenance of records of Recognition.

The regional offices shall send a monthly report on grant of recognition and renewal in Annexure IX.

All regional offices should maintain a control register of registration of qualified persons as per Annexure X. Additionally IBM Head Quarters updates the recognition related matter in the IBM's website after receiving copies of the grant/renewal of Recognition.

Chapter-3

PROCESSING AND EXAMINATION OF MINING PLANS

3.1 General

3.1.1. It is now obligatory on the part of applicant to submit an approved mining plan along with a mining lease application submitted for grant or renewal in Form I or J under Section 5(2) of MMDR Act, 1957 and rule 22(4) and 24A of MCR, 1960. **The first submission letter of Draft mining plan must be submitted under the Signature of lessee.**

3.1.2. However as per rule 26 of MCR, application for renewal of mining lease made under 24A shall not be refused by the State Government only on the ground that Form~~s~~ J is not complete which includes a Mining Plan under (xC) of item2.

3.1.3.The mining plans are submitted to IBM for approval as Central Govt. has vested this power to Controller General/Chief Controller of Mines/Controller of Mines/Regional Controller of Mines of IBM vide Notification No.445(E) dated 28-4-1987 (**Annexure XI**). As already mentioned at para2.3.2 the State Governments have also been given the power of approval of Mining Plans of opencast mines subject to certain conditions. This power has been given to them under rule 22(4A) of MCR, 1960.

3.1.4. The mining plan pertaining to all minerals mentioned in rule 2 of MCDR, 1988 shall be considered by IBM for approval except for the minerals as specified in Rule 22(4A) of MCR, 1960 where the State Government shall be competent to approve mining plan of open cast mines (mines other than the underground mines) in respect of the 29 non-metallic or industrial minerals in their respective territorial jurisdiction.

3.1.5. The mining plan shall be prepared by the recognized person by following Format at Chapter 6 as far as possible. The mining plans should be scrutinized strictly with regard to their adequacy in respect of mineral conservation, scientific and systematic mining and environment management as the essential purpose to the maximum extent practicable.

3.1.6. The contents of mining plan of small mines which constitute majority may be far less than content of mining plans of large mines, even though the format followed is the same. The distinction between small and large mines should be kept in view while scrutinizing the mining plans. Small mines may have nothing to mention against some of the items of the proforma for the document.

3.1.7. The mining plan shall be initially submitted in draft form and in two copies(In cases involving beneficiation plant three copies) by the party to concerned regional office along with processing fee @ Rs.1, 000/- per sq.km or part thereof. As per the IBM' letter no T-44006/CGBM/1/2005 dated 9.2.2012 followed by item 32(ii) of Zonal/Regional heads meeting held on 5 and 6 November, 2012 circulated vide CCOM's letter no. K-11011/1/2012/CCOM dated 14.12.2012 a copy of the draft MP/MS/ FMCP has to be sent immediately on receipt to the State Government seeking their comments giving 30 days time. However in case of mine involving processing through beneficiation plant, a soft copy will also be submitted.

3.1.8. The Regional office shall issue a receipt of draft mining plan to the party in the proforma given in Annexure XII.

3.1.9. The draft mining plan may be examined whether it is fit for processing. In case it is sub-standard it may be disapproved without any field inspection.

3.1.10. In case the Mining plan is found fit for processing it is to be inspected. For examination of beneficiation operations, a copy may be sent to the concerned zonal SOOD office seeking their comments giving 30 days time. For mining plan submitted for fresh grant of ML site inspection is compulsory (except in cases of highly disturbed areas from law and order point of view). In such cases collection of grab sample from face may be collected by the inspecting officer and be sent to the Ore dressing Laboratory for confirming the mineralisation for which the State Government has issued the Letter of Intent. In case of mining plan submitted for renewal of mining lease or a scheme of mining where the mine has been inspected within past six months the inspection may be dispensed depending on the complexity of the deposit and mining operations. All fully mechanized mining proposals may be scrutinized and inspected jointly by a Mining Engineer and Geologist as far as possible. All clarifications from the party shall be sought in one go.

3.1.11. A specific period should be given to the party for submission of modified mining plan failing which the mining plan should be rejected. However, one or two grace periods can be given for submission depending on merit.

3.1.12. After modification, the party will submit three (3) copies of mining plan/scheme of mining /FMCP along with the entire document in single MS word file and plates in AutoCAD compatible or jpeg format in two CD to be dealt with as follows:

i) One copy for use of regional office along with one CD/DVD.
ii) One copy to the concerned DGM of the state; and
iii) One copy to the party.

Note- The copy of approved document is to be sent by Registered Parcel/Speed Post to the address for correspondence and should not be handed over to the lessee/applicant by hand. All letters should be by assured post only.

3.2 Scrutiny of Mining plans/scheme of mining /FMCP

3.2.1. All the draft mining plans/scheme of mining /FMCP shall be scrutinized by the regional office. **Mining Plans for fresh grant of ML maybe through PL route or Direct ML. If it is through PL route compliance of MCD Rules compliance of rules 4,6 and 8 shall be checked. In case of non compliance of these rules and submission of the report at a later date or submission of PL report with the Mining Plan, the authenticity of the PL report shall be verified from the State Government. In case of direct ML compliance of UNFC reserves for 5 years of Mining Operation as per IBM's Circular is to be verified.**

3.2.2. For convenience of scrutinizing officer, general guidelines in respect of geology, opencast working, underground working, environmental management/ reclamation and rehabilitation plan and beneficiation are given in Chapter 5.

3.2.3. The approval of mining plan/scheme of mining /FMCP of all mines will be done at the Regional office. The offices in which the Deputy Controller of Mines are authorized by the CG, IBM the scheme of mining for "B" Category Mines shall be approved by the Deputy Controller of Mines. In case of Mines/areas with Beneficiation Plants the OD officials will be involved.

3.3 Site Inspection

3.3.1. The mining plan for fresh grant cases shall be approved only after site inspection is carried out (except in cases of highly disturbed areas from law and order point of view) along with Recognized Qualified Person and the representative of applicant. The precise demarcation of the area for which mining plan is to be approved is of paramount importance, therefore it will be preferred that the area proposed to be granted is duly demarcated in the field by the State Government and the geo-coordinates of the precise area are available in the letter of Intent issued by the State Government. For site inspection of fresh grant areas representative of state directorate of Mining & Geology may be ensured particularly for identification of the precise area in the field. In other cases like scheme of mining the inspecting officer shall ensure the presence of boundary pillars in the mining lease area especially near the working zones to the extent possible and also if boundary pillars are not seen the same should be brought to the immediate notice of the State government by a separate letter. Further the approval of the plan document shall be subject to erecting of boundary pillars failing which action is to be initiated as per provisions of the act and rules. The adequacy of data and correctness of information in the mining plan should be checked at site.

Site inspections should be made by a Mining Engineer and a Geologist as far as possible particularly for all "A" Fully Mechanised operations.

3.3.2. In case of mining plans submitted for renewal of lease/ scheme of mining earlier office records should also be consulted, especially to check compliance of violations/ suggestions regarding exploration, environment protection measures etc.

3.3.3. In case the mine has been inspected during the past six months the site inspection can be dispensed with depending with the complexity of the mine and nature of operations. It is at the discretion of the Regional Controller of Mines/OIC.

3.4 Approval of Mining plan/scheme of mining /FMCP:

3.4.1 Disposal of application for approval/ refusal of the mining plan shall be in accordance to rule 22(4B) of the MCR'1960.

3.4.2. The approval/ rejection of mining plan/scheme of mining /FMCP should preferably be on the prescribed format (Annexure XIV to XIX)

3.5 Endorsement of Correspondence: A copy each of all the correspondence with the party and reply of the party to Regional Controller of Mines should be endorsed to the concerned COM for information.

3.6 Miscellaneous : If mining plan has more than one major mineral and for any one of the mineral IBM is the approving authority the mining plan of all the major minerals shall be disposed by IBM.

All circulars/guidelines/instructions issued by IBM from time to time should be followed while disposing mining plan.
All endeavor should be made by IBM to dispose off the mining plan/scheme of mining /FMCP within 90 days excluding the time taken by the party for modification, preparation of supplementary note etc.

Chapter-4
GUIDELINES FOR SCRUTINY OF MINING PLANS/SCHEME OF MINING /FMCP

4.1 Geology and Reserves

4.1.1. Physiography: The aspects to be looked into are topography of terrain, drainage pattern, vegetation, climate, rainfall data of the area applied /mining lease area.

4.1.2. Geology: Surface geological map with contour interval maximum of 10 meter on a scale of 1:2000/1:1000 may be examined for features detailed below:

i) Disposition of all lithological units with clear nomenclature and their descriptions.
ii) Contacts of lithounits/rock types traced or inferred
iii) Attitudes like strike and dip available in adequate numbers.
iv) Structural features such as joints, folds, faults and their attitudes
v) Delineation of mineralized/ore zones with definite demarcation of observed and inferred.

4.1.3. Details of Exploration already carried out.

In case the area has been explored by a formal Prospecting license, details of submission of a copy of the prospecting report in form B under Rule 8 of MCDR, 1988 submitted to the Regional office may be verified. If so the data provided may match the information given in the mining Plan. In case the area was not held by prospecting license and formally explored by other agencies, the exploration details may confirm to minimum 5 years envisaged tonnages from tentative ROM excavation under reserve category of UNFC. The exploration details may include

i) Details on exploration already carried out in the area with regard to location of pits, trenches, boreholes, exploratory mine workings like adits, shafts, inclines, and old workings etc may be shown on geological plan mentioned above. These may accompany suitable longitudinal and transverse geological sections, on a minimum scale of 1:2000 for opencast mines depending upon the complexity of deposit and variation of grade. Sections are to be prepared using borehole/pit/trench/ lithologs. In case it is more than 1:2000 scale, a copy of the letter of the Chief Controller of Mines for relaxation of Scale under rule 27(4) of MCDR, 1988 may be attached.
ii) Verify Copies of notices in form J of the preceding 5 years period submitted to IBM under MCDR’88 regarding prospecting/ exploration undertaken within the mining lease or during prospecting license period in case of mining plan of fresh Grant.
iii) Lithologs of pits, benches, boreholes and other exploratory workings along with sampling data may be given showing locations of samples and their chemical analysis results. Recovery and tonnage factor may be calculated from ore actually produced from pits and trenches.
iv) Geological plans of all underground exploratory workings with assay data may be available on a suitable scale, minimum scale being 1:1000
v) Geological longitudinal sections and transverse sections at 30m interval and above depending upon extent, complexity of deposit and variation of grade on scale 1:1000 are also to be enclosed for underground mines.
vi) Details of geophysical and geochemical exploration carried out if any.

4.1.3.1 Exploration proposed to be carried out (in case adequate total reserves is not established for the tenure of lease)

i) The scheme of exploration may be consistent with the tentative excavation programme indicated by applicant and may include the quantum of work with anticipated results. The entire potentially mineralized area if not explored as per UNFC, exploration proposal may be inbuilt in the 5 Year planning to explore under G1 level of exploration as per UNFC guidelines along with feasibility study and economic evaluation of the deposit. The exploration proposal should be furnished year wise and site specific manner.

ii) The exploration details may include pitting, trenching, drilling and exploratory mining wherever necessary. All such proposal of exploratory workings may be distinctly marked on the geological plan yearwise in different colours.

4.1.4 Reserve/Resource Estimation:

4.1.4.1 Parameters for Estimation: The parameters considered for estimation of reserve/resource and basis for their categorization may be defined, which may include the following:-

i) Delineating shape and size of ore shoots or mineralized zones with authentic exploration data.
ii) Determination of bulk density and recovery factor based on field test.
iii) Critical examination of grade characteristics spelling out size and grade distribution.
iv) Cut off grade of ROM with reference to threshold value.
v) Basis of categorization of reserves and resources based on intensity of exploration, feasibility or pre-feasibility and economic evaluation study results as specified under UNFC field guidelines.

4.2 Opencast mining:

4.2.1. Justification for opencast mining vis-à-vis configuration of deposit and nature of ore body and wall rocks
4.2.2. Check reserves considering various barriers, roads, canals, buildings, human settlements etc.
4.2.3. Year wise tentative OB removal, Rom removal, Total Excavation.
4.2.4. Verify excavation proposal for correctness and feasibility, keeping proposed mining system, machinery and man power in view. The following points have to be looked into in particular;

i) Appropriate bench heights and widths
ii) Number of pits and their necessity in relation to concentration of workings
iii) Accessibility for transport from various working benches.
iv) Grade control considering blending possibility
v) Provision of sump

4.2.5. Check norms of performance for drilling, blasting, loading, etc both for man and machinery. For this purpose thumb rules may be used (see 5.2.9). If there is human settlement or buildings nearby, ask for ground vibration and noise level study.

4.2.6. Check for standby provisions

4.2.7. Check roughly ultimate pit limit keeping an ultimate slope of 35 degrees to 60 degrees depending upon nature of wall rocks.

4.2.8. Check location of waste/subgrade dumps/stacks, buildings etc in relation to ultimate pit limit and mineralisation of the area. Dumping in or along or in the vicinity of valley should be avoided. Dumping in retreat manner should be preferred.

4.2.9. Thumb rules of performance of common mining machinery and powder factor in different rock

Mining Machinery

Drills

Type	Size	Performance/shift
Jack Hammers	33mm	30 to 45 mtr
Wagon drill	100mm	25 to 36 mtr
Top Hammer Drill Atlas Copco Roc F 8	100mm	15 to 20m/hr
Atlas Copco Roc F 9	100mm	25-30m/hr
ROC L8(Atlas Copco) DTH	150mm	18 to 25m/hr
Drill master – I.R.	150mm	20 to 30 mtr
Drill master – I.R.	225mm	20 to 30 mtr

Norms of air consumption		
Jack hammers		$3m^3$
Wagon drills		$6m^3$
Large dia blast hole drill	150mm	$10m^3$
-do-	225mm	$15m^3$

Loaders

Rope shovel	$1.9m^3$	750 to 1000 tonnes
-do-	$4.6m^3$	2500 to 3000 tonnes
Hydraulic shovel	$2.3m^3$	1000 to 1500 tonnes
-do-	$3.0m^3$	1200 to 1800 tonnes-do-
	3.5m3	2000 to 2500 tonnes -
do-	6.0m3	3000 to 4000 tonnes
-do-	10.0m3	7000 to 10000 tonnes

Dumpers

1.5 km haul distance	25 tonnes	400 tonnes
0.5 km -do-	35 tonnes	2000 tonnes
2.5 km -do-	35 tonnes	500 tonnes
2.0km -do-	90tonnes	1500 tonnes
1.5km -do-	50tonnes	1000tonnes
1.7km -do-	100tonnes	2000tonnes

Powder Factor (tonnes of rock/kg of explosive)

	Type of drill used	
Mineral	Jack hammers	Deep hole blast
Iron ore	4 to 6	5 to 8
Limestone	6 to 8	9 to 10

Note : The above figures may be treated as only rough guides. These may be modified on gaining experience.

4.2.10. Plans and sections:

Precise area map/lease plan, surface plan, geological plan& section, year-wise tentative excavation plan, reclamation plan, environment plan, financial area assurance plan and conceptual plan to be enclosed.

4.3 Guidelines for Scrutiny of underground mines

4.3.1. Specific reasons and factors for adopting underground mining

a) Examine details furnished for justification of underground mining so as to come to definite conclusion.
b) Examine whether mining lease area covers sufficient dip side of deposit so that mines can be extended reasonably upto maximum possible workable limit in future.

4.3.2 Whether reserves are adequate for the whole lease period in case of mining plan for renewal under rule 24A for MCR'1960 or the area has potential to sustain for the lease period to be examined.

4.3.3 Plans and sections:

Surface plan, geological plan& section, year-wise tentative excavation plan, reclamation plan and conceptual plan shall be submitted.

4.3.4 Size of development, size of pillars should be such that working remains stable during development and stoping stages.

4.3.5. Size of level/winzes/raises/pillars: They should be commensurate with MMR,1961 and MCDR,1988 and should also take into account size of equipment to be used; pillars should be regular in size and shape in general and should be stable.

4.3.6. Level and Winzes intervals: They should not be too close which virtually amounts to partical stoping and should not be allowed. Ask for justification in cases of doubt.

4.3.7 Examination of proposed mining method: Here examine the workability of deposit and technical viability of the proposal submitted.

4.3.8. Year wise development in ore and waste: Proposed developments should be shown in plans and sections for every year levelwise in different colours preferably.

4.3.9. Proposed tentative yearwise ROM and waste excavation for five years.

4.3.10. Stoping proposals: The following may be examined

a) Area covered under proposed stoping
b) Justification for the method suggested
c) Whether broad limit of stoping has been shown on plans and sections.
d) Whether any cut off grade has been adopted.
e) Proposed recovery (% extraction) from stoping.
f) Dilution factors and grade control problems
g) Any proposal for extraction of remnant pillars e.g. crown, sill etc.
h) Minimum rate of development should be ensured in the mine while proposing for stoping.
   i) In case of cut and fill stoping, source of fill material and nature of fill material (e.g. toxic etc)
   j) Whether any surface subsidence has been visualized and if so, whether precautionary measures have been suggested.

Explanatory Note: We may not, however, go into much detail for examining of stoping while submitting mining plan as in any case, each stoping proposal has to be submitted statutorily under MCDR and cleared. As and when the mine has actually been developed for stoping, the proposal will be thoroughly examined. Therefore for the purpose of mining plan, we may be satisfied with reasonable stoping proposal outline submitted.

4.3.11. System of Winding: If depth of shaft is more than 60m, check if provision of man winding is provided.

4.3.12. Mine Ventilation: Adequacy of ventilation arrangement may be examined.
4.3.13. Extent of Mechanization: Whether different items of equipment provided are adequate including standby, if any to handle the tonnage to be mined.

4.3.14. Blasting:

a) Whether drilling and blasting practices have been indicated separately for development and stoping
b) Examine adequacy and efficiency of drilling blasting programme.
c) Whether provisions for underground stoppage of explosives made, if any are according to explosive rules.
d) Whether latest technology of drilling and blasting has been proposed.

4.3.15. Mine Drainage: Adequacy of pumping capacity may be provided.

4.3.16. Disposal of waste: Examine whether the rate of waste/subgrade mine generation is furnished and proposed to be taken out of mine regularly and separately stacked.Whether holding capacity of dumping site is adequate.

4.3.17. Reclamation of old working: Proposals for reclamation of old workings and sealing abandoned mines need be examined.

4.3.18. Safety Aspects: The following special points on safety aspects may be examined

a) RL of collar of entry points in relation to higher flood level in the area.
b) Whether 7.5m safety barrier along mine lease boundary has been considered
c) Whether minimum of 13.5m distance between 2 shafts/inclines has been provided.
d) Whether adequate size of shaft/pillars has been provided for stability during whole lease period
e) Whether at least 16m surface cover is provided before opening 1st level.
f) Whether there is any presence of old working/water logged areas within the area or within 60m distance from boundary.
g) Precautions to be taken for approaching old workings, if any.

4.4 Guidelines for scrutiny with respect to environment:

4.4.1 Check whether any court order/Govt. order/statutory restrictions have been imposed prohibiting mining operations in the area. In that event, mining plan will be considered subject to these stipulations. In case of any doubt, collect additional information, clarification from the concerned authorities.

4.4.2 Baseline Information – Existing Land use pattern: Check existing land use pattern and ownership are furnished.

4.4.3 Water regime: Check whether information on surface drainage system has been furnished on surface plan/geological plan. Examine information on water quality.

Check whether environment impact assessment has been given or not. Quality of statement to be assessed in general. Special emphasis on land, water and human settlements should be given. Effect of blasting should also be examined.

4.4.4 Flora : Check information on the types and density of trees within lease area.

4.4.5 Storage and preservation of top soil :

a) Thickness and types of soil occurring over mineralized area where mining is proposed and over the dumps and stacking area.
b) Manner of removal of top soil and its preservation for reclamation of mined land or revegetation of waste dumps.

4.4.6 Proposal for reclamation of land affected by mining activities: Reclamation plan should be submitted.

4.4.7 Measures for dust suppression: Dust suppression measures should be such that dust suppressed by sprinkling of water at or near the sources, during drilling and on the haul roads. In case there is any public road or human settlement or agricultural land in neighbourhood, creation of green belt for arresting dust by planting exotic fast growing varieties like eucalyptus etc could be considered.

In case of proximity of sensitive areas and tourist spots, a system for monitoring ambient air quality should be considered.

4.4.8 Measures to minimize vibration due to blast and check noise pollution:

a) Vibration: Quality of explosives proposed to be used per and maximum charge per delay vis-à-vis IS specifications -1973 to keep the vibration within permissible limits. Whether any controlled blasting techniques are proposed to be adopted.

b) Noise: Whether any provision has been made to check noise levels at various places.

4.4.9 Stabilisation and vegetation of dumps: Examine the methods proposed to be adopted for stabilization of dump, terracing, vegetation etc.

4.4.10. Tailing Dam: Selection of site for tailing pond with respect to stability.

4.5 Guidelines for scrutiny with respect to mineral beneficiation.

4.5.1 If the ROM needs to be beneficiated, then the complete analysis (both chemical and mineralogical) of the feed and capacity of proposed mill along with the grade and other specifications of beneficiated products should be indicated.

4.5.2 If laboratory/pilot plant test work was already carried out on the sample, process flow sheet, details of process adopted, projected grades and recoveries of beneficiation products should be given.

4.5.3 Complete details regarding physical and chemical characteristics of tailings, their possible reuse, if any along with the design, size and capacity of tailing pond should be indicated. Details of process of water treatment, if any and quality and quantity of final discharge and the place of its disposal (proximity to rivers, public well or any other public utility places) should be furnished.

Chapter- 5

PROPOSED UNIVERSAL FORMAT FOR MINING PLAN /SCHEME OF MINING INCLUDING PROGRESSIVE MINE CLOSURE PLAN

For grant of Mining Lease/Renewal of mining Lease submitted under Rule 22(4) /Rule 24A Mineral Concession Rules, 1960/Rule 10 of MCDR'88/Rule 12(2) of MCDR,88

INTRODUCTORY NOTES

01. This is a universal format for all types and category of mines

Mining plan/scheme of mining shall incorporate tentative scheme of mining and annual program and plan for excavation from year to year for 5 years as per Rule 22(5)(v) of MCR, 1960 and the format is based on the above concept alongwith the other provisions of rule 22(5) of MCR, 1960.

All years are financial years except for fresh grant cases where it is I, II, III, IV and V year.Mining plan/Scheme of Mining(review of the mining plan) is to be prepared lease wise.

02. If more space is needed to fill out a block of information, use additional sheets and attach to the form. All the plans and sections may be in accordance with MCDR, 88 and /or MMR,1961.

03. The format shall have prospective effect and shall not have any bearing on clearances or approvals already granted.

04. In view of the Hon'ble Supreme Court Judgment dated 21.04.2014 in Writ Petition (Civil) No. 435 of 2012 filed by Goa Foundation vrs Union of India and Others all activities like waste dumping, stacking ore , subgrade, mineral rejects, beneficiation, depositing tailings are to be within the lease area.

05. In case of Modifications in the approved mining plan/Scheme of mining only the relevant chapters including the linked chapters, plans & sections are to be modified.

1.0 GENERAL

a) Name of applicant /lessee/Rule 45 registration no. ______________________
Address ____
District ______________ State ____________ Pin code ________
Phone __________ Fax ___________ Mobile No.____________Email id.

b) Status of applicant/lessee
Private Individual _______________ Co-operative Association __________
Private Company ______________ Public limited Company _____________
Public Sector Undertaking ______________________________________
Joint Sector Undertaking ____
Other (Please specify)____

c) Mineral(s) which is / are included in the prospecting license (For Fresh grant)

d) Mineral(s) which is / are included in the letter of Intent / lease deed______

e) Mineral(s) which is the applicant /lessee intends to mine_________________

f) Name of Recognised Person under rule 22C of MCR,1960 or a Person employed under clause (c) of Sub rule (1) of rule 42 of MCDR, 1988(Applicable for Scheme of Mining only)preparing Mining Plan _______________________________
Address ____
Phone ___________________ Fax ______________ Email ______________
Mobile No.
Registration No. ____
Date of Grant/Renewal ______________________________________
Valid upto ____

2.0 LOCATION AND ACCESSIBILITY

a) Lease Details (Existing Mine)
Name of mine ....Lat/long of any boundary point ..
Date of grant of lease ………………Period/Expiry Date......................
Name of leaseholder..
Postal Address...
....
....
Telephone-----------fax----------------email id--------------Mobile No. -------

c) Details of applied /lease area with location map (fresh area /mine)

Forest		Non-forest	
Forest (specify)	Area (ha)	(i) waste land, (ii) grazing land, (iii) Agriculture land, (iv)others(specify)	Area (ha)

Total lease area /applied area ....

District & State ____
Taluka ____________________________ Village ____________________
Whether the area falls under Coastal Regulation Zone(CRZ)?if yes, details thereof_____________________________________
Existence of public road/railway line, if any nearby and approximate distance __________
Toposheet No. with latitude & longitude of all corner boundary point/pillar ________________

c) Attach a general location map showing area and access routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However, if none of these are available, the area may be shown on an administrative map.

3.0 DETAILS OF APPROVED MINING PLAN / SCHEME OF MINING (if any)

3.1 Date and reference of earlier approved MP/SOM
3.2 Details of last modifications if any (for the previous approved period) of approved MP/SOM, indicating date of approval, reason for modification
3.3 Give review of earlier approved proposal (if any) in respect of exploration, excavation, reclamation etc.
3.4 Give status of compliance of violations pointed out by IBM
3.5 Indicate and give details of any suspension /closure/ prohibitory order issued by any Government agency under any rule or Court of law
3.6 In case the MP/SOM is submitted under rules 9 and 10 of the MCDR'88 or under rule 22(6) of the MCR'1960 for approval of modification, specify reason and justification for modification under these rules.

PART – A

1.0 GEOLOGY AND EXPLORATION:

a) Briefly describe the topography, drainage pattern, vegetation, climate, rainfall data of the area applied/mining lease area.

b) Brief descriptions of Regional Geology with reference to location of lease/applied area.

c) Detailed description of geology of the lease area such as shape and size of the mineral/ore deposit, disposition various litho-units indicating structural features if any etc. (Applicable for Mining Plan for grant & renewal and not for Scheme of Mining/Modifications in the approved mining plan/scheme of Mining).

d) (i) Name of prospecting /exploration agency__________________________

(ii) Address ___________________________ _________________
(iii) E mail address _____________ and phone no.

e) Details of prospecting/exploration already carried out :

i) Number of pits and trenches indicating dimensions, spacing etc along and across the strike/ foliation with reference to geological plan.
ii) Number of boreholes indicating type (Core/RC/DTH), diameter, spacing, inclination, Collar level, depth etc with standard borehole logs duly marking on geological plan/sections.
iii) Details of samples analysis indicating type of sample (surface/sub-surface from pits/trenches/borehole etc) *Complete chemical analysis for entire strata for all radicals may be undertaken for selected samples from a NABL accredited Laboratory or Government laboratory or equivalent. Entire mineralized area may be analyzed meter wise with 10% of check samples. (At least for 10% of total samples may be analyzed in accordance to BIS and reports from NABL accredited/other government laboratory).*
iv)Expenditure incurred in various prospecting operations.

f) The surface plan of the lease area may be prepared on a scale of 1: 1000 or 1: 2000 with contour interval of maximum of 10 m depending upon the topography and size of the area duly marked by grid lines showing all features indicated under Rule 28(1)(a) of MCDR 1988.

g) For preparation of geological plan, surface plan prepared on a scale of 1: 1000 or 1: 2000 scale specified under para 1.0 (f) of Part A of the format may be taken as the base plan. The details of exploration already carried out along with supporting data for existence of mineral, locations proposed exploration, various lithounits along with structural features, mineralized/ore zone with grade variation if any may be marked on the geological plan along with other features indicated under Rule 28 (1)(b) of MCDR 1988.

h) Geological sections may be prepared on natural scale of geological plan at suitable interval across the lease area from boundary to boundary.

i) Broadly indicate the future programme of exploration with due justification(duly marking on Geological plan year wise location in different colours) taking into consideration the future tentative excavation programme planned in next five years as in table below: -

Year	No. of boreholes (Core/RC/DTH)	Grid interval	Total meterage	No. of Pits, dimensions and volume	No. of Trenches, dimensions and volume
I					
II					
III					
IV					
V					

j) Reserves and Resources as per UNFC with respect to the threshold value notified by IBM may be furnished in a tabular form as given below: (Area explored under different level of exploration may be marked on the geological plan and UNFC code for area considered for different categories of reserve/resources estimation may also be marked on geological cross sections).
Submit a feasibility/pre-feasibility study report along with financial analysis for economic viability of the deposit as specified under the UNFC field guidelines may be incorporated.

k) Furnish detailed calculation of reserves/resources section wise (When the mine is fully mechanized and deposit is of complex nature with variation of size , shape of mineralized zones, grade due to intrusion within ore zone etc, an attempt may be made to estimate reserves/resources by slice plan method). In case of deposits where underground mining is proposed, reserve/resources may be estimated by level plan method, as applicable, as per the proposed mining parameters.

l) Mineral Reserves/Resources:

Mineral Resources: (Mineral resources may be estimated purely based on level of exploration, with reference to the threshold value of minerals declared by IBM)

Level of Exploration	Resources in million tons	Grade
G1 - Detailed exploration		
G2 - General Exploration		
G3 – Prospecting		
G4- Reconnassance		

Resources and Reserves within the lease may be arrived after applying results feasibility/pre-feasibility study and economic evaluation of deposit based on various factors such as:

a) Mining method, Recovery factor, mining losses, processing loss etc.
b) Cut off grade, Ultimate pit depth proposed.
c) Mineral/ ore blocked dues to benches, barriers, pillars, road, railway, river, nala, reservoir, electric line and other statutory barriers etc, under forest, sanctuaries etc. where necessary permissions are not available.

	UNFC Code	Quantity in million tons	Grade
A. Total Mineral Reserve			
Proved Mineral Reserve	111		
Probable mineral Reserve	121 and 122		
B. Total Remaining Resources			

Feasibility mineral Resource	211		
Prefeasibility mineral resource	221 and 222		
Measured mineral resource	331		
Indicated mineral resource	332		
Inferred mineral resource	333		
Reconnaissance mineral resource	334		
Total Reserves + Resources			

Note: **It may not be possible to quantify grade wise reserves, as normally there is considerable variation in size and grade distribution within the ore zone, which results variable recovery factor and bulk density. Thus tonnages arrived are tentative.**

2.0 MINING

A. OPEN CAST MINING:

a) Briefly describe the existing as well as proposed method for excavation with all design parameters indicating on plans /sections.

b) Indicate year-wise tentative Excavation in Cubic Meters indicating development, ROM, pit wise as in table below.

I. Insitu Tentative Excavation

Year	Pit no.	Total tentative Excavation (Cum)	Top Soil (Cu m)	OB/SB/IB (Cum)	ROM (Cu m)		Mineral reject	ROM/ Waste Ratio
					Ore (Cum)*	Mineral reject (Cum)		
1	2	3	4	5	6	7	8	9
I								
II								
III								
IV								
V								

* Tentative tonnage of the ore may be arrived by computing approximate bulk density and recovery factor as these data are variable and may be established on time series.

NOTE:
Mineral rejects include all the excavated materials that do not constitute useful material. Such material may be either grade or size reject. The mineral reject may be (i) chemically subgrade which is below the acceptable limits of specifications that is below the cut off grade and above the threshold value within or outside ore zone, (ii) materials of physical characteristics not acceptable to the market, (iii) material having deleterious constituents,

ROM constitutes the material excavated from mineralized zone and includes mineral reject and useable mineral component.

OB : means overburden capping waste

SB : means side burden waste on both hang wall and foot wall sides of the ore body

IB : means intermediate burden waste between two or more ore body

II. Dump rehandling (for the purpose of recovery of mineral):

Estimated available material (Cum)

Dump identi-fication/ no	Yearwise handling (Cum)	Estimated recovery of saleable material (Cum) *	Reject (Cum)

* Tentative tonnage of the saleable material may be arrived by computing approximate bulk density and recovery factor as these data are variable and may be established on time series.

c) Enclose Individual year wise development plans and sections showing pit layouts, dumps, stacks of mineral reject, if any, etcin case of 'A' category mines. Composite development plans showing pit layouts, dumps, stacks of mineral reject, if any, etc. and year wise sections in case of 'B' category mines.

d) Describe briefly giving salient features of the proposed method of working indicating Category of mine.

____
____
____
____

e) Describe briefly the layout of mine workings, pit road layout, the layout of faces and sites for disposal of overburden/waste along with ground preparation prior to disposal of waste, reject etc. A reference to the plans and sections may be given. UPL or ultimate size of the pit is to be shown for identification of the suitable dumping site.

____
____
____
____
____

f) Conceptual Mine planning upto the end of lease period taking into consideration the present available reserves and resources describing the excavation, recovery of ROM, Disposal of waste, backfilling of voids, reclamation and rehabilitation showing on a plan with few relevant sections.

B. UNDERGROUND MINING

i) Mode of entry (adit, incline, shaft, ramp / decline).
Briefly describe the reason for choosing the mode of entry and its location with justification. Describe development and stoping method.

iii) Underground layout

Attach a note briefly describing the underground layout using longitudinal sections / longitudinal vertical projection and level plans where necessary indication;

- sizes and intervals of levels and raises / winzes with proper reasoning
- proposed yearwiselevelwise extent of development for five years alongwith the support system

iii) System of drilling and blasting

Drilling pattern in ore	
Drilling pattern in Rock	
Drilling pattern in Stopes	
Maximum number of holes blasted in a round.	
Charge per round (Kg)	
Charge per hole (kg)	
Type of explosive	
Powder factor (Norms) Rock development- Ore development- Stope-	
Powder Factor (Actual) Rock development- Ore development- Stope -	

iv) Method and sequence of stoping

Describe briefly the method of stoping to be adopted, illustrated by plan, cross sections and longitudinal sections indicating broad parameters in the table below. In case it is open stoping attach a Geo technical report from a National Reputed agency on stability of open stopes. In case of filled stopes the detail of filling method to be described with supporting plans and sections. Broader thumb rule in respect of development be considered.

	Stope parameters:	
1	Number of working stopes	
2	Size of the panel	
3	Level interval	
4	Thickness of crown pillar	
5	Thickness of Sill pillar	
6	Thickness of Rib pillar	
7	Size and interval of Stope pillar	
8	Size/shape of man way	
9	Size/shape of ore pass	
10	Method of stowing/back filling	
11	Method of drainage of stowed water	

v) System of underground transportation: Describe in the table below.

From face to pit bottom or loading point.
From pit bottom to surface.
From surface to end use plant.
Safety features provided on conveyor/ haulage track/ roadway

vi) System of winding / hoisting :

Attach a note briefly describing the system and linking with it's adequacy for the desired rate of material and man handling,

vii) Subsidence management may be described as below.

1	Whether surface areas being monitored are marked on plan? Details of surface features in the subsidence basin	
2	Whether monitoring points have been marked on plan as well as on ground? Depth of the workings from surface (m) where subsidence is being measured.	
3	Maximum subsidence observed at monitoring points (mm)	

4	At what frequency subsidence monitoring is done?	
5	Whether results of monitoring are being properly recorded?	
6	Angle of draw observed on dip and strike side.	
7	Whether critical, sub-critical or super-critical area extracted?	

Conceptual Mine planning upto the end of lease period taking into consideration the present available reserves and resources describing the ROM excavation, Disposal of waste, stowing/backfilling, surface subsidence, reclamation and rehabilitation showing on a plan with few relevant sections.

viii) Mine ventilation:

> Enclose a note outlining the steps to be taken to ensure adequate supply of air in all parts of the mine and prevention of noxious gases produced and excessive rise of temperature or humidity so as to ensure adequate ventilation. Also indicate No. & type of main mechanical ventilators, total air requirement as per statute, total intake / return (cu.m/ sec) etc

ix) Extent of mechanization

Describe briefly with calculation for adequacy and type of machinery and equipment proposed to be used in different activities of drilling, material handling in development and stope, hauling, hoisting to surface, surface transportion and any other operation.

3. MINE DRAINAGE

a) Minimum and maximum depth of water table based on observations from nearby wells and water bodies
b) Indicate maximum and minimum depth of Workings.
c) Quantity and quality of water likely to be encountered, the pumping arrangements and places where the mine water is finally proposed to be discharged
d) Describe regional and local drainage pattern. Also indicate annual rain fall, catchments area, and likely quantity of rain water to flow through the lease area, arrangement for arresting solid wash off etc.

4.0 STACKING OF MINERAL REJECT /SUB GRADE MATERIAL AND DISPOSAL OF WASTE

a) Indicate briefly the nature and quantity of top soil, overburden / waste and Mineral Reject to be disposed off.

Year	Top Soil (cum)		Mineral Rejects (cum)			
	Reuse/spreading	Storage	Backfilling	Storage	Blending	Beneficiation
I						
II						
III						
IV						
V						

b) The proposed dumping ground within the lease area be proved for presence or absence of mineral and be outside the UPL unless simultaneous backfilling is proposed or purely temporary dumping for a short period is proposed in mineralized area with technical constraints & justification.

c) Attach a note indicating the manner of disposal of waste, configuration and sequence of year wise build up of dumps along with the proposals for protective measures.

5.0 USE OF MINERAL AND MINERAL REJECT

The following are to be furnished in the interest of mineral conservation.

a) Describe briefly the requirement of end-use industry specifically in terms of physical and chemical composition.
b) Give brief requirement of intermediate industries involved in upgradation of mineral before its end-use.
c) Give detail requirements for other industries, captive consumption, export, associated industrial use etc.
d) Indicate precise physical and chemical specification stipulated by buyers
e) Give details of processes adopted to upgrade the ROM to suit the user requirements.

The useable mineral recovered from ROM may not be directly used in any industry and may need intermediate process to suit the user industry in terms of physical and chemical compositions.

6.0 PROCESSING OF ROM AND MINERAL REJECT

a) If processing / beneficiation of the ROM or Mineral Reject is planned to be conducted, briefly describe nature of processing / beneficiation. This may indicate size and grade of feed material and concentrate (finished marketable product), recovery etc.

b) Give a material balance chart with a flow sheet or schematic diagram of the processing procedure indicating feed, product, recovery, and its gradeat each stage of processing.

c) Explain the disposal method for tailings or reject from the processing plant.

d) Quantity and quality of tailings /reject proposed to be disposed, size and capacity of tailing pond, toxic effect of such tailings, if any, with process adopted to neutralize any such effect before their disposal and dealing of excess water from the tailings dam.

e) Specify quantity and type of chemicals if any to be used in the processing plant.

f) Specify quantity and type of chemicals to be stored on site / plant.

g) Indicate quantity (cum per day) of water required for mining and processing and sources of supply of water, disposal of water and extent of recycling. Water balance chart may be given.

7.0 OTHER

Describe briefly the following:
a) Site services :---

----

b) Employment potential :
Highly Skilled ---
Skilled ---
Semi-Skilled --
Un-Skilled ---

8.0 PROGRESSIVE MINE CLOSURE PLAN UNDER RULE 23 OF MCDR’1988

8.1 Environment Base line information: Attach a note on the status of baseline information with regard to the following.

- existing land use pattern indicating the area already degraded due to mining, roads, processing plant, workshop, township etc in a tabular form.
- water regime, quality of air, ambient noise level, flora, climatic conditions
- human settlements
- public buildings, places of worship and monuments
- Indicate any sanctuary is located in the vicinity of leasehold

8.2 Impact Assessment: Attach an Environmental Impact Assessment Statement describing the impact of mining and beneficiation on environment on the following:

i) Land area indicating the area likely to be degraded due to quarrying, dumping, roads, workshop, processing plant, tailing pond/dam, township etc.
ii) Air quality
iii) Water quality
iv) Noise levels
v) Vibration levels (due to blasting)
vi) Water regime
vii) Acid mine drainage
viii) Surface subsidence
vii) Socio-economics
viii) Historical monuments etc.

8.3 Progressive reclamation Plan :
To mitigate the impacts and ameliorate the condition, describe year wise steps proposed for phased restoration, reclamation of lands already/to be degraded in respect of following items separately for 5 years period.

8.3.1. Mined-Out Land: Describe the proposals to be implemented for reclamation and rehabilitation of mined-out land including the manner in which the actual site of the pit will be restored for future use. The proposals may be supported with yearly plans and sections depicting yearly progress in the activities for land restoration/ reclamation/rehabilitation, afforestation etc, called "**Reclamation Plan**".

8.3.2 Topsoil Management: The topsoil available at the site and its utilization may be described.

8.3.3 Tailings Dam Management: The steps to be taken for protection and stability of tailing dam, stabilization of tailing material and its utilization, periodic desilting measures to prevent water pollution from tailings etc, arrangement for surplus water overflow along with detail design, structural stability studies, the embankment seepage loss into the receiving environment and ground water contaminant if any may be described.

8.3.4 Acid mine drainage, if any and its mitigative measures.

8.3.5 Surface subsidence mitigation measures through backfilling of mine voids or by any other means and its monitoring mechanism.
The information on protective measures for reclamation and rehabilitation works year wise may be provided as per the following table.

SUMMARY OF YEARWISE PROPOSAL FOR ITEM NO. 8.3

Items	Details	Proposed	Actual	Remarks
Dump management	Area afforested (ha)			
	No of saplings planted			
	Cumulative no of plants			
	Cost including watch and care during the year			
Management of worked out benches	Area available for rehabilitation (ha)			
	Afforestation done(ha)			
	No of saplings planted in the year			
	Cumulative no of plants			
	Any other method of rehabilitation (specify)			
	Cost including watch and care during the year			
Reclamation and Rehabili-tation by backfilling	Void available for Backfilling (L x B x D) pit wise /stope wise			
	Void filled by waste /tailings			
	Afforestaion on the backfilled area			
	Rehabilitation by making water reservoir			
	Any other means (specify)			
Rehabili-tation of waste land within lease	Area available (ha)			
	Area rehabilitated			
	Method of rehabilitation			
Others (specify)				

8.4 Disaster Management and Risk Assessment: This may deal with action plan for high risk accidents like landslides, subsidence flood, inundation in underground mines, fire, seismic activities, tailing dam failure etc. and emergency plan proposed for quick evacuation, ameliorative measures to be taken etc. The capability of lessee to meet such eventualities and the assistance to be required from the local authority may also be described.

8.5 Care and maintenance during temporary discontinuance: An emergency plan for the situation of temporary discontinuance due to court order or due to statutory requirements or any other unforeseen circumstancesmay indicate measures of care, maintenance and monitoring of status of discontinued mining operations expected to re-open in near future.

8.6 Financial Assurance:

The financial assurance can be submitted in any encashable form preferably a Bank Guarantee from a Scheduled Bank as stated in Rule 23(F)(2) of Mineral Conservation and DevelopmentRules,1988 **for five years period expiring at the end of validity of the document.** The amount calculated for the purpose of Financial Assurance is based on the CCOM's Circular no. 4 dated 2006 as below.

Table indicating the break-up of areas in the Mining Lease for calculation of Financial Assurance

Sl. No.	Head	Area put on use at start of Scheme of Mining (ha)	Additional require-ment during Plan period (ha)	Total Area (ha)	Area considered as fully reclaimed & rehabilitated (ha)	Net area considered for calculation (ha)
1.	Area under mining					
2.	Storage for top soil					
3.	Waste dump site					
4.	Mineral storage					
5.	Infrastructure – workshop, administrative building etc.					
6.	Roads					
7.	Railways					
8.	Tailing pond					
9.	Effluent Treatment Plant					
10.	Mineral Separation Plant					
11.	Township area					
12.	Others (to specify)					
	Grand Total					

The above mentioned actions have been taken to be stated clearly in the mine closure plan. A certificate duly signed by the lessee to the effect that said closure plan complies all statutory rules, regulations, orders made by the Central or State Government, statutory organizations, court etc. have been taken into consideration and wherever any specific permission is required, the lessee will approach the concerned authorities. The lessee may also give an undertaking to the effect that all the measures proposed in this closure plan will be implemented in a time bound manner as proposed.

PART B

9.0 Certificates / Undertakings/ Consents (As detailed below)

A. CONSENT LETTER/ UNDERTAKING/ CERTIFICATE FROM THE APPLICANT :

01 The Mining Plan/Scheme of Mining in respect of (*Name of Mine*) Mine over an area of (*Area in Hact.),* in *(Village),* P.O. (*Name of Post office)* , District (*Name of district*), (*Name of state),* under *Rule 24A of MCR, 1960 /12 of MCDR 1988* has been prepared by **RQP** *(Name of RQP).*

This is to request the Regional Controller of Mines, Indian Bureau of Mines, --------, to make any further correspondence regarding any correction of the Mining Plan/Scheme of Mining with the said recognized person at his address below :-

(Full name of RQP and address)

We hereby undertake that all modifications / updating as made in the said Mining Plan/Scheme of Mining by the said recognized person be deemed to have been made with our knowledge and consent and shall be acceptable on us and binding in all respects.

02 It is certified that the **CCOM Circular No-2/2010** will be implemented and complied with when an authorized agency is approved by the State Government.

03 It is certified that the Progressive Mine Closure plan of (*Name of Mine*) Mine of *(Owner's name/Company name)* over an area of *(Area in Ha.)* complies with all statutory rules, Regulations, Orders Made by the Central or State Government, Statutory organization, Court etc which have been taken into consideration and wherever any specific permission is required the lessee will approach the concerned authorities.

The information furnished in the **Progressive Mine Closure plan** is true and correct to the best of our knowledge and records.

04 "The provisions of **Mines Act, Rules and Regulations** made there under have been observed in the Mining Plan/Scheme of Mining over an area of ------- hectares in -------district in -----------state belonging to (*Name of Mine*)**Mine,** and where specific permissions are required, the applicant will approach the **D.G.M.S.** Further, standards prescribed by **D.G.M.S.** in respect of **miners' health** will be strictly implemented".

Place : **(Name of Owner/Nominated**
Owner)
Date : **Designation**
Name of Company/Organisation

CERTIFICATE FROM RQP:

The provisions of the **Mineral Conservation and Development Rules 1988** have been observed in the preparation of the *Mining Plan/Scheme of Mining* for **(*Name of Mine)* Mine** over an area of ***(area in hect)***, of M/s ***(Name of Owner/Company/Organization),*** in ***(Village name***), P.O. ***(Post office name),*** District ***(District name)*** of ***(State name)*** State and whenever specific permissions are required, the applicant will approach the concerned authorities of **Indian Bureau of Mines.**

The information furnished in the Scheme of Mining is true and correct to the best of our knowledge.

Place : ------- ***(Name of* Recognised Person *)*** **Date : -------**
Recognised Person
Reg. No. ------------------------

10. List of the Plans and Sections to be submitted

i) **In case of fresh grant of mining lease a precise area demarcation map demarcating with survey nos./khasra nos. as well as longitude & latitude on survey of India toposheets/maps to be indicated. Details of recommended area to be given with geo-referenced co-ordinates(to be certified by State Govt preferably with ground control points).In case of existing leases lease plan as provided by the state govt. showing location of the lease.**

ii) Surface plan/Geological plans and sections as per rule 28(1)(a) and (b) of MCDR, 88

iii) Individual year wise development plans & sections (in case of 'A' category mines)/ Composite development plans & year wise sections (in case of 'B' Category mines)

iv) Reclamation plan as per the format.

v) Environment Plan as per rule 28(5)(b) of MCDR, 88

vi) Conceptual plan

vii) **A Financial area Assurance plan may show only outlines of the existing working, dumps, stacks, etc. covering all the items under the financial assurance table and at the end of 5 year plan period in different colour for the purpose of computation of the areas required to be used in that period to verify the financial assurance including areas considered as reclaimed and rehabilitated.**

11. List of documents to be annexed:-

- **Copy of lease deed**
- **Copy of RQP certificate & validity**
- **Few photographs showing Land use of the lease area/applied area, environmental status of the area.**
- **Photo Identity Card of Lessee with permanent address proof**
- **In case of grant / renewal of mining plan form –I and form – J under MCR, 1960.**
- **Grant/Renewal application receipt in form – D of MCR, 1960**
- **In case of grant of ML Letter of Intent of State Government**
- **In case of grant cases of minerals of part C of the first schedule of MMDR Act, 1957 copy of the prior approval letter of the Central Government.**
- **In case of Scheme of Mining copies of violation letters issued by Indian Bureau of Mines and its compliance thereof.**
- **Copies of analysis report from NABL accredited laboratory or similar accredited laboratory**
- **Certificate of registration of the company and memorandum of the association**
- **List of members of Board of directors.**

12. On the cover page following information are to be indicated.

- **Name of mine/deposit with District and State**
- **Name of Owner/Applicant**
- **Lease area in hectare with area in forest, if any with period and expiry date**
- **Rule under which the document is being submitted**
- **Category of mine**
- **Period of proposals in financial year except fresh grant covered in the document**
- **Name of Recognised Person who prepared the document**

***

Chapter-6

GUIDELINE/ FORMAT OF FINAL MINE CLOSURE PLAN

Preamble :

1. The Central Government vide Notification No. GSR 329 (E) dated 10.04.2003 and No. GSR 330 (E) dated 10.04.2003 amended the Mineral Concession Rules, 1960 and Mineral Conservation and Development Rules, 1988 respectively. As per these amendments the mining lessee is required to submit "Final Mines Closure Plan" one year prior to the proposed closure of the mine. In the notification it has been enumerated that the "Progressive Closure Plan" and "Final Closure Plan" may be in the format and as per the guidelines issued by the Indian Bureau of Mines.

2. Mine closure encompasses rehabilitation process as an ongoing programme designed to restore physical, chemical and biological quality disturbed by the mining to a level acceptable to all concerned. It must aim at leaving the area in such a way that rehabilitation does not become a burden to the society after mining operation is over. It must also aim to create as self-sustained ecosystem.

3. Mine closure operation is a continuous series of activities starting from day one of the initiation of mining project. Therefore, progressive mine closure plan is an additional chapter in the present mining plan and will be reviewed every five years in the Scheme of Mining.

4. Final mine closure plan as per statute, shall be considered to have its approval at least nine months before the date of proposed closure of mine. This period of nine months is reckoned as preparatory period for final mine closure operations. Therefore, all proposals for activities which have to be carried out after production of mineral from the mine or mining is ceased, shall be included in the final mine closure plan. The final mine closure plan will thus be a separate document with detailed chapters as per guidelines given below

1. Introduction:

The name of the lessee, the location and extent of lease area, the type of lease area (forest, non-forest etc), the present land use pattern, the method of mining and mineral processing operations, may be given.

1.1 Reasons for closure:

The reasons for closure of mining operations in relation to exhaustion of mineral, lack of demand, uneconomic operations, natural calamity, directives from statutory organisation or court etc. may be specified.

1.2 Statutory obligations:

The legal obligations, if any which the lessee is bound to implement like special conditions imposed while execution of lease deed, approval of mining plan, directives issued by the Indian Bureau of Mines, conditions imposed by the Ministry of Environment and Forests, State of Central Pollution Control Board or by any other organisation describing the nature of conditions and compliance position thereof may be indicated here (the copies of relevant documents may be attached as Annexure).

1.3 Closure plan preparation:

The names and addresses of the applicant and recognised qualified person who prepared the Mine Closure Plan and the name of the existing agency may be furnished. A copy of the resolution of the Board of Directors or any other appropriate administrative authority as the case may be on the decision of closure of mine may be submitted.

2. Mine Description:

2.1 Geology:

Briefly describe the topography and general geology indicating rock types available, the chemical constituents of the rocks / minerals including toxic elements if any, at the mine site.

2.2 Reserves:

Indicate the mineral reserves available category wise in the lease area estimated in the last mining plan / mining scheme approved along with the balance mineral reserves at the proposed mine closure including its quality available (for final mine closure plan only).

2.3 Mining Method:

Describe in brief the mining method followed to win the mineral,extent of mechanisation , mining machinery deployed, production level etc.

2.4 Mineral Beneficiation:

Describe in brief the mineral beneficiation practice if any indicating the process description in short. Indicate discharge details of any tailings / middlings and their disposal / utilisation practice followed.

3. Review of Implementation of Mining Plan / Scheme of Mining including five years Progressive Closure Plan upto final closure of mine:

Indicate in detail the various proposals committed with special emphasis on the proposals for protection of environment in the approved Mining Plan / Scheme of Mining including five years Progressive Closure Plan upto the closure of mine vis-a-vis their status of implementation. Highlight the areas, which might have been contaminated by mining activities and type of contaminants that might be found there. The reasons for deviation from the proposals if any with corrective measures taken may also be given.

4. Closure Plan:

4.1 Mined-Out Land:

Describe the proposals to be implemented for reclamation and rehabilitation of mined-out land including the manner in which the actual site of the pit will be restored for future use. The proposals may be supported with relevant plans and sections depicting the method of land restoration / reclamation / rehabilitation.

4.2 Water Quality Management:

Describe in detail the existing surface and ground water bodies available in the lease areas and the measures to be taken for protection of the same including control of erosion, sedimentation, siltation, water treatment, diversion of water courses , if any, measures for protection of contamination of ground water from leaching etc. Quantity and quality of surface water bodies may also be indicated and corrective measures proposed to meet the water quality conforming the permissible limits may also be described. Report of hydrological study carried out in the area may also be submitted. The water balance chart may be given. If there is potential of Acid Mine Drainage the treatment method may be given.

4.3 Air Quality Management:

Describe the existing air quality status. The corrective measures to be taken for prevention of pollution of air may be described.

4.4. Waste Management:

Describe the type, quality and quantity of overburden, mineral reject etc. available and their disposal practice. If no utilisation of waste material is proposed, the manner in which the waste material will be stabilisedmay be described. The protective measures to be taken for prevention of siltation, erosion and dust generation from these waste materials may also be described. If toxic and hazardous elements are present in the waste material the protective measures to be taken for prevention of their dispersal in the air environment, leaching in the surface and ground water etc,may be described.

4.5 Top Soil Management: The top soil available at the site and its utilisationmay be described.

4.6 Tailing Dam Management: The steps to be taken for protection and stability of tailing dam, stabilisation of tailing material and its utilisation, periodic desilting, measures to prevent water pollution from tailings etc., arrangement for surplus water overflow alongwith detail design, structural stability studies, the embankment seepage loss into the receiving environment and ground water contaminant if any may be given.

4.7 Infrastructure: The existing infrastructural facilities available such as roads, aerial ropeways, conveyer belts, railways, power lines, buildings & structures, water treatment plant, transport, water supply sources in the area etc. and their future utilisationmay be evaluated on case to case basis. If retained, the measures to be taken for their physical stability and maintenance may be described. If decommissioning proposed, dismantling and disposal of building structures, support facilities and other infrastructure like electric transmission line, water line, gas pipeline, water works, sewer line, telephone cables, underground tanks, transportation infrastructure like roads, rails, bridges, culverts etc., electrical equipments and infrastructures like electric cables, transformers to be described in connection with restoring land for further use.

4.8 Disposal of Mining Machinery: The decommissioning of mining machineries and their possible post mining utilisation, if any, to be described.

4.9 Safety and Security: Explain the safety measures implemented to prevent access to surface openings, excavations etc., and arrangements proposed during the mine abandonment plan and upto the site being opened for general public may be described.

4.10 Disaster Management and Risk Assessment: This may deal with action plan for high risk accidents like landslides, subsidence flood, inundation in underground mines, fire, seismic activities, tailing dam failure etc. and emergency plan proposed for quick evacuation, ameliorative measures to be taken etc. The capability of lessee to meet such eventualities and the assistance to be required from the local authority may also be described.

4.11 Care and maintenance during temporary discontinuance: For every five yearly review (as given in the mining scheme), an emergency plan for the situation of temporary discontinuance or incomplete programme due to court order or due to statutory requirements or any other unforeseen circumstances, may include a plan indicating measures of care, maintenance and monitoring of status of unplanned discontinued mining operations expected to re-open in near future. This may detail item wise status monitoring and maintenance with periodicity and objective.

5. **Economic Repercussions of closure of mine and manpower retrenchments**:
Manpower retrenchment, compensation to be given, socio-economic repercussions and remedial measures consequent to the closure of mines may be described, specifically stating the following.
5.1 Number of local residents employed in the mine, status of the continuation of family occupation and scope of joining the occupation back.5.2 Compensation given or to be given to the employees connecting with sustenance of himself and their family members.
5.3 Satellite occupations connected to the mining industry - number of persons engaged therein - continuance of such business after mine closes.
5.4 Continued engagement of employees in the rehabilitated status of mining lease area and any other remnant activities.
5.5 Envisaged repercussions on the expectation of the society around due to closure of mine.
6. **Time Scheduling for abandonment**: The details of time schedule of all abandonment operations as proposed in para 4 may be described here. The manpower and other resources required for completion of proposed job may be described. The schedule of such operations may also be supplemented by PERT (Programme Evaluation & Review Technique), Bar chart etc.
7. **Abandonment Cost**: Cost to be estimated based on the activities required for implementing the protective and rehabilitation measures including their maintenance and monitoring programme.
8. **Financial Assurance**: The financial assurance can be submitted in different forms as stated in Rule 23(F)(2) of Mineral Conservation and Development (amendment) Rules, 2003. In the mine closure plan, the manner in which financial assurance has been submitted and its particulars have to be indicated.

9. **Certificate**: The above mentioned actions have been taken to be stated clearly in the mine closure plan. A certificate duly signed by the lessee to the effect that said closure plan complies all statutory rules, regulations, orders made by the Central or State Government, statutory organisations, court etc. have been taken into consideration and wherever any specific permission is required the lessee will approach the concerned authorities. The lessee may also give an undertaking to the effect that all the measures proposed in this closure plan will be implemented in a time bound manner as proposed.

****

Chapter -7

FREQUENTLY ASKED QUESTIONS(FAQ)

1. Q-Before execution of Mining Lease if the applicant wants to modify the Mining Plan approved under which rule it is to be modified?

   A-Rule 22(6) of MCR, 1960.

2. Q-Can the modification in the approved mining plan be approved retrospectively for enhancement of production?

   A-No. As per CCOM's Instructions conveyed vide Letter no N-11011/26/MP/92-CCOM(part) dt 15.12.2010 enclosing direction from the Ministry of Mines letter no 16/12/2009-M VI dated29.10.2010, retrospective approval for enhancement of production has been stopped from December 2010. However for increase in production prospectively the Modification of Mining plan can be approved under rule 10 of MCDR, 1988.

3. Q- Can the dumping outside the Mining lease area be approved in the mining Plan?

   A- The Mining plan approval is under rule 22(4) of MCR, 1960 read with section 5(2)(a) of MMDR Act, 1957 is limited to the lease area. As per recent Hon'ble Supreme Court Judgment dated 21.04.2014 in Writ Petition (Civil) No. 435 of 2012 filed by Goa Foundation vrs Union of India and Others all activities like waste dumping, stacking ore , subgrade, mineral rejects, beneficiation, depositing tailings are to be within the lease area.

4. Q-The 5 year period of approval of the mining plan approved for execution of Mining Lease starts from which year?

   A-The First year of the mining plan for fresh grant cases is the financial year in which the lease has been executed. (Please refer 32(i) of Zonal/Regional heads meeting circulated vide CCOM's letter no. K-11011/1/2012/CCOm dated 14.12.2012).For example if the mining plan has been approved on 20.4.2010 and the mining lease is executed on 17.8.2012 the 5 year period of the mining plan is 2012-13 to 2016-17.This is for better monitoring of the parameters of the mining plan both by lessee and IBM. The year as per definition in MCDR, 1988 is financial year.

5. Q- At the end of the lease period it is likely that the last scheme of mining will be for less than 5 year and may be less than a year. Is it possible to club the scheme with the mining plan to be submitted for renewal of ML?

   A- No. Scheme of mining cannot be clubbed with the mining plan. The two documents can be submitted simultaneously in two separate volumes for saving time to process. The Scheme of mining in such cases can be in an abridged form.

6- Q-Can a combined scheme of mining be prepared for more than one lease belonging to the same lessee?
A-No. Please refer CCOM's Circular no 4/2013 dated 10.1.2013.

7. Q- Can the plans and sections be on ammonia prints or Xerox

A- It is to be prepared on a computerized output using software's available. Ammonia prints and Xerox is not acceptable. (Refer COM (CZ) LETTER NO.314(3)/20007/MCCM(CZ)/mp DATED 14.12.2012.

8. Q-How many copies of draft Mining plan/ Scheme of Mining are to be submitted to the Regional office?

A- Two (2) and a soft copy for mining proposals with beneficiation plants. As per the IBM' letter no T- 44006/CGBM/1/2005 dated 9.2.2012 followed item by 32(ii) of Zonal/Regional heads meeting held on 5 and 6 November2012 circulated vide CCOM's letter no. K-11011/1/2012/CCOm dated 14.12.2012 a copy of the draft MP/MS/ FMCP has to be sent to the State Government seeking their comments giving 30 days time.

9. Q- What is ROM ore?
A- **ROM** constitutes the material excavated from mineralized zone and includes mineral reject and useable mineral component.

10. Q- Which type of precise area map is to be part of Letter of Intent issued by the State Government for fresh grant of Mining Lease?
A- In case of fresh grant of mining lease a precise area demarcation map demarcating with survey nos./khasra nos. as well as longitude & latitude on survey of India toposheets/maps to be indicated. Details of recommended area to be given with geo-referenced co-ordinates(to be certified by State Govt preferably with more than one ground control points). (Pl refer Ministry of Mines letter no No.2/4/2012-M.IV dated, 11th February,2013addressed to the State Govt).

12. Q- Who will sign the letter for submission of mining plan and certificate /undertakings.

A- The first letter of submission of Draft Mining Plan to be signed by the Lessee/applicant in their letter head in case lessee is an Individual. In case of Partnership Firm by the Managing partner, in case of Company by the Nominated Owner. Certificates / Undertakings are also to be signed by them. However authorized signatory in case of Companies resolved by the Board of Directors specifically can be accepted provided the copy is certified.

13-Q-UNFC RESERVES

i) The area is partly under forest & partly under non-forest. The lessee has not yet obtained forest clearance. What will be the UNFC code for the deposit in Forest area.

ii) The area is explored by GSI/State DGM long back with drilling/pitting etc. But the area is in forest and lease has not yet been granted.

Ans:- If the deposit has been explored as per UNFC norm, then Geology axis is 1 or 2 as the case may be . Feasibility axis is 2, and economic axis is 1. Therefore the forest part will be (probable mineral Reserve)121 or 122.

iii) In a deposit, though as per UNFC, there may be drilling with a spacing of 200 mtrs. But while processing M.P/S.O.M, I.B.M. is suggesting to give drilling in an interval of 50 mtrs. Why.

Ans. The UNFC is a broad Guidelines. Every deposit has its own unique characteristic as well as mode of occurrence, therefore the exploration proposal may strictly be on the basis of field observation not as per the generalized norms of U.N.F.C

14- Surrender of area -requirement of PMCP AND FMCP?

In case during Renewal a part of area is surrendered in the application stage the Mining Plan and PMCP will be for the whole showing area and the Area to be surrendered may be marked in the surface plan. The FMCP is to be submitted for the area to be surrendered separately.

15-Q Is the lessee required to submit any information on the mine working to be in accordance with the Approved Mining Plan/ Scheme of Mining?

A- As per CCOM Circular No 2/2013 dated 10.1.2013**a** SELF-APPRAISAL NOTE to be submitted by Owner of the mine under Rule 63 of MCDR, 1988 stating extent of implementation of Approved Mining Plan/Scheme of Mining during the reporting year of 1/4/20__ to 31/3/20__ along with supporting plans/sections, representative photographs in hard as well as soft copy. The Copy of the Circular is enclosed as Annexure.

16-Q- When will the final closure be considered complete for issue of certificate under Rule 29 A of MCR, 1960?

A – In case of plantation suggested in FMCP the minimum period for becoming self sustaining is considered as five years.

In case of pisci culture with water reservoir take the help of a Government recognized fisheries department for regeneration of fish food to be insured for the seedlings.

17. Q- What is to be done if the State Govt. Do not recognized DGPS Agency. How will the CCOM circular no. 2/2010 be complied?

A- IBM generally takes an undertaking from the lessee that within six months the CCOM circular 2/2010 will be complied if within this period the recognition of the DGPS agency has not been notified by the State Govt. the lessee shall seek an extension from the approving the approving authority before expiry of six month period to comply with the CCOM circular no.2/2010

****

ANNEXURE I

FORM – A

“Persons eligible for grant of recognition under rule 22 C of Mineral Concession Rules, 1960, may download this form and submit the duly filled in form to the concerned regional office alongwith the form fee of **Rs. 100/-** (for individual registration) payable by Demand Draft drawn on any nationalized bank, in favour of “Drawing and Disbursing Officer, IBM, (name of concerned region) .”

Passport size
photograph of the
applicant duly
attested

Mines & Minerals (Development & Regulation) Act, 1957.
Application for Recognition as Recognised Person to Prepare Mining Plans
(Under Rule 22Cof Mineral Concession Rules,1960)

I,____, am desirous of seeking recognition as reconised person under Rule 22C of Mineral Concession Rules,1960 for the preparation of Mining Plans (including environmental management plans) and furnish the following information :

1. (a) Name of the applicant :
(b) Father's name :
(c) Address of the applicant :
(d) Date of Birth :
(e) Nationality :
(f) Place where the applicant ordinarily resides :Village / City___________
Taluq_______________, District______________, State________________
(g) Tel no__________Faxno_________,Mobile No. ____________,
Email ____________________

2. Academic and Professional Qualifications (Degree level and above)
Name of Institution /
University
Examination
Passed
Year of
Passing Subject

3.
Experience in supervisory capacity in mining operations (starting from the present or most recent position)
A. Present or most recent post
Years of Service : From ______ to

____
Title of Post :
Name and location of the mine :

Name and Address of the Employer :
Description of your work indicating
your personal responsibility
B. Previous post
Years of Service : From ______ to
____
Title of Post :
Name and location of the mine :
Description of your work indicating
your personal responsibilityName and Address of the Employer :
C. Previous post
Years of Service : From ______ to
____
Title of Post :
Name and location of the mine :
Name and Address of the Employer :
Description of your work indicating
your personal responsibility

4.Experience if any in mine planning - Analysis of own experience (state why you consider yourself suitable for preparation of mining plans including environmental management plans. Give particulars of mine plans prepared if any.)

5.List of copies of certificates & testimonials attached in support of qualifications, Experience

6. (a) State if application for recognition was ever made before under Rule 22(c) of MCR,1960.

(b) If yes, name and address of the authority to whom the application was made and date of application.

(c) Decision of the said authoriy.

I hereby declare that the information furnished above is true, complete and correct to the best of my knowledge and belief.

Place :
Date :
Signature of the applicant

FOR OFFICE USE ONLY

1. Having examined the application of Shri____ , I am satisfied that the applicant is FIT / NOT FIT for recognition under Rule 22(c) of MCR,1960.

2. The registration number accorded to him as a recognised person is :3. The reasons for refusing the grant of recognition are recorded below :

Place :
Date :

Regional Controller of Mines
Indian Bureau of Mines
Region________________

INSTRUCTIONS TO THE APPLICANT

(These instructions sheet may be detached from the application
Form and retained by the applicant for his own record)

1. Application may be submitted in the prescribed form available on sale from any of the offices of the Indian Bureau of Mines. An additional copy of the form is provided with each set (not on the site) which may be retained by the applicant for his reference and record.

2. The application may be complete in all respects. Only photocopies of certificates of qualifications / experience / age etc. duly attested by a gazetted officer of the Central or State Government may be sent with the application form. No original documents need be sent. They may be submitted only when called for by the competent authority.

3. Applications may be sent to the Regional Controller of Mines under whose territorial jurisdiction the applicant ordinarily resides. In case of companies, firms, associations etc., the application may be sent to the Regional Controller of Mines under whose territorial jurisdiction the registered office is situated. The addresses of the various Regional Controller of Mines and their respective territorial jurisdictions are given in the Annexure.(also available on site)

4. The recognition granted by any Regional Controller of Mines shall be valid for the preparation of mining plans for mineral deposits any where in India.

5. Individuals desirous of seeking recognition may apply in form 'A' along with copies of certificates, testimonials etc.

6. In case the applicant is a Public Company as defined in the Company Act 1956, a private company as defined in the said Act, a firm or an association of individuals duly registered under the relevant Act (hereinafter called Applicant Organisation), the applicationmay be made in Form 'B'.

(I) In case of applicant organizations, the number of key persons may be given up to a maximum of six persons. They will be the persons earmarked for preparation of mining plans either by themselves or for guiding and supervising the work of a team engaged in the preparation of the mining plans.

(II) The key persons shall individually possess the qualifications and experience required under Rule 22(c) for being recognised as a qualified person.

(Ill) The key persons may also apply if they so desire for recognition in their individual capacity under Rule 22(c) for recognition as a qualified person in which case the application shall be submitted in form 'A'.

(iv) In case any of the key persons leaves or otherwise disassociates with the applicant organisation, an intimation shall be sent forthwith by the applicant organisation to the recognising authority stating the date from which the key person has left the services or otherwise disassociated. The competent authority may review the recognition granted to an applicant organisation when 50% or more of key persons taken into consideration at the time of grant of recognition depart or disassociate from the said organisation.

7. A passport size photograph duly attested by a gazetted officer of Central or State Government shall be affixed to the application form in the space provided for it. In case of applicant organisation the passport size photograph of key persons similarly attested shall be affixed to the enclosures to Form 'B' in the space provided for it.

8. No item/column may be left blank or deleted. If the information against any column / item is nil it may be so stated / recorded giving the actual facts. Leaving it blank or making dashes or writing N.A. is not enough. A clear and definite reply is required.

9. While describing the experience in the supervisory capacity in item No.3 of the application, the nature of duties and managerial functions, performed may be clearly brought out.

10. The recognition shall be valid for a period of ten years from the date of grant of recognition. The competent authority while according recognition will allot a registration number. This may be mentioned by the person in all future correspondence with the

Indian Bureau of Mines made in connection with the mining plans and also mentioned in the mining plan prepared by him as required under MMDR Act and the rules made thereunder.

11. An application, if found deficient in any respect is liable to be rejected. In submitting an application, therefore, the applicant may ensure that all requirements specified in the relevant provisions of the law & instructions are complied with.

12. The recognised persons will be required to comply with the instructions laid down by the competent authority from time to time.

ANNEXURE II

FORM – B

“Persons eligible for grant of recognition under rule 22 C of Mineral Concession Rules, 1960, may download this form and submit the duly filled in form to the concerned regional office alongwith the form fee of **Rs. 1000/-** (for company registration), payable by Demand Draft drawn on any nationalized bank, in favour of “Drawing and Disbursing Officer, IBM, (name of concerned region) .”

Mines & Minerals (Development & Regulation) Act, 1957.
Application for Recognition as **Recognised** Person to Prepare Mining Plans
(Under Rule 22(c) of Mineral Concession Rules,1960)

I,____ _______, on behalf of (applicant organisation) am desirous of seeking recognition as qualified person under Rule 22(c) of Mineral Concession Rules,1960 for the preparation of Mining Plans (including environmental management plans) and furnish the following information :

1. Name of the applicant organisation :
2. Registration number and date and name :
of the authority with whom registered .
3. Address of the registered office and Email ID
4. Name of the authorised signatory Mobile No,, Tel. No., Fax No. and Email ID.
5. Signatory's father's name :
6. Nanes of key persons (up to a maximum of six)
(They will individually have the qualifications and experience required for recognition under Rule 22(c) of Mineral Concession Rules,1960.)
1.
2.
3.
4.
5.
6.
(Attach biodata of key persons in enclosed proforma)

____

____

7. (a) State if application for recognition was ever made before under Rule 22(c) of Mineral Concession Rules,1960.
(b) If yes, name and address of the authority to whom the application was made and the date of application.
(c) Decision of the said authority.
8. State why you consider the applicant organisation suitable for preparation of mining plans including environmental management plans. Give particulars of mine plans prepared, if any. Attach a separate sheet if necessary.

I hereby declare that the information furnished in this application form together with the enclosures is true, complete and correct to the best of my knowledge and belief. A copy of the power of attorny to act for and on behalf of my organisation is enclosed.

For and on behalf of

Place : ____________________
Date : Seal of the Applicant
Organization Authorised Signatory

FOR OFFICE USE ONLY
1. Having examined the application of
M/s____ , I am
satisfied that the applicant is FIT / NOT FIT for recognition under Rule 22(c) of MCR,1960.
2. The registration number accorded as a recognised person is :3. The reasons for refusing the grant of recognition are recorded below :
Place :
Date :
Regional Controller of Mines
Indian Bureau of Mines
Region________________
Enclosure to FORM -B
Bio data of Key person* (Sr.No..........................) Passport size photograph of the applicant duly attested

---

1. (a) Name of the Key person :
(b) Father's name :
(c) Address of the Key person :
(d) Date of Birth :
(e) Nationality :
(f) Place where the applicant ordinarily resides :
Village / City___________, Taluq_______________, District______________,
State________________
2. Academic and Professional Qualifications (Degree level and above)Name of Institution / University
Examination
Passed
Year of
Passing Subject
3.
Experience in supervisory capacity in mining operations (starting from the present or most recent position)
A. Present or most recent post
Years of Service : From ______ to ________
Title of Post :
Name and location of the mine :
Name and Address of the Employer :
Description of your work indicating
your personal responsibility

B. Previous post
Years of Service : From ______ to

____
Title of Post :
Name and location of the mine :
Name and Address of the Employer :
Description of your work indicating
your personal responsibilityC. Previous post
Years of Service : From ______ to

____
Title of Post :
Name and location of the mine :
Name and Address of the Employer :
Description of your work indicating
your personal responsibility
4.
Experience if any in mine planning - Analysis of own experience (state why you consider yourself suitable for preparation of mining plans including environmental management plans. Give particulars of mine plans prepared if any.)
5.
List of copies of certificates & testimonials attached in support of qualifications, experienceI hereby declare that the information furnished above is true, complete and correct to the best of my knowledge and belief.
Place :
Date :
Signature of the Key Person
Seal of the Applicant Organisation Countersigned by the Authorised Signatory
* This number may be the same as the serial number of the Key Person mentioned under item 6 of Form 'B'.
INSTRUCTIONS TO THE APPLICANT
(These instructions sheet may be detached from the application Form and retained by the applicant for his own record)

1. Application may be submitted in the prescribed form available on sale from any of the offices of the Indian Bureau of Mines. An additional copy of the form is provided with each set (not on the site) which may be retained by the applicant for his reference and record.
2. The application may be complete in all respects. Only photocopies of certificates of qualifications / experience / age etc. duly attested by a gazetted officer of the Central or State Government may be sent with the application form. No original documents need be sent. They may be submitted only when called for by the competent authority.
3. Applications may be sent to the Regional Controller of Mines under whose territorial jurisdiction the applicant ordinarily resides. In case of companies, firms, associations etc., the application may be sent to the Regional Controller of Mines under whose territorial jurisdiction the registered office is situated. The addresses of the various Regional Controller of Mines and their respective territorial jurisdictions are given in the Annexure.(also available on site)
4. The recognition granted by any Regional Controller of Mines shall be valid for the preparation of mining plans for mineral deposits any where in India.

5. Individuals desirous of seeking recognition may apply in form 'A' along with copies of certificates, testimonials etc.

6. In case the applicant is a Public Company as defined in the Company Act 1956, a private company as defined in the said Act, a firm or an association of individuals duly registered under the relevant Act (hereinafter called Applicant Organisation), the applicationmay be made in Form 'B'.

(I) In case of applicant organizations, the number of key persons may be given up to a maximum of six persons. They will be the persons earmarked for preparation of mining plans either by themselves or for guiding and supervising the work of a team engaged in the preparation of the mining plans.

(II) The key persons shall individually possess the qualifications and experience required under Rule 22(c) for being recognised as a qualified person.

(Ill) The key persons may also apply if they so desire for recognition in their individual capacity under Rule 22(c) for recognition as a qualified person in which case the application shall be submitted in form 'A'.

(iv) In case any of the key persons leaves or otherwise disassociates with the applicant organisation, an intimation shall be sent forthwith by the applicant organisation to the recognising authority stating the date from which the key person has left the services or otherwise disassociated. The competent authority may review the recognition granted to an applicant organisation when 50% or more of key persons taken into consideration at the time of grant of recognition depart or disassociate from the said organisation.

7. A passport size photograph duly attested by a gazetted officer of Central or State Government shall be affixed to the application form in the space provided for it. In case of applicant organisation the passport size photograph of key persons similarly attested shall be affixed to the enclosures to Form 'B' in the space provided for it.

8. No item/column may be left blank or deleted. If the information against any column / item is nil it may be so stated / recorded giving the actual facts. Leaving it blank or making dashes or writing N.A. is not enough. A clear and definite reply is required.

9. While describing the experience in the supervisory capacity in item No.3 of the application, the nature of duties and managerial functions, performed may be clearly brought out.

10. The recognition shall be valid for a period of ten years from the date of grant of recognition. The competent authority while according recognition will allot a registration number. This may be mentioned by the person in all future correspondence with the Indian Bureau of Mines made in connection with the mining plans and also mentioned in the mining plan prepared by him as required under MMDR Act and the rules made thereunder.

11. An application, if found deficient in any respect is liable to be rejected. In submitting an application, therefore, the applicant may ensure that all requirements specified in the relevant provisions of the law & instructions are complied with.12. The recognised persons will be required to comply with the instructions laid down by the competent authority from time to time.

ANNEXURE III

GOVERNMENT OF INDIA
MINISTRY OF MINES
INDIAN BUREAU OF MINES

No. dated

From : The Regional Controller of Mines
Indian Bureau of Mines
____

To : ________________________________
____
____

Sub : Your application No.______________dated__________ for grant of recognition as a recgnised person under 22C of MCR, 1960

Sir,
With reference to your above said application, you are hereby informed that recognition sought by you is hereby refused for the reasons stated below:

Yours faithfully,

Place
Dated

(Regional Controller of Mines)

ANNEXURE IV A

GOVERNMENT OF INDIA
MINISTRY OF MINES
INDIAN BUREAU OF MINES

Paste recent photograph of Recognised Person here

Paste specimen signature of Recognised Person here

CERTIFICATE OF RECOGNITION AS RECOGNISED PERSON

(Under Rule 22C of Mineral Concession Rules, 1960)

Shri ------------------------------------, S/O ---------------------------, resident of -- whose Photograph and signature is affixed herein above, having given satisfactory evidence of his qualifications and experience is hereby **RECOGNISED** under Rule 22(C) of the Mineral Concession Rule, 1960 as a Recognised Person to prepare Mining Plans.

His registration number is RQP/ /___/20___/A

This recognition is valid for a period of 10(ten)years ending on ___________.

This certificate is liable to be withdrawn/cancelled in the event of furnishing the wrong information/documents in the Mining Plan submitted by him.

Place : _________
Date : __________

Regional Controller of Mines
Indian Bureau of Mines
-------------Region

ANNEXURE IV B

GOVERNMENT OF INDIA
MINISTRY OF MINES
INDIAN BUREAU OF MINES

Paste recent photograph of Recognised Person here

Paste specimen signature of Recognised Person here

CERTIFICATE OF RECOGNITION AS RECOGNISED PERSON

(Under Rule 22C of Mineral Concession Rules, 1960)

M/s---------------------------------------, having registered office at-- whose key persons Photographs and signatures are affixed herein , having given satisfactory evidence of his qualifications and experience is hereby **RECOGNISED** under Rule 22(C) of the Mineral Concession Rule, 1960 as a Recognised Person to prepare Mining Plans.

His registration number is RQP/ /___/20_/B

This recognition is valid for a period of 10(ten)years ending on ___________.

This certificate is liable to be withdrawn/cancelled in the event of furnishing the wrong information/documents in the Mining Plan submitted by them.

Place : _________
Date : __________

Regional Controller of Mines
Indian Bureau of Mines
-------------Region

Annexure V

Regional office Code

Ajmer	-	AJM
Bangalore	-	BNG
Bhubaneshwar	-	BBR
Kolkata	-	KOL
Dehradun	-	DDN
Hyderabad	-	HYD
Jabalpur	-	JBP
Margao (Goa)	-	GOA
Chennai	-	CNN
Nellore	-	NLR
Nagpur	-	NGP
Udaipur	-	UDP
Ranchi	-	RNC

Annexure VI

Proforma for Annual Return by the person recognized by IBM under rule 22(c) of Mineral Concession Rules, 1960

Return shall be sent in triplicate to the
Recognizing authority by 31st July every
Year for the year ending 31st March.

Annual Return for the year (ending 31st March)

1. Name and address of the recognized person.
2. His registration number
3. Particulars of each of mining plans prepared indicating the following :

h) Title of the mining plan
i) Name and address of the client
j) Date of submission to the approving authority
k) Reference of letter of approval/rejection of mining plan
l) Whether prepared singly or jointly with others
m)In case prepared jointly, give names and registration number of recognition of others.

(The information under item 3 may be given on separate sheets for each of the mining plans prepared)

Annexure VII

PROCEDURE FOR RENEWAL OF CERTIFICATE ISSUED TO RECOGNISED QUALIFIED PERSONS

1. The certificate shall be renewed only on getting request for renewal submitted in Form C purchase from the regional office by paying Rs. 200/- or downloading from the website before. The completed form may be submitted to the regional office where from the recognition had been granted. In case the form downloaded from the website Rs. 200/- is to be deposited by demand draft with form C. The certificate shall be renewed by the same regional office who has given the first recognition.
2. The Recognised Person shall submit his annual report and a part report upto the date of application along with his request for renewal. The original certificate is to be enclosed by Recognised Person for endorsement along with application.
3. On the certificate in the front page left hand side rubber stamp reading "renewed upto------" may be put from the date of expiry irrespective of the date of application for renewal.

4. The renewal application may normally be submitted by Recognised Persons three months before the date of expiry. In any case it cannot be accepted after the date of expiry of recognition.
5. Below rubber stamp granting renewal as mentioned at item No.3, competent authority may put full dated signature.
6. The recognition may normally be renewed except in case of below par performance of Recognised Person or his extreme unco-operation if any, Recognised Person has not prepared any mining plan, this may not be the criteria for not granting the renewal. In case of refusal to renew the recognition, prior approval of concerned COM is to be taken. The reason for not granting recognition may be recorded and the Recognised Person may be given an opportunity before refusal of Recognition.

Annexure VIII

FORM OF DECLARATION TO BE GIVN BY THE APPLICANT WHILE SEEKING RECOGNITION UNDER RULE 22C OF MCR 1960 AS A COMPANY/ORGANIZATION/ASSOCIATION ETC.

I, __________________________________ hereby declare that the key persons as per the information furnished at item 6 of the application Form B No.________ do not hold the position of Key persons of any company/firm/organization/association etc for which the recognition has been obtained or is being sought under rule 22C of MCR 1960.

For and on behalf of
M/s______________
____

Place

Date

Authorised Signatory
(Name & Signature of
Authorised Signatory
With seal of Organization.

Annexure IX

STATEMENT FOR RQP'S UNDER -------------REGIONAL OFFICE
REGIONWISE STATEWISE STATUS OF GRANT OF RECOGNITION UNDER RULE 22C OF MCR, 1960 AS ON 20TH. , 2013

REGION	STATE	TOTAL NO. OF RECOGNITION		TOTAL NO. OF RQP'S WHOSE RECOGNITIONS RENEWED				TOTAL	NO. OF VALID RQPS
		GRANTED	REFUSED	ONCE	TWICE	THRICE	4 TIME AND ABOVE		
	ANDHRA PRADESH								
	ARUNACHAL PRADESH								
	ASSAM								
	CHHATISGARH								
	JHARKHAND								
	MEGHALAYA								
	MIZORAM								
	MADHYA PRADESH								
	MAHARASTARA								
	NAGALAND								
	ORISSA								
	RAJASTHAN								
	SIKKIM								
	TAMILNADU								
	UTTAR PRADESH								
	WEST BENGAL								
TOTAL									

Annexure X

Format of Control Register for grant or refusal of recognition under rule 22C of MCR, 1960 to be maintained by Regional offices

Sr. No.	Date of receipt of application	Name of applicant & qualification of individual/ key person	Postal address	Date of recognition	Registration No.	Date of Refusal of recognition	Reasons for refusal	Remarks
1	2	3	4	5	6	7	8	9

Annexure XI

AUTHORISATION UNDER RULE 5(2) OF MM (R&D) ACT 1957

THE GAZETTE OF INDIA

EXTRAORDINARY

PART II – SECTION 3 – SUB SECTION (II)

PUBLISHED BY AUTHORITY

No.208 New Delhi, Tuesday, April 28, 1987 / Visakha 8, 1909

Ministry of Steel and Mines
(Department of Mines)
New Delhi, the 28th April 1987

ORDERS

S.O.145(E) : In exercise of the powers conferred by clause (a) of sub section (1)of section 26 of the Mines & Minerals (Regulation & Development) Act 1957 (67 of 1957), the Central Government hereby directs that the powers under clause (b) of sub section (2)of section 5 of the said Act, exercised by it, shall also be exercised by the Controller General, Chief Controller of Mines, Controller of Mines and Regional Controller of Mines of Indian Bureau of Mines.

(F.No.5(1)/87-M.VI)
T.N.SrivastavaJt.Secy.

Annexure XII

FORMAT FOR RECEIPT OF DRAFT/MODIFIED MINING PLAN

GOVERNMENT OF INDIA
MINISTRY OF MINES
INDIAN BREAU OF MINES

NO.

RECEIPT

(Contents not verified)

Received one Mining Plan/Scheme of Mining/Modification to the approved Mining Plan/Scheme of Mining containing pages (text) annexures and plates
And with the following particulars, for approval under rule_____of MCDR, 1988/ Rule_____of MCR, 1960

Name of the mine/ area with Kh.No.
Village, District, State :

Name of Mineral :

Area in acres/hect :

Name of applicant :

Name & designation of applicants
Representative submitting the MP/MS :

Name and No. of recognized person:

No of copies received :

Is it first mining plan or modified
Mining plan :

Mode of receipt :

Fee receipt

Date of receipt :

Remarks if any :

(Signature and designation of
Receiving officer), IBM

To,

____

Annexure XIII

Model Bank Guarantee Form ,

Form No. ______
The Regional Controller of Mines,
Indian Bureau of Mines,
____
Dear Sirs,
Guarantee No. _________________________
Amount of Guarantee Rs. ____________________________
Guarantee Period from______________ to ______________
Last date for lodgment of claim _____________________
This Deed of guarantee executed on ____ Day of ______________, 20___ by ________________________(bank name) constituted under the ____________Act having its central office at ____ and amongst other places, a branch at________________ (hereinafter referred to as the bank) in favour of the Regional Controller of Mines, Indian Bureau of Mines, _____________________ (hereinafter referred to as the Beneficiary) for an amount not exceeding Rs.___________________
(Rs.____) at the request of____________________(hereinafter referred to as the Contractor/s). This guarantee is issued subject to the condition that the liability of the bank under this guarantee is limited to maximum of Rs.________________(Rs____________________________________only) and the guarantee shall remain in full force up to ______________ (date of expiry) and cannot be revoked on or before ___________________ (last date of claim) by the Bank or applicant.

SUBJECT TO AS AFORESAID
(Main guarantee matter may be typed hereafter)

For (Bank)
Seal
Branch Manager
(_________________Branch)

BANK GUARANTEE AND CO-ACCEPTANCE BOND

1. Agreement on production of a Bank guarantee for Rs.___________(Rs.__________________ ________________ only) under rule 23F of MCDR, 1988.

2. We ____________________ (bank name), at the request of Shri __________________S/o Shri _________________________ (lessee) do hereby undertake to pay to the Regional Controller of Mines, Indian Bureau of Mines ___________________ or any other officer authority nominated by the Controller General, Indian Bureau of Mines an amount not exceeding Rs. ______________ (Rs. _______________________________ only) against any loss or damage caused to or suffered or would be caused to or suffered by the Government or towards non compliance of provisions of Rule 23A,B&23E of MCDR, 1988 i.e. Mine closure plan/progressive mine closure plan approved in respect of the mining lease (name of mine) _____________ for _________________________ (ore/ores) over an area of _______________ Hects. granted by State Government to Shri/Ms _____________ S/o ______________________ (lessee) situated in __________________Village _________________ Taluka ___________________ District __________________ State by reason of any breach of the said lessee of any of the terms or conditions contained in the Mine closure plan/progressive mine closure plan.

3. We, ___________________________ (bank) do hereby undertake to pay the amount due and payable under this guarantee without any demur, to the authority merely on a demand from the Regional Controller of Mines, Indian Bureau of Mines _________________ or any other authorized by the Controller General, Indian Bureau of Mines stating that the amount claimed is due by way of loss or loss of damage caused to or would be caused to or suffered by the government by reason of breach by the said lessee or any of the terms or conditions contained in the mining plan/mining scheme or by reason of lessee’s failure to perform the said mine closure plan/progressive mine closure plan. However our liability under this guarantee shall be restricted to an amount not exceeding Rs. _____________ (Rs ____only).

4. We undertake to pay to the authority on a demand from the Regional Controller of Mines, Indian Bureau of Mines, ___________________ or any other officer authorized by the Controller General, Indian Bureau of Mines or Govt. of India any money so demanded notwithstanding any dispute or disputes raised by the lessee in any suit or proceedings pending before any court or tribunal relating thereto our liability under this present being absolute and unequivocal. The payment so made by us under this bond shall be valid discharge of our liability for payment there under and lessee shall have no claim against us for making such payment.

5. We, __________________________ (bank name), further agree that the guarantee herein contained shall remain in full force and effect during the period up to the end of the Mining plan/Scheme of Mining period of five years that would be taken for performance of the said Agreement and that shall continue to be enforceable till all the dues of the Govt. under or by virtue of the said agreement have been fully paid and its claims satisfied or discharged till Regional Controller of Mines, Indian Bureau of Mines, ________________ or any other officer authorized by the Controller General, Indian Bureau of Mines certifies that the terms

and conditions of the said progressive mine closure plan/final mine closure plan have been fully and properly carried out by the said lessee and accordingly discharge this guarantee. Unless a demand or claim under this guarantee is made on us in writing on or before ____________, we shall be discharged from all liability under this guarantee thereafter.

6. We further agree that Regional Controller of Mines, Indian Bureau of Mines, ___________ or any other officer authorized by the Controller General, Indian Bureau of Mines shall have fullest liberty without our consent and without affecting in any manner our obligations hereunder to vary any of the terms and conditions of the said agreement or to extend time of performance by the said lessee from time to time or to postpone for any time or from time to time any powers exercisable by Regional Controller of Mines, _______________ against the said lessee and to forbear or enforce any of the terms and conditions relating to the said agreement, we (bank) shall not be relieved from our liability by reason of any such variation or extension being granted to the said lessee or for any forbearance, act or omission on the part of Regional Controller of Mines, Indian Bureau of Mines, _______________ or any indulgence by Regional Controller of Mines, Indian Bureau of Mines, _______________ to the said lessee or any manner or thing whatsoever which under the law relating to sureties, would but this provision have effect of so relieving us.

7. This guarantee will not be discharged due to change in constitution of the bank or lessee.

8. We, ______________________ (bank name), lastly undertake not to revoke this guarantee during its currency except with the previous consent of the Regional Controller of Mines, Indian Bureau of Mines, ________________ in writing.

9. Notwithstanding anything contained herein:

a) Our liability under this Bank guarantee shall not exceed Rs. ______________________ (Rs. ____ only)

b) The bank guarantee shall be valid up to ___________________

c) The period of bank guarantee submitted is valid for the period of the proposals given in the mining plan/Scheme of mining/PMCP etc. We are liable to pay the guarantee amount or any part thereof under this Bank guarantee and only if served upon us a written claim or demand on or before.

10. If the bank guarantee is to be en-cashed through the court, in that case the (city where Regional office, IBM is located) court will have jurisdiction.

11. In witness whereof, the bank through its authorized officer has set its hand and stamp on this

___ Day of _________________ 20___ at ___________________.

(Bank) Seal
Branch Manager,
__________________ Branch

FOLLOWING POINTS NEED TO BE CONSIDERED WHILE SUBMITTING THE BANK GUARANTEE

a) The bank guarantee should be made on stamp paper with minimum value of Rs. 200/- in Maharashtra or as per respective states Stamp Act.
b) Each page of bank guarantee should be signed by two bank officers indicating clearly their name, designation and code number.
c) Item No.2 of the bank guarantee should clearly indicate the name of the Mine, ML No., Survey.No./Khasra No., Village, Taluka, Dist. and State etc.
d) **The period of bank guarantee should be co-terminus with the plan /scheme period**
e) Original bank guarantee should be submitted separately with a forwarding letter while submitting final bound copies of MP/Scheme of Mining/FMCP and a photocopy should be kept in each bound copy of MP/Scheme of Mining /FMCP.
f) Every page of the bank guarantee should be signed by the Bank Manager under his seal.

Annexure XIV
Registered AD

GOVERNMENT OF INDIA
MINISTRY OF MINES
INDIAN BUREAU OF MINES
OFFICE OF THE REGIONAL CONTROLLER OF MINES

No.

Address

Date:

To,

____
____
____

Sub. Approval of Mining Plan alongwith Progressive Mine Closure Plan in respect of ______________________ mining lease of M/S ________________________ over an area of ______________-ha. in _______________ district of ____________ state, submitted for grant of mining lease under Rule 22(4) of MCR, 1960.

Ref : Your letter nos. (1) ___________, dated ____
(2) ___________, dated ____

This office letter of even no. dated _________________

Sir,

In exercise of the power conferred by Clause (b) of Sub-Section (2) of Section 5 of Mines & Minerals (Regulation & Development) Act, 1957 read with Government of India Order No. S.O. 445 (E) dated, 28.04.1987, I hereby **APPROVE** the above said mining plan with following conditions.

(i) The Mining Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and *without prejudice to any order or direction from any court of competent jurisdiction*.

(ii) The proposals shown on the plates and/or given in the document is based on the lease map /sketch submitted by the applicant/ lessee and is applicable from the date of approval.

(iii) It is clarified that the approval of aforesaid Mining Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act, 1957, or the Mineral Concession Rules, 1960 and any other laws including Forest (Conservation) Act, 1980,

Environment (Protection) Act, 1986 or the rules made there under, *Mines Act, 1952 and Rule & Regulations made there under*.

(iv) Indian Bureau of mines has not undertaken verification of the mining lease boundary on the ground and *does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the applicant / lessee*.

(v) At any stage, if it is observed that the information furnished, data incorporated in the document are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.

yours faithfully,

Encl: One copy of approved Mining Plan.

(-- ----------------------------)
Regional controller of Mines

Copy for kind information to:

1. -----------------RQP,---
2. The Director of Mines, ---------------------------- along with one copy of approved Mining Plan by REGISTERED PARCEL, with a request not to execute the lease deed unless a communication is sent by this office confirming receipt of the Financial Assurance under rule 23F of the MCDR'88..

(-------------------------)
Regional controller of Mines

N.O.O.
Copy for kind information to:

1)The Controller of Mines ----, Indian Bureau of Mines, -----------

2. Guard File

(----------------------------)
Regional controller of Mines

Annexure XV

GOVERNMENT OF INDIA
MINISTRY OF MINES
INDIAN BUREAU OF MINES
OFFICE OF THE REGIONAL CONTROLLER OF MINES

No. ________________

Address____________

Date:

To,

Shri /M/s
____
____

Sub. Approval of Mining Plan along with Progressive Mine Closure Plan in respect of ________________---mines over an area of ______________ in ______________ district of __________state, submitted for renewal of mining lease under Rule 24A of MCR, 1960.

Ref : 1. Your letter no.__________, dated___________

2. This office letter of even no. dated ________________

Sir,

In exercise of the power conferred by Clause (b) of Sub-Section (2) of Section 5 of Mines & Minerals (Regulation & Development) Act, 1957 read with Government of India Order No. S.O. 445 (E) dated, 28.04.1987, I hereby **APPROVE** the above said mining plan with following conditions.

(i) The Mining Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and *without prejudice to any order or direction from any court of competent jurisdiction*.

(ii) The proposals shown on the plates and/or given in the document is based on the lease map /sketch submitted by the applicant/ lessee and is applicable from the date of approval.

(iii) It is clarified that the approval of aforesaid Mining Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act, 1957, or the Mineral Concession Rules, 1960 and any other laws including Forest (Conservation) Act, 1980,

Environment (Protection) Act, 1986 or the rules made there under, *Mines Act, 1952 and Rule & Regulations made there under*.

(iv) Indian Bureau of mines has not undertaken verification of the mining lease boundary on the ground and *does not undertake any responsibility regarding correctness of the boundaries of the leasehold shown on the ground with reference to lease map & other plans furnished by the applicant / lessee*.

(v) At any stage, if it is observed that the information furnished, data incorporated in the document are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.

(vi) Next Financial Assurance shall be due for submission on ________

yours faithfully,

Encl: One copy of approved Mining Plan.

(-- ----------------------------)
Regional controller of Mines

Copy for kind information to:

1. ------------------RQP,---
2. The Director of Mines, ---------------------------- along with one copy of approved Mining Plan by REGISTERED PARCEL.

(-------------------------)
Regional controller of Mines

N.O.O.
Copy for kind information to:

1)The Controller of Mines ----, Indian Bureau of Mines, -----------

2. MCDR File

3. Guard File

(-----------------------------)
Regional controller of Mines

Annexure XVI

GOVERNMENT OF INDIA
MINISTRY OF MINES
INDIAN BUREAU OF MINES
OFFICE OF THE REGIONAL CONTROLLER OF MINES

No. ____________________

Address________

Date: ____________

To,

____
____
____

Sub. Approval of Scheme of Mining with Progressive Mine Closure Plan in respect of ____________ Mines over an area of __________hect. ofShri/M/s __________ in district ____________ of ____________ state submitted under rule 12 of MCDR, 1988.

Ref :1. Your letter No. _______, dated_______

2. This office letter of even no. dated ______________

Sir,

In exercise of the power conferred by Sub-rule (4) of Rule-12 of Mineral Conservation & Development Rules, 1988, I hereby approve the Scheme of Mining including Progressive Mine Closure Plan of ___________ Mines of Shri /M/s__________ over an area of _________ hects in _____________ district of ______________State submitted under rule 12 of MCDR, 1988. This approval is subject to the following conditions:

(i) The Scheme of mining is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and *without prejudice to any order or direction from any court of competent jurisdiction*.

(ii) The proposals shown on the plates and/or given in the document is based on the lease map /sketch submitted by the applicant/ lessee and is applicable from the date of approval.

(iii)It is clarified that the approval of aforesaid Scheme of Mining does not in any way imply the approval of the Government in terms of any other provision of

Mines & Minerals (Development & Regulation) Act, 1957, or the Mineral Concession Rules, 1960 and any other laws including Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986 or the rules made there under, ***Mines Act, 1952 and Rule & Regulations made there under.***

(iv) Indian Bureau of mines has not undertaken verification of the mining lease boundary on the ground and ***does not undertake any responsibility regarding correctness of the boundaries of the leasehold shown on the ground with reference to lease map & other plans furnished by the applicant / lessee.***

(v) At any stage, if it is observed that the information furnished, data incorporated in the document are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.

(vi) Next Financial Assurance shall be due for submission on ________

yours faithfully,

Encl: One copy of approved Mining Plan.

(-- ----------------------------)
Regional controller of Mines

Copy for kind information to:

1. ------------------RQP,---
2. The Director of Mines, ---------------------------- along with one copy of approved Mining Plan by REGISTERED PARCEL.

(-------------------------)
Regional controller of Mines

N.O.O.
Copy for kind information to:
1)The Controller of Mines ----, Indian Bureau of Mines, -----------

2. MCDR File

4. Guard File

(-----------------------------)
Regional controller of Mines

Annexure XVII

GOVERNMENT OF INDIA
MINISTRY OF MINES
INDIAN BUREAU OF MINES
OFFICE OF THE REGIONAL CONTROLLER OF MINES

No. ________________

Address______

Date: ______________

To,

____
____
____

Sub. Approval of Modification to the Approved Mining Plan/Scheme of Mining with Progressive Mine Closure Plan in respect of ____________ Mine over an area of __________ hects in ____________ district of __________ state, submitted under Rule 10 of MCDR, 1988.

Ref :1. This office letter of even no. dated _______________

2. Your letter No. __________, dated __________

Sir,

In exercise of the power delegated to me under rule 10(2) of Mineral Conservation & Development Rules, 1988 vide Gazette Notification No. T-43010/CGBM/88 dated 27.04.1989, I hereby approve the Modification to the Approved Mining Plan/Scheme of Mining including Progressive Mine Closure Plan of _____________ Mines over an area of _______ hects ofShri/M/s ____________ in _______________ district of ____________State submitted under rule 10 of MCDR, 1988. This approval is subject to the following conditions :

(i)The Scheme of mining is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and *without prejudice to any order or direction from any court of competent jurisdiction.*

(ii) The proposals shown on the plates and/or given in the document is based on the lease map /sketch submitted by the applicant/ lessee and is applicable from the date of approval.

(iii)It is clarified that the approval of aforesaid Scheme of Mining does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act, 1957, or the Mineral

Concession Rules, 1960 and any other laws including Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986 or the rules made there under, *Mines Act, 1952 and Rule & Regulations made there under*.

(iv) Indian Bureau of mines has not undertaken verification of the mining lease boundary on the ground and *does not undertake any responsibility regarding correctness of the boundaries of the leasehold shown on the ground with reference to lease map & other plans furnished by the applicant / lessee*.

(vi) At any stage, if it is observed that the information furnished, data incorporated in the document are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.

yours faithfully,

Encl: One copy of approved Mining Plan.

(-- ----------------------------)
Regional Controller of Mines

Copy for kind information to:

1. -----------------RQP,---
2. The Director of Mines, ---------------------------- along with one copy of approved Mining Plan by REGISTERED PARCEL.

(-------------------------)
Regional Controller of Mines

N.O.O.
Copy for kind information to:

1)The Controller of Mines ----, Indian Bureau of Mines, -----------

2. MCDR File

5. Guard File

(-----------------------------)
Regional controller of Mines

Annexure XVIII

Register A/d

GOVERNMENT OF INDIA
MINISTRY OF MINES
INDIAN BUREAU OF MINES
OFFICE OF THE REGIONAL CONTROLLER OF MINES

No. ______________________

Address__________

Date: _________

To,

____
____
____

Sub. Approval of Final Mine Closure Plan in respect of ______________ Mines, of Shri/M/s _____________ over an area of _________ha. in village __________, ____________ district of __________state, submitted under Rule 23(C) of MCDR, 1988.

Ref :1 . Your letter nos.__________, dated ___________-

Sir,

In exercise of the power conferred by the sub-Rule 2 of Rule 23 C of Mineral Conservation and Development Rules, 1988, I hereby APPROVE the above said Final Mine Closure Plan in respect of _________ Mines of Shri/ M/s ___________ over an area of ________ha. in village __________, ___________district of ___________ state, submitted under Rule 23(C) of MCDR, 1988. This approval is subject to the following conditions:

(i) **That the Final Mine Closure Plan is approved without prejudice to any other laws applicable to the mine/ area from time to time whether made by the Central Government, State Government or any other authority.**

(ii) **That this approval of the Final Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act, 1957, or the Mineral Concession Rules, 1960 and any other laws including Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986, or the rules made there under.**

(iii) **That this Final Mine Closure Plan is approved without prejudice to any order or direction from any court of competent jurisdiction.**

(iv) **That the Regional Office, Indian Bureau of Mines, ------------shall be informed after completion of activities of final mine closure as per proposal of the Final Mine Closure Plan.**

(v) **Yearly report as require under Rule 23 E (2) of MCDR, 1988 setting forth the extent of protection and rehabilitation works carried out as envisaged in the approved final mine closure plan and if there is any deviations, reasons thereof shall be submitted before 1st July of every year to the regional Office, IBM, _________.**

(vi) **The Financial Assurance submitted for an amount of Rs. ___________/- (Rupees __________- only) is valid up to __________. A new bank guarantee is to be submitted on or before its expiry i.e. _______________- if the rehabilitation proposal not completed by that time.**

Yours faithfully

Encl.: One copy of approved
Final Mine Closure Plan.

Regional Controller of Mines

Copy forwarded for kind information to: -

1. The Director (Mines),
Department of Mines and Geology,
Government of ________
____
along with a copy of approved Final Mine Closure Plan.

2.Recognised Person

(_________________________)
Regional Controller of Mines

N.O.O. :

1. The Controller of Mines, Indian Bureau of Mines, ____________________
2. MCDR File.
3. Guard File

Regional Controller of Mines

Annexure XIX

GOVERNMENT OF INDIA
MINISTRY OF MINES
INDIAN BREAU OF MINES

From : Regional Controller of Mines/
Controller of Mines

To : ________________________
____
____

Sub : Approval of mining plan

Ref : 1) Your reference No.__________ dated__________
2) Our reference No.__________dated __________

Sir,

In exercise to the power conferred by clause (b) of sub section (2) of Section 5 of Mines and Minerals (Regulation & Development) Act, 1957 read with Govt. of India Order No.S.O.445(E) dated 28-4-1987, you are hereby informed that the mining plan submitted by you is not approved for the following reasons:

i) ________________
ii) ________________
iii) ________________

Yours faithfully

Regional Controller of Mines/
Controller of Mines

Annexure XX

STATUS OF APPROVAL OF MINING PLANS RECEIVED DURING THE YEAR 2011-2012 AS ON 20TH. -------------, 2013, ------------- REGIONAL OFFICE

STATUS	STATE	REGION	CUMULATIVE NUMBER OF MINING PLAN									
			RECEIVED	WITHDRAWN	REJECTED	APPROVED	PENDING WITH PARTIES FOR MODIFICATION	UNDER PROCESSING WITH IBM				PENDING WITH DGMS FOR COMMENTS
								LESS THAN 90 DAYS		MORE THAN 90 DAYS		
								REGL. OFFICE	ZONAL OFFICE	REGL. OFFICE	ZONAL OFFICE	
FMCP under 23(1)												
TOTAL FMCP under 23(1)												
Fresh under rule 22 of MCR,1960												
TOTAL Fresh under rule 22 of MCR,1960												
Modifn. of approved mining plan												
TOTAL Modifn. of approved mining plan												
Renewal under rule 24 of MCR, 1960												
TOTAL Renewal under rule 24 of MCR, 1960												

STATUS OF APPROVAL OF MINING PLANS RECEIVED DURING THE YEAR 2012-2013 AS ON 20TH.------------, 20---

------------------- REGIONAL OFFICE

STATUS	STATE	REGION	CUMULATIVE NUMBER OF MINING PLAN									
			RECEIVED	WITHDRAWN	REJECTED	APPROVED	PENDING WITH PARTIES FOR MODIFICATION	UNDER PROCESSING WITH IBM				PENDING WITH DGMS FOR COMMENTS
								LESS THAN 90 DAYS		MORE THAN 90 DAYS		
								REGL. OFFICE	ZONAL OFFICE	REGL. OFFICE	ZONAL OFFICE	
Fresh under rule 22 of MCR,1960	Jharkhand	KOLKATA										
	Meghalaya											
	Assam											
TOTAL Fresh under rule 22 of MCR,1960												
Modifn. of approved mining plan	Jharkhand											
	West Bengal											
	Meghalaya											
TOTAL Modifn. of approved mining plan												
Renewal under rule 24 of MCR, 1960	Jharkhand											
	Assam											
	West Bengal											
TOTAL Renewal under rule 24 of MCR, 1960												

STATUS OF APPROVAL OF SCHEMES OF MINING RECEIVED DURING THE YEAR 2011-2012 AS ON 20TH. -------------, 2013, -------------------- REGIONAL OFFICE

STATUS	STATE	CUMULATIVE NUMBER OF MINING PLAN									
		RECEIVED	WITHDRAWN	REJECTED	APP-ROVED	PENDING WITH PARTIES FOR MODIFICATION	UNDER PROCESSING WITH IBM				PENDING WITH DGMS FOR COMMENTS
							LESS THAN 90 DAYS		MORE THAN 90 DAYS		
							REGL. OFFICE	ZONAL OFFICE	REGL. OFFICE	ZONAL OFFICE	
Mining Scheme under rule 12 of MCDR,, 1988	JHARKHAND										
	WEST BENGAL										
	Assam										
	Meghalaya										
TOTAL Mining Scheme under rule 12 of MCDR,, 1988											
TOTAL Modification of Mining Scheme under rule 10 of MCDR,, 1988											

STATUS OF APPROVAL OF SCHEMES OF MINING RECEIVED DURING THE YEAR 2012-2013 AS ON 20TH. ----------, 2013

----------------------- REGIONAL OFFICE

STATUS	STATE	REGION	CUMULATIVE NUMBER OF MINING PLAN									
			RECEIVED	WITHDRAWN	REJECTED	APPROVED	PENDING WITH PARTIES FOR MODIFICATION	UNDER PROCESSING WITH IBM				PENDING WITH DGMS FOR COMMENTS
								LESS THAN 90 DAYS		MORE THAN 90 DAYS		
								REGL. OFFICE	ZONAL OFFICE	REGL. OFFICE	ZONAL OFFICE	
Mining Scheme under rule 12 of MCDR,, 1988	JHARKHAND	KOLKATA										
	Meghalaya											
	Assam											
	West Bengal											
TOTAL Mining Scheme under rule 12 of MCDR,, 1988												
Modification of approved Mining Scheme under rule 10 of MCDR,, 1988	Jharkhand											
Total Modification of approved Mining Scheme under rule 10 of MCDR,, 1988												
		Grand Total										

MINING PLANS APPROVED/REJECTEDWITH/WITHOUT BACK REFERENCE DURING

THE PERIOD FROM 21/---/20---- TO 20/---/20----

OFFICE :

PERIOD	MINING PLAN APPROVED				TOTAL	
	WITH BACK REFERENCE		WITHOUT BACK REFERENCE			
	APPROVED	REJECTED	APPROVED	REJECTED	APPROVED	REJECTED
<30days						
30-60days						
61-90days						
>90days						

NO. OF MINING PLAN PENDING WITH PARTY

AS ON THE 20TH. _____________20

LESS THAN 3 MONTHS	3 TO 6 MONTHS	6 TO 9 MONTHS	9 TO 12 MONTHS	12 TO 18 MONTHS	MORE THAN 18 MONTHS	TOTAL

-------------------REGIONAL OFFICE

MONTHLY REPORT ON FINANCIAL ASSURANCE FOR THE MONTH OF __________, 2014

Sl. No.	State	Region	Number of mining leases	PMCP/FA approved during month		PMCP/ FA expired during the month		Cumulative no. of valid PMCP/FA		FMCP/FA approved during month		FMCP/ FA expired during the month		Cumulative no. of valid FMCP/FA		Total of PMCP/FMCP		No of certificates issued under rule 29A of MCR-1960					
				Number	FA amount (Rs.)	Number	Amount (Rs)	Number	FA amount (Rs)	Number	FA amount (Rs)	Number	FA amount (Rs)	Number	Amount (Rs)	Number	Amount (Rs)	For part area		For full area		Total	
																		Month	Cumulative	Month	Cumulative	Month	Cumulative
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24
1																							
2																							
3																							
4																							
5																							
6																							

Annexure XXI

FORMAT FOR CONTROL REGISTER OF STATUS OF MINING PLAN

Sl. No	Name of Mine	Lease Area(in Ha.)			Mineral	District/ State	Lessee/ Owner	Date of Letter of Intent from State govt.	Date of receipt of draft	Date of inspection	Date of draft scrutiny letter forwarded to zonal office for approval	Date of issue of scrutiny letter issued to party	Date of Approval and Letter no.	Date of approval copy to DGMS/ State Govt.	Name of RQP, No. and validity	Rule under which submitted	Amount of processing fee	Proposal Period	Remarks
		Forest	Non-Forest	Total															
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)	(17)	(18)	(19)	(20)

ANNEXURE XXII

Government of India
Ministry of Mines
Indian Bureau of Mines
Office of the Chief Controller of Mines

No.K-11011/1/2011-CCOM-VOL-I(PF) Nagpur, dated 10/01/2013

CIRCULAR NO2/2013

Sub: Extent of implementation of Approved Mining Plan/Scheme of Miningby the Lessees / Mine Owners.

The Mining Plan / Scheme of Mining document prepared under MM(D&R) Act 1957, MCR 1960 and MCDR 1988 are primarily meant for ensuring scientific & systematic development of Mineral deposits with due care to conservation of Mineral and Environment protection measures of the mine. Therefore, the extent of implementation plays a vital role in ensuring the above objectives for greater national perspective.

The Regional offices of Indian Bureau of Mines are advised to ensure the completion of implementation status of Approved Mining Plan / Scheme of Mining from the Mine Owners / Lessees as per the enclosed Annexure for uniformity for 2011-12 under Rule 63 of MCDR 1988 and post it on the IBM Website within 6 months. The same need to continue for subsequent years too.

This issues with approval of the Controller General, Indian Bureau of Mines, Nagpur.

Encl.: as stated.

Sd/-
(M.V. Sahasrabudhe)
Regional Controller of Mines

To,

1. The Regional Controller of Mines, Indian Bureau of Mines, Ajmer / Bangalore / Bhubaneshwar / Chennai / Dehradun / Goa / Hyderabad / Jabalpur / Kolkata / Nagpur / Ranchi /Udaipur.
2. The Controller of Mines (NZ/CZ/SZ), Indian Bureau of Mines, Ajmer / Nagpur / Bangalore.
3. The Technical Secretary, Indian Bureau of Mines, Nagpur, with reference to your letter No. T-42042/CGBM/Shah Commission/2012 dated 13.09.2012.

Annexure

SELF-APPRAISAL NOTE to be submitted by Owner of the mine under Rule 63 of MCDR, 1988 stating extent of implementation of Approved Mining Plan/Scheme of Mining during the reporting year of 1/4/20__ to 31/3/20__ along with supporting plans/sections, representative photographs in hard as well as soft copy.

1	Mine Details	Mine Registration Number taken from IBM				
		Mine Code				
		Mineral				
		Name of The Mine				
		Lessee				
		Lease no of State Govt.(TC No for Goa)				
2	Details of Mining Plan/Scheme of Mining Approved on last Occasion	Reference No. of Approval Letter				
		Approving Authority	IBM		State Government	
		Five year Implementation Period (Financial Year)	From		To	
3	Details of Modification sought/approved During the Reporting Year	Whether modification sought?	Yes		No	
		If yes, state reasons of seeking such modifications				

4	**COMPLIANCE OF SALIENT FEATURES OF THE MINING PLAN / SCHEME OF MINING DURING THE YEAR**				
	ACTIVITY			Proposal made in approved MP/SOM for the reporting year	Actual Implementation During the year
	EXPLORATION	Type of Exploration	Surface sampling		
			Pitting		
			Trenching		
			Bore hole drilling		
		Expenditure in lakh Rupees			
		Reserve Estimation(including additional reserve estimation if any)			
		Resources Identification (including additional resource estimation if any)			
		Total Reserves and Resources			

	MINING	Method of Mining Opencast/Underground/Combination of Both				
		Category A / B				
		Site of Mining (Mention position of working & R.L.)				
		Quantum of Waste				
		ROM Production				
		Gradewise Mineral Production(Same as given in MCDR Return form)				
		Mine Development	Opencast (Pit wise)	Bench Formation with R.L.		
				Stripping ratio		
				Top RL Bottom RL		
			Underground	Proposed Development in m		
				Name and Number of Stopes to be operated		
				Stoping Operations		
				Production in tonnes from Development, stoping Total		
	SOLID WASTE MANAGEMENT	Site of Waste Disposal (Mention position & R.L.)				
		Mode of Waste Disposal & waste Dump Configuration (Advancing/Retreating method with number of lifts)				
		Waste Dump Stabilization/ Garland drain/ Retaining wall				
		Check dams/settling tanks				
	BLASTING	Mode of Blasting (J/H Pop, Plaster shooting & Deep Hole)				
		Explosive Storage				
		Precaution against flying fragments, ground vibration				

	MINE DRAINAGE	Likely depth of mining below water table		
		Expected pumping of sub-surface water		
		Mode of disposal of sub-surface water		
	MINERAL BENEFICIATION	Feed quantity and Grade		
		Product quantity and Grade		
		Tailing quantity and Grade		
		Site of Tailing Disposal		
		Tailings Dam Management Preventive measures envisaged		
	USE OF MINERAL	End use of mineral produced at the mine		
		Provision of blending with high grade/ low grade ore		
		Land Use Pattern in ha. Area exploited and abandoned Covered under O/c working Reclaimed and Rehabilitated Occupied by Infrastructure others		
	ENVIRONMENT MANAGEMENT PLAN	Afforestation with type of species		
		Reclamation & Rehabilitation of Land		
		Ambient air quality		
		Water quality		
		Noise Level		
		Precautions undertaken for temporary Closure of mine		

	COMMUNITY SOCIAL RESPONSIBILTY	Drinking water (In Rupees)		
		Transport (In Rupees)		
		Health (In Rupees)		
		Sanitation (In Rupees)		
		Education (In Rupees)		
		Sports (In Rupees)		
		Recreation Facility (In Rupees)		
		Employment (In Rupees)		
		Housing(In Rupees)		
		Infrastructure((In Rupees) Roads/Public transport/ communication/electricity		
5	**Constraints faced at the mines during reporting year while implementing the salient features of the mining plan/ scheme of mining**			
6	**Corrective action envisaged by mine management for rectification of the deviation in implementation of salient feature of the mining plan/scheme of mining as observed under serial no 4**			
7	**Any other information to be included**			

VERIFICATION

I certify that the information furnished above is correct and complete in all respects.

Date:
Place:

Signature:
Name in Full:

Designation: Lessee/Agent/Manager/Mining Engineer

Note: Wherever felt necessary, copy of the relevant plan/ section representative photograph with due integration with the above description is to be enclosed/ uploaded.

****